

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 203 OF 2021**

**IN THE MATTER OF :**

DEVIDAS KHATRI

...PETITIONER

Versus

UNION OF INDIA & ORS.

...RESPONDENTS

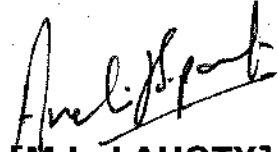
**AND IN THE MATTER OF :**

M/s. Chawla Silica Sand Trading Company,

-----Applicant

**PAPER BOOK**

**Objection on behalf of M/s Chawla Silica Sand Trading  
Company of Lakhnauti Silica Sand Mine site**



[M.L. LAHOTY]

[PABAN K. SHARMA]

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Place : New Delhi

Dated: Nov. 2<sup>nd</sup>, 2023

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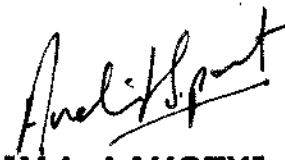
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**IN THE MATTER OF**

M/s. Chawla Silica Sand Trading Company,  
Lakhnauti Silica Sand Mine,  
Office at A1, Enkanki Kunj,  
Prayagraj-211001, (U.P.)

-----Project Proponent

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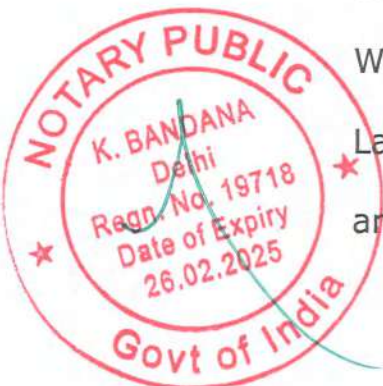
M/s. Chawla Silica Sand Trading Company,  
Lakhnauti Silica Sand Mine,  
Office at A1, Enkanki Kunj,  
Prayagraj-211001, (U.P.)

-----Project Proponent

**OBJECTION TO THE REPORT DATED 23.02.2023 ON  
BEHALF OF M/S. CHAWLA SILICA SAND TRADING  
COMPANY, AGAINST ITS MINING LEASE OF  
LAKHNAUTI SILICA SAND DEPOSIT & THREE  
WASHING UNITS SITUATED AT VILLAGES GHARA,  
SHIVRAJPUR GARWA & LAKHNAUTI, TEHSIL BARA,  
DISTRICT PRAYAGRAJ:**

I, Bharat Bhushan Chawla, son of Shri Darshan Lal Chawla, aged about 57 years, office at A-1, Ekanki Kunj, Muir Road, Prayagraj 211001 (UP), presently at New Delhi do hereby solemnly affirm on oath as under:

1. That M/s Chawla Silica Sand Trading Company (hereinafter referred to as "the Project Proponent") carry on business, *inter alia* of mining of Silica Sand at Arazi No. 2, Village Lakhnauti, Tehsil Bara, District Prayagraj and the Project Proponent has three Washing units situated at Villages Ghara, Shivrajpur Garwa & Lakhnauti, Tehsil Bara, District Prayagraj, U.P. The business is run and operated by the Project Proponent falling in the category of



*Bharat Chawla*

Micro, Small and Medium Enterprises (MSME), as defined under the Micro, Small and Medium Enterprises Development Act, 2006.

**BRIEF FACTS ABOUT LAKHNAUTI MINING SITE:-**

2. That the brief facts leading to filing of the present reply are that the Department of Geology and Mining, Government of Uttar Pradesh, Lucknow vide an order dated 27.07.2010 granted Mining Lease of "Lakhnauti Silica Sand Deposit" to the Project Proponent for 30 years in an area of 16.75 hectares, falling in Arazi No. 2, Village Lakhnauti, Tehsil Bara, District Allahabad now Prayagraj (hereinafter referred to as "the Lakhnauti Silica Sand Deposit").
3. That the Project Proponent applied to the Controller of Mines, Indian Bureau of Mines, Jabalpur (hereinafter referred to as "IBM") for grant of Mining Plan of Lakhnauti Silica Sand Deposit in the manner prescribed under Mineral Conservation and Development Rules, 1988 (hereinafter referred to as "the MCDR, 1988"). By a letter dated 01.04.2011, IBM had approved the Mining Plan of Lakhnauti Silica Sand Deposit. In recital to the Geological Survey (Page 16), it was declared that the Mining Lease is surrounded by the Mining Leases and Pits are there in North and South having extensive mining. The approved production rate of silica sand is about 50000 TPA. The relevant part of the Geological Survey duly approved by the IBM are as under:

**"3) Geological Axis:-**

**G-2- 1. (i) Geological Survey:** Mapping on scale of 1:2000, (ii) Surface Geological Plan showing surface geological features and extent of deposit prepared and



*Bharat Chawla*

appended as plate-5. There are 5 pits in the area. There are two nalas passing from SE to NW boundary of applied area in which silica sand is exposed upto 6m. There are mining leases all around the ML area having extensive mine working."

For the sake of brevity, the copy of Mining Plan is not being enclosed. The Project Proponent craves leave to refer to and rely upon the Mining Plan, as and when required by the Hon'ble Tribunal.

4. That thereafter, the Project Proponent duly applied to the Ministry of Environment, Forest and Climate Change, Impact Assessment Division (hereinafter referred to as "MoEF") for Environment Clearance (hereinafter referred to as "EC") in respect of its Lakhnauti Silica Sand Deposit. The Expert Appraisal Committee, after scrutinizing its application and after finding the Project Proponent suitable for grant of EC in terms of the prevailing guidelines conducted a public hearing for issuance of Terms of Reference (hereinafter referred to as "the ToR") for 50000 TPA silica sand. By a letter dated 12.12.2014, the Project Proponent was granted EC for 50000 TPA.

Copy of the EC dated 12.12.2014 is being annexed herewith and marked as **Annexure R 1**.

5. That the Lease Deed was executed on 30.01.2015 for a term of 30 years, which commenced on 30.01.2015 and ends on 29.01.2045. For the sake of brevity, the copy of lease deed is not being enclosed. The Project Proponent craves leave to refer to and



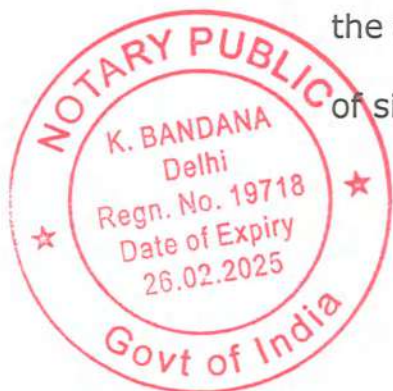
*Bharat Chaudhary*

rely upon the lease deed, as and when required by the Hon'ble Tribunal.

6. That the Project Proponent applied for Consent to Operate (hereinafter referred to as "CTO") to its unit under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter referred to as "the Air and Water Pollution Act") for Mining Lease of Lakhnauti Silica Sand Deposit. By a communication dated 26.03.2015, the U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") granted CTO to the Project Proponent to its Lakhnauti Silica Sand Deposit. The CTO was to remain valid for one year. The mining operation has commenced from March, 2015. By another communication dated 12.04.2016, the CTO was extended, which was to remain valid for two years from 16.03.2016 to 31.12.2017 from the date of its issue.

Copies of the CTO dated 26.03.2015 and 12.04.2016 are being annexed herewith and marked as **Annexure R 2**.

7. That it is worthwhile to point out that UPPCB has inadvertently mentioned 'Washing Plant' instead of "Mining of Silica Sand" in the CTO dated 26.03.2015 and 12.04.2016. The Project Proponent had duly applied CTO for "mining of silica sand". Upon realizing the mistake and after verification of the applications, a corrigendum dated 22.02.2023 was issued by the UPPCB whereby the word "washing plant" has been corrected by the word "mining of silica sand" in the CTO dated 26.03.2015 and 12.04.2016.



*Bharat Chawla*

Copy of the corrigendum letter dated 22.02.2023 is being annexed herewith and marked as **Annexure R 3.**

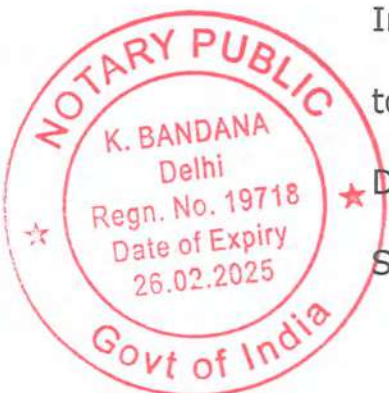
8. That on 07.05.2018 the UPPCB extended CTO, which was to remain valid for two years from 11.02.2018 to 31.12.2019. By another consent order dated 29.03.2020 the CTO was extended for three calendar years, which was to remain valid from 01.01.2020 to 31.12.2022.

Copies of the CTO dated 07.05.2018 and 29.03.2020 are being annexed herewith and marked as **Annexure R 4.**

9. That the Project Proponent submitted a Modified Mining Plan to the Directorate of Geology and Mining, Lucknow. After considering compliance regarding exploration, environment protection measures etc., on 18.12.2018 the DGMS granted approval under Rule 34(4) of U.P. Minor Mineral Concession Rules, 1963 (hereinafter referred to as the "Rules, 1963") for 150000 TPA. It needs to be emphasized that the Directorate of Geology and Mining has neither reported encroachment by the Project Proponent upon land outside the lease site nor violation of Mining Plan dated 01.04.2011 was found.

Copies of the Modified Mining Plan dated 18.12.2018 is being annexed herewith and marked as **Annexure R 5.**

10. That the Project Proponent duly applied to the State Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as "the SEIAA") for EC in respect of its Lakhnauti Silica Sand Deposit. The Expert Appraisal Committee found that Lakhnauti Silica Sand Deposit had been running sustainably upon



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compliance of environmental norms with adequate environment safeguards and, therefore, the Project Proponent would be prescribed appropriate ToR for 150000 TPA. By an order dated 01.04.2022, the SEIAA allowed expansion of EC to 150000 TPA.

Copy of the EC dated 01.04.2022 issued by the SEIAA is being annexed herewith and marked as **Annexure R 6.**

11. That coming back to the CTO it is submitted that by an order dated 13.11.2022, the UPPCB granted CTO for five years under the Air and Water Pollution Act, which was, subsequently, corrected vide corrigendum dated 13.01.2023 clarifying that CTO was for a period of five years upto 31.12.2027.

Copy of the CTO dated 13.11.2022 and corrigendum dated 13.01.2023 is being annexed herewith and marked as **Annexure R 7.**

12. That it is submitted that conditions stipulated in EC have been complied with during excavation of silica sand. The environmental mitigation measures enumerated in EC Plan have been implemented in letter and spirit. The Project Proponent has already planted approximately 8000 trees in the Lakhnauti leased site and surroundings as duly acknowledged by the Joint Committee (hereinafter referred to as "the JC").

Copies of the covering letters of the Six-monthly compliance dated 02.08.2018, 10.01.2019, 30.07.2019, 04.12.2019, 07.08.2020, 22.01.2021, 13.08.2021, 27.12.2021, 15.06.2022 and 24.01.2023 are being annexed herewith and marked as **Annexure R 8.**



*Bharat Choudhary*

Copy of the covering letter of the annual compliance / status report is being annexed herewith and marked as **Annexure R 9.**

13. That in compliance of EC, the Project Proponent opened separate Bank Account bearing HDFC-CSR-Lakhnauti Mines Account No. 50200016278972. The Project Proponent spent considerable amount of Rs. 13,09,285/- during FY 2020-21, 2021-22 and 2022-23 towards Corporate Social Responsibility (CSR), namely Medical Aid, Distribution of Sanitary Pad Machine, Distribution of Clothing to Poor People, Wollen Cloth Distribution, Construction of Community Hall in Lakhnauti Village, arrangement of Food Material for stary animals, etc. The periodical medical examination of the workers engaged in the mining are being carried regularly at Community Health Centre, Shankargarh, Prayagraj. The Project Proponent craves leave to refer and rely upon the CSR Statement of Accounts from FY 2019-20 and 2020-23 and Report of Medical Examination in the Forom of 1 (Form-O), as and when required by the Hon'ble Tribunal.

**WASHING PLANTS: -**

14. That the Project Proponent established three Washing Units in situated at Villages Lakhnauti, Ghara and Shivrajpur Garwa, Tehsil Bara, District Prayagraj, U.P. for which separate CTO had been granted. UPPCB granted CTO dated 15.11.2016 under the Air and Water Pollution Act to the Project Proponent to run a washing plant for screening and washing of Silica Sand at Village Lakhnauti of Bara Block of Prayagraj District. The CTO was valid for the calendar year ending upto 31.12.2018. Thereafter, on 01.04.2019



*Bharran Chawla*

the CTO was granted for its washing units for the period from 01.04.2019 to 31.07.2021. By a consent order dated 26.09.2021, the CTO was granted to the Project Proponent for washing units to be valid till 31.07.2024.

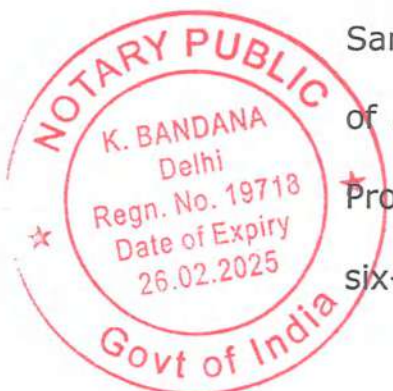
Copy of the CTO dated 15.11.2016 for washing unit at Lakhnauti is being annexed herewith and marked as **Annexure R 10.**

Copy of the CTO dated 28.05.2020 and 14.02.2022 for washing unit at Ghara is being annexed herewith and marked as **Annexure R 11.**

Copy of the CTO dated 12.01.2018 and 19.02.2021 for washing unit at Shivrajpur Garwa is being annexed herewith and marked as **Annexure R 12.**

The Ground Water Management, Ministry of Jal Shakti, Government of U.P. has also issued NOC (09.06.2020 to 08.06.2027) for three Washing Units under U.P. Ground Water Management and Regulation Act, 2019. For the sake of brevity, the copy of NOC is not being enclosed. The Project Proponent craves leave to refer to and rely upon the NOC, as and when required by the Hon'ble Tribunal.

15. That as would clear from the narration, hereinbefore, it is stated that since inception, the Project Proponent had been mining Silica Sand from the leased site in accordance with terms and conditions of approved mining plan/ requisite EC / valid CTO. The Project Proponent has made full disclosure of the mining activities and six-monthly reports on the status of the implementation of the



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stipulated environment safeguard and other records pertaining to its mining operation since the day of its mining from the lease site. The Project Proponent has complied with all the Conditions prescribed under the Mining Plan, EC and CTO. The six-monthly reports have regularly been filed before the MoEF / SEIAA and UPPCB from time to time. The annual report has also been submitted by the Project Proponent.

16. That it needs to be emphasized that there is no water discharge at Lakhnauti Silica Sand Deposit and there are no surface water sources such as rivers, streams, etc. in the mining area. The water requirement of mine is extremely low because water is required only for drinking purpose, plantation and sprinkling of roads for suppression of dust generated due to transport activities and manual mining. There is no waste water generation during mining in the lease area. The rain water stored in the pits is utilized for dust suppression and watering plant. However, water stored in the pits is also used by the farmers for agriculture purpose. Furthermore, there is no noise pollution in the mining area because the Project Proponent is carrying manual mining and there is no drilling and blasting in lease area. The only source of noise pollution is movement of vehicles, which causes very negligible amount of pollution. Therefore, the noise levels are within permissible limit. The ambient air quality is within permissible limits because the Project Proponent has accorded manual mining operation. The sources of air pollution in the region are traffic and domestic fuel burning.



*Bharat Chawla*

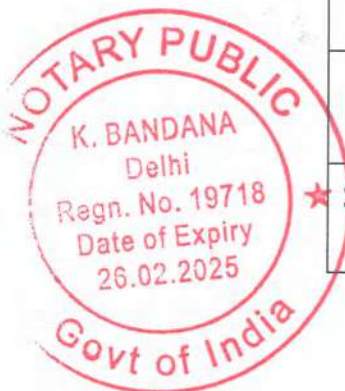
17. That it is further submitted that the Directorate of Geology and Mining has neither reported encroachment by the Project Proponent upon land outside the lease site nor violation of Mining Plan was notified. More importantly, while considering the expansion of EC, the Expert Appraisal Committee found that Lakhnauti Silica Sand Deposit had been running sustainably with compliance of environmental norms and adequate environment safeguards and, therefore, the SEIAA allowed expansion of EC from 50000 TPA to 150000 TPA. The UPPCB extended CTO from time to time.
18. That the Final Report is *prima facie* premised on un-substantiated and contradictory allegations, does not have any evidence or material to support its claims, and has made generic and vague allegations against the Project Proponent. The claims made against the Project Proponent are patently false, as per the records of government agencies themselves, and are copied from general allegations. Finally, environment compensation has been sought to be imposed upon the Project Proponent which has does not have any nexus to any actual environmental damage caused, in complete contradiction of the Hon'ble Supreme Court's order. The summary of compliances is as under:

<b>Mining Plan</b>	
A mining plan dated 01.04.2012 was approved with the annual capacity of 50000 TPA.	Annexure R 1



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The modified mining plan dated 18.12.2018 approved with the annual capacity of 150000 TPA.	Annexure R 6
<b>EC</b>	
EC dated 12.12.2014 granted with the annual capacity of 50000 MT.	Annexure R 2
EC dated 01.04.2022 granted with the annual capacity for 150000 TPA.	Annexure R 7
<b>Lease Deed</b>	
Lease Deed was executed on 30.01.2015 for 30 years.	Para 5
<b>CTO</b>	
CTO dated 26.03.2015 for 50000 TPA, which was valid from 26.03.2015 to 31.12.2015.	Annexure R 3
CTO dated 12.04.2016 for 50000 TPA, which was valid from 16.03.2016 to 31.12.2017.	Annexure R 3
A corrigendum dated 22.02.2023 was issued for the CTO dated 26.03.2015 & 12.04.2016.	Annexure R 4
CTO dated 07.05.2018 for 50000 TPA, which was valid from 11.02.2018 to 31.12.2019.	Annexure R 5
CTO dated 29.03.2020 for 50000 TPA, which was valid from 01.01.2020 to 31.12.2022	Annexure R 5
CTO dated 13.11.2022 for 150000 TPA for five years.	Annexure R 8
<b>Six monthly compliances</b>	
★ Six monthly / Annual compliances	Annexure R 9 & 10

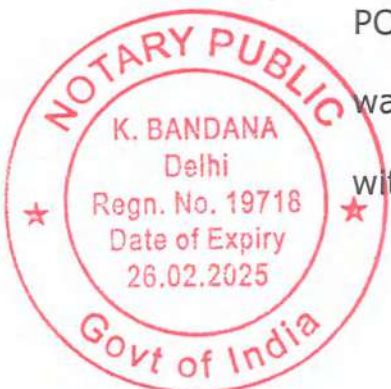


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CSR	
CSR compliances	Para 13
Invoices for Safety Gadgets for Workers	Annexure 14
Authorization letters for appointment of Second-Class Manager, Mine Foreman and Mining Mate.	Annexure 13

**OVERVIEW OF OA NO. 203 OF 2021:-**

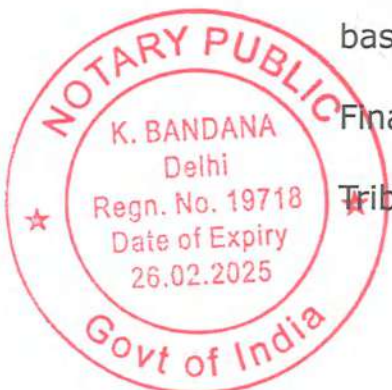
19. That Devidas Khatri filed original application bearing O.A. No. 203 of 2021 before this Hon'ble Tribunal against illegal and unscientific mining activities of Silica sand and washing units in Shankargarh Block and nearby area of Prayagraj District, U.P. This Hon'ble Tribunal Court on 19.08.2021 directed the statutory authorities to verify the facts and, based on such verification, take remedial action, following due process of law. For this purpose, the Hon'ble Tribunal constituted a Joint Committee of CPCB, State PCB, SEIAA, UP and District Magistrate, Prayagraj (hereinafter referred to as "the 1<sup>st</sup> JC"). CPCB and State PCB were the nodal agency for compliance. The 1<sup>st</sup> JC, after conducting the spot inspection on 25-27 November 2021, submitted its Report dated 13.12.2021.
20. That on 01.02.2022, the Hon'ble Tribunal constituted 2<sup>nd</sup> JC consisting of Divisional Commissioner, Prayagraj, the Chief Conservator of Forest, Allahabad and nominees of CPCB, State PCB, SEIAA (UP) and Secretary, Agriculture to ensure that all washing units/ mining leases conduct their activities in accordance with the statutory procedures and environmental norms; and



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compensation is assessed and recovered for the past violations. The 2<sup>nd</sup> JC after conducting the spot inspection submitted its Report dated 17.05.2022.

21. That on 01.08.2022, the Hon'ble Tribunal observed that all sites have been inspected in one day and observations are based on hearsay information and further noticed deficiencies in the report dated 17.05.2022. The Hon'ble Tribunal constituted 3<sup>rd</sup> JC consisting with the Regional Director, MoEF & CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India. The State PCB and Regional Director, MoEF & CC were to jointly act as nodal agency for coordination. The 3<sup>rd</sup> JC submitted its Report dated 23.02.2023.
22. That in view of the order of the Hon'ble Tribunal, it is imperative that the spot inspection must have been conducted by the persons who are named in the 3<sup>rd</sup> JC, and they ought to have necessarily been physically present at the time of site visit and their signature must be borne by the Report. The 3<sup>rd</sup> JC submitted its final Report dated 23.02.2023. The recital of the final report shows that the Officers who are named in the order of the Hon'ble Tribunal dated 01.08.2022 did not visit the site and further all the members have not put their signatures on the Final Report. The Final Report is based on hearsay and unsubstantiated information. Accordingly, Final Report dated 23.02.2023 is not as per order of the Hon'ble Tribunal and is also hit by the doctrine of *coram non judice*.



*Bhavan Chawla*

23. That it needs to be emphasized that in a case of this kind the inspection of lease site can only be conducted in the presence of the deponent. The Project Proponent was not a party to the original application nor was any prior notice given to it. However, at much later stage the Project Proponent was called when the 3<sup>rd</sup> JC had already reached the lease site. The report was prepared without calling upon the Project Proponent to produce the documents, which fact clearly demonstrates that the Report is vitiated by arbitrariness and highhandedness of the 3<sup>rd</sup> JC. The Final Report dated 23.02.2023 was placed before the Hon'ble Tribunal on 01.09.2023. The Hon'ble Tribunal observed that the report was not prepared by the officers of the 3<sup>rd</sup> JC. The Hon'ble Tribunal directed the 3<sup>rd</sup> JC to take a fresh step and submit a fresh report in terms of the order dated 01.08.2022.
24. That in its final report, the 3<sup>rd</sup> JC has determined environmental compensation for production of silica sand without/in excess of the EC/Mining Plan/CTO. It is most respectfully submitted that the Project Proponent has approved Mining Plan, requisite EC and valid CTO and there was no mining period left without approved Mining Plan, requisite EC and valid CTO. As per information available on the web-portal of Directorate of Geology and Mining, U.P., the production of silica sand has been well within the annual capacity of 50000 MT. The excess production shown by the 3<sup>rd</sup> JC in the FY 2020-21 is a reflection of wrong approach for determining the production. The 3<sup>rd</sup> JC has failed to appreciate that this excess mining has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. The transit

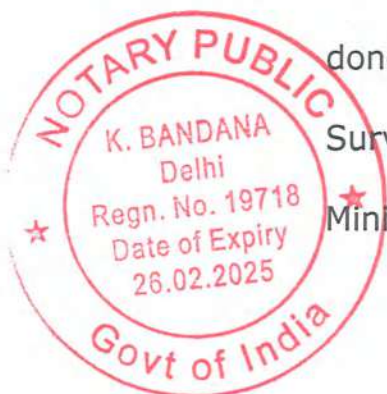


*Bharan Chawla*

passes issued to the Project Proponent on the basis of annual capacity in a lease year. The transit passes that are not set off against produced silica sand in the same lease year, it cannot be carried forward to the subsequent lease years for set off against production of those years. The production and dispatches of silica sand are same with negligible wastage so as to stop additional outgo. It is submitted that the very foundation of excess production as determined by the 3<sup>rd</sup> JC being untenable deserves rejection.

**PARAWISE REPLY:-**

25. That so far as the averments of Paragraphs No. 1, 2, 3 and 4 of the Final Report are concerned, the Project Proponent has no grievance.
26. That the averments of Paragraph No. 5.1, 5.2 and 5.3 of the Final Report require no response.
27. That the averments of Paragraph No. 5.4 of the Final Report are incorrect and emphatically denied. It is stated that the Project Proponent is a law – abiding entity, and the Project Proponent never indulged in mining outside the lease site. However, it is imperative to highlight that the 3<sup>rd</sup> JC has no materials to back the allegation that the Project Proponent was engaged in illegal mining in the area adjacent to the leased site. In its report, the 3<sup>rd</sup> JC observed that Google earth image shows that the lease holder done mining outside of the lease in 2017. The recital of Geological Survey of Mining Plan duly approved by the IBM shows that the Mining Lease of Lakhnauti Silica Sand Deposit are surrounded by



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the Mining Leases and Pits are there. The 3<sup>rd</sup> JC has erred in law and facts by simply picking and choosing the satellite image of 2017, to give its reports, while ignoring that the Mining Plan shows Pits around the Mining Lease and, therefore, the satellite image cannot be used as a tool to show that the Project Proponent had engaged in illegal mining outside the lease area in 2017.

28. That the Satellite images could not ascertain as to who was involved in the illegal mining adjacent to the mining area of the Project Proponent. The 3<sup>rd</sup> JC has not recorded the statements of the Revenue Officers and members of the Gram Panchayat. The observation based on Satellite images, is totally inconclusive and the Project Proponent was not responsible for any mining outside the leased site because leased area of Project Proponent is surrounded by Mining Leases and Pits are there. The previous two reports prepared by the 1<sup>st</sup> and 2<sup>nd</sup> JC, have not reported that the Project Proponent was engaged in illegal mining outside the leased site. There is no other material against the Project Proponent in support of the allegation that the Project Proponent was engaged in illegal mining in the area adjacent to the leased site. It is further submitted that from the observation of the 3<sup>rd</sup> JC in Paragraphs No. 5.10, 5.11 and 5.16 itself, it is evident that 3<sup>rd</sup> JC has no basis to charge the Project Proponent with mining outside its lease areas. Hence, on the basis of Google earth images, no assumption can be drawn about the Project Proponent indulging in illegal mining outside the lease area.

29. That the averments of Paragraphs No. 5.5 and 5.6 of the Final Report are incorrect and emphatically denied. The allegation made



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in paragraphs under reply is vague without any substance. It is completely untrue that the Project Proponent is indulging in excess extraction of silica sand over annual capacity in EC. The Project Proponent never exceeds the production of silica sand beyond permissible annual capacity of 50000 MT. The excess production shown in the final report is a reflection of wrong approach for determining the production. This excess mining has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. It is to be noted that the 2<sup>nd</sup> report of the JC led by the Commissioner, Prayagraj, which records that the production of silica sand during the lease year 2020-21 and 2021-22 was within permissible limit.

30. That so far as averments of Paragraph No.5.6.1 of the Final Report is concerned, it is stated that the Project Proponent has developed safety zone/ plantations and further that the Project Proponent has undertaken systematic mining in a scientific manner as per approved mining plan. It is to be noted that after site inspection and reviewing all the permissions, documents reports, etc., the Mining Plan/EC / CTO granted for 150000 TPA. Moreover, the 1<sup>st</sup> and 2<sup>nd</sup> reports of the JC, notes that in the inquiry proceedings, the JC found plantation in the lease site. The Project Proponent has already planted approximately 8000 trees in the leased site and surroundings, as duly acknowledged by the JC. The Project Proponent is observing all the terms and conditions stipulated in approved Mining Plan, requisite EC, and valid CTO. Without prejudice to the submissions made hereinafter, it is submitted that contravention of conditions of mining plan cannot attract any

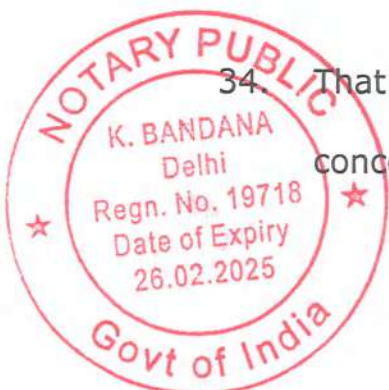


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environmental compensation and in such case provisions of Rule 59 of the Rules, 1963 will apply. Hence, observation of 3rd JC regarding the mining plan is beyond the scope of present proceedings.

31. That the averments of Paragraph No.5.6.2 of the Final Report incorrect and emphatically denied. Yet again, the JC has made vague averments without any substance. The 3<sup>rd</sup> JC itself has recorded at page 221 that no washing unit found within lease site of the Project Proponent. It is submitted that the entirety of the Paragraph Nos. 5.6.3 to 5.6.8 consists of conjectures and surmises without any substance.
32. That so far as paragraph No. 5.6.3 of the Final Report is concerned, it is submitted that firstly the alleged over production is not beyond the statutory prescriptions; and secondly, the alleged over production as against the proposed production as per mining plan can at the most be dealt with under the Rules, 1963, which is outside the scope the present proceedings.
33. That so far as paragraph No. 5.6.4 of the Final Report is concerned, it is submitted that the allegation of dryer plant in lease area does not contain any merit and is inherently contradictory. Yet again, the 3<sup>rd</sup> JC has made vague averments without any substance. It is noted that it is the specific case of the Project Proponent that it is neither operating the washing unit in lease area nor has it fixed Dryer Plant within the lease area.

34. That so far as paragraph No. 5.6.5 of the Final Report is concerned, it is submitted that the proper boundary pillars outside



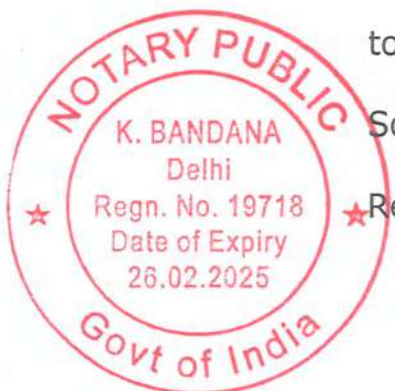
*M. Karan Chawla*

the lease area have been posted by Project Proponent as per GPS coordinate given in the Mining Plan approved by Directorate of Geology and Mining. This can be verified from the Map and previous reports dated 21.04.2022 and 25.03.2022.

35. That so far as paragraph No. 5.6.6 of the Final Report is concerned, it is submitted the Final Report of 3<sup>rd</sup> JC is replete with the incomplete / incorrect facts, figures and data based on generalized perception so far as Lakhnauti Mine of the Project Proponent is concerned.
36. That so far as paragraph No. 5.6.7 of the Final Report is concerned, it is stated that all the employees are imparted proper training to safely carry out the mining activities by the Second-Class Manager, Mine Foreman and Mining Mate, who are appointed by Project Proponent on authorization letters duly approved by the DGMS under Regulation 34(6) of the Metalliferous Mines Regulation, 1961. The above appointees become so eligible after going through proper training and being given Certificate to that effect.

Copies of the authorization letters dated 05.06.2017, 08.06.2018, 04.06.2019, 25.10.2021, 24.03.2022 and 05.04.2023 is being annexed herewith and marked as **Annexure R 13.**

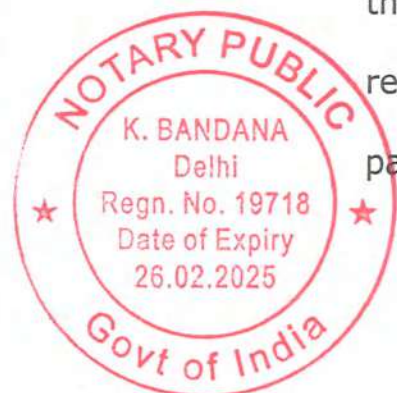
37. That the paragraph no. 5.6.8 of the Final Report being not related to the Project Proponent does not call for any reply from its end. So far as averments of paragraph no. 5.7 to 5.18 of the Final Report are concerned, it is stated that the allegation made in



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paragraph under reply are totally vague and general in nature. The allegations against all the leaseholders are identical in nature and hence the same are repetitions in futility. It is the specific case of the Project Proponent that the 3<sup>rd</sup> JC has neither demarcated the illegal mining site nor recorded the statement of villagers during inquiry. There is no report of any officer from the Directorate of Geology and Mining or the Department of Forest that would indicate any illegal mining being conducted by the Project Proponent beyond the leased site. The lease site of the Project Proponent is surrounded by the Mining Leases and, therefore, the Project Proponent is not responsible for illegal mining outside the allocated lease site. There is no Reserved / Protected Forest within 10 km. radius and also no Eco-Sensitive Area within 10 km buffer zone land nearby the lease site of the Project Proponent. It is noteworthy to point out that in the Shankargarh area, where the Project Proponent is operating its mining activity of silica sand was a rocky and barren land and it is the efforts of the Project Proponent that has turned the surrounding of the mining site to a green belt by planting more than 8000 trees. The 3<sup>rd</sup> JC has made vague averments without any substance.

38. That the averments of Paragraph No. 6.1 to 6.20 of the Final Report require no response. This is because the Project Proponent is not carrying on a washing plant in the lease site, as noted by the 3<sup>rd</sup> JC itself has recorded at page 221 of the Report. In response to Paragraph No. 6.5, it is stated in preceding paragraphs that the Project Proponent has three Washing Plants



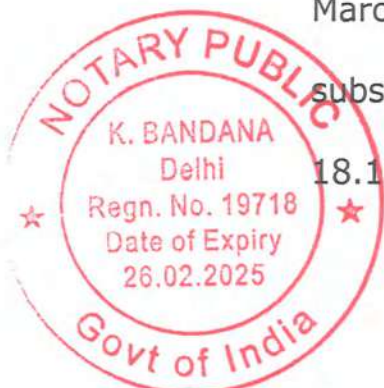
Bharat Chaudhary

situated at Villages Lakhnauti, Ghara and Shivrajpur Garwa, Tehsil Bara, District Prayagraj, U.P. for which separate CTO, Storage Licenses and NOC for Ground Water Abstraction from CGWA had been granted. The Project Proponent owned three Water Tankers having capacity of 6000 liters. The Water Tankers are used for dust suppression. The Washing Units are equipped with of the Electronic Water Flow Meters and Piezo Meters and same are in working condition. The Project Proponent has constructed considerable numbers of Water Recycling Tanks. The removed sludges are kept in designated area and after drying it used for Planation and Back Filling. The Project Proponent has made provision for rain water harvesting of appropriate size. The Project Proponent has carried out the plantation along the boundary of Washing Units. The Project Proponent has also developed Green Belt. All the Washing Units are surrounded by Boundary Wall.

39. That the averments of Paragraph No. 7.1 to 7.2 of the Final Report require no response. This is because no FIRs have been filed against the Project Proponent, nor any silica sand seized.

**ENVIRONMENTAL COMPENSATION FOR EXCESSIVE MINING / OPERATED WITHOUT VALID CTO/ MINING PLAN:-**

40. That the contents of paragraph no. 8.1 and 8.2 of the Final Report are specifically denied. As explained in factual narration, the initial Mining Plan came into effect from the date of production, i.e. March, 2015 and was very much in operation when the subsequent Modified Mining Plan was approved for 150000 TPA on 18.12.2018. Therefore, there was no period of mining without

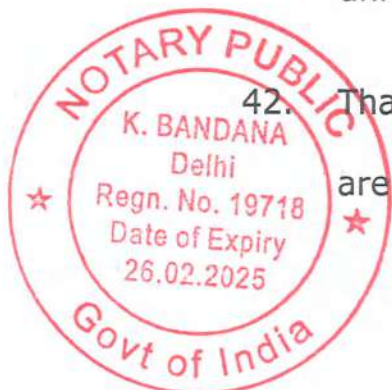


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approved Mining Plan. Similarly, EC was issued for 50000 TPA, which was subsequently increased to 150000 TPA. The CTO for 50000 TPA have regularly granted / extended by UPPCB from time to time. The CTO was increased from 50000 to 150000 TPA w.e.f. 01.02.2023. Therefore, there was no period of mining without approved Mining Plan, requisite EC, valid CTO, etc.

41. That so far as excessive mining is concerned, it is stated that the second report of the JC led by the Commissioner, Prayagraj, which records that the production of silica sand during two lease years were less than sanctioned limit. Apart from that the website of Directorate of Geology & Mining is an e-platform where lease full details are available, and where the Directorate of Geology & Mining monitored production of silica sand on the basis of lease year. The information available on the website of the Directorate of Geology and Mining shows that the transit passes issued to Project Proponent on the basis of lease years. The life span of transit passes is one lease year so as to stop any excess production. The production has been within the limit of annual capacity. The very foundation of excess production as determined by the 3<sup>rd</sup> JC being untenable deserves rejection. Despite this being the case, the 3<sup>rd</sup> JC has formed an opinion to impose Environment Compensation against the Project Proponent, which is a *bona fide* leaseholder and has not engaged in illegal mining. Thus, the actions of the 3<sup>rd</sup> JC in the present case are unreasonable and unfair.

42. That the contents of paragraph nos. 9.1 to 9.30 of the Final Report are in nature of recommendations large focused on regulating the



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mining operations and preventing the illegal mining. As submitted hereinabove, the Project Proponent is a law abiding entity and has complied with the requirement of law while carrying out its mining operations. If this Hon'ble Tribunal deems it fit to issue further guidelines, based on the recommendations submitted by the 3<sup>rd</sup> JC, for initiating certain measures to strictly observe the letter of law while operation its mining activities, it would respectfully and dutifully abide by the same. The Project Proponent reserves its right to respond to these recommendations if so, required by this Hon'ble Tribunal.

**OBSERVATION BASED ON MINING PLAN (221):-**

43. That so far as first dotted observation is concerned, it is submitted that the observation as to the DGPS survey of Lease Area not being done is of no significance and irrelevant as DGPS Survey is mandatory for major minerals. However, Silica Sand is a minor mineral vide Notification dated 10.02.2015. The Project Proponent has approved Mining Plan. Therefore, the occasion for DGPS survey does not arise. It is stated that the non-adherence of DGPS Survey cannot be a ground for non-compliance of mining plan.
44. That so far as second dotted observation is concerned, it is wrong to observe on the part of the JC that boundary pillars are not erected properly. It is asserted that proper boundary pillars, marking stones and flags have been posted by Project Proponent as per GPS coordinate given in the Mining Plan. This can be verified from the Map and previous report of the 1<sup>st</sup> and 2<sup>nd</sup> JC.

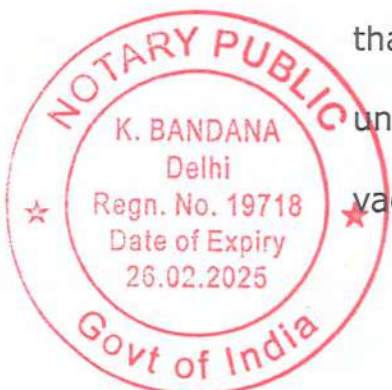


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45. That so far as third dotted observation is concerned, it is submitted that the 3<sup>rd</sup> JC has erroneously observed that the Production, Development, Dumping, Plantation works have not been done as per the approved Mining Plan. Significantly, the allegation of non-adherence to mining plan by the Project Proponent and other lease holders clearly indicates that it is nothing but a verbatim reproduction of the allegation against the leaseholders. So far as reclamation and rehabilitation works are concerned, the approved Mining Plan itself has stated that "During Proposal Period – No reclamation has been proposed". Hence this allegation is inconsequential. The overburden/waste is kept at the site earmarked in the approved mining plan. The Project Proponent strictly observed year-wise plantation programme. It is wrong to observe that the mining operations are not being carried out in scientific and systematic manner. It is submitted that the mining pertains to the minor mineral being excavated manually, which operation is at the initial stage confined to a handful pits. Besides, the allegation in this regard is completely vague. The absence of specific details regarding which scientific procedures are being violated itself proves that there is no substance in the claim.
46. That so far as fourth dotted observation is concerned, the observation of the 3<sup>rd</sup> JC that mine has raised production many folds of its proposal suffer from inherent infirmity and inconsistency. The mining plan incorporates a tentative scheme of mining and annual program and plan for excavation from year to year for five years. However, the Project Proponent had achieved

the target and started mining as per the annual capacity of 50000 TPA. The Project Proponent had never exceeded annual capacity of 50000 TPA as contemplated in the EC and CTO. In Column X at Page 221, the 3<sup>rd</sup> JC has taken the production proposed in the mining schemes for FYs 2015-16, 2016-17 and 2017-18 whereas for subsequent FYs from 2018-19 till date it has taken the sanctioned production as per EC / CTOs. It is submitted that the production target is achieved with reference to the approved Mining Plan, requisite EC and valid CTO.

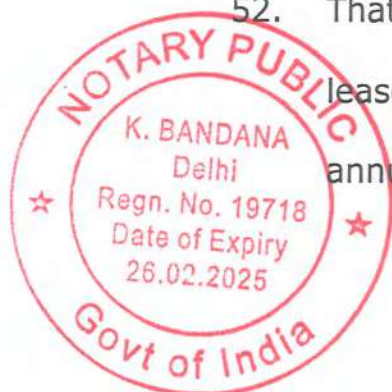
47. That so far as fifth dotted observation is concerned, equally vague is the observation that "Mine is in operation for last three years without valid Mining Plan document" inasmuch as Project Proponent has the approved Mining Plan throughout since its operation. The allegations are incorrect and emphatically denied. As explained in the preceding paragraphs, the initial Mining Plan came into effect from the date of production, i.e. March, 2015 and was very much in operation when the subsequent Modified Mining Plan was approved on 18.12.2018 for further five years. Therefore, there was no period of mining without approved Mining Plan. It is pertinent to point out that the 3<sup>rd</sup> JC has failed to notice that no EC/ CTO could be granted without approved Mining Plan.
48. That so far as sixth dotted observation is concerned, it is wrong, vague, unsubstantiated and guess work of the 3<sup>rd</sup> JC to observe that reserve/ resources are enhanced many folds without undertaking exploration activities. Yet again, the 3<sup>rd</sup> JC has made vague averments without any substance.



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**RESPONSE TO OBSERVATIONS BASED ON EC:**

49. That so far as first four dotted observations are concerned, it is stated that observations are matter of fact and need no response. However, the initial EC dated 12.12.2014 for 50000 TPA was replaced by another EC dated 01.04.2022 for 150000 TPA.
50. That so far as fifth dotted observation is concerned, it is submitted that although it is correct that in the approved Mining Plan the proposed excavation of mineral was 1,50000 MT during 2017-18 and 2019-20 and requisite EC for 50000 TPA silica sands production only. During these years, the production of silica sand never exceeded 50000 TPA. The 3<sup>rd</sup> JC has made vague allegations without any substance.
51. That so far as sixth dotted observation is concerned, it is submitted that observation of over production is incorrect inasmuch as the 3<sup>rd</sup> JC has no materials to substantiate the allegation of excess production. As explained hereinabove paragraphs, during 2020-21 the production was well within the annual capacity of 50000 TPA. It is incorrect to observe that the Project Proponent had extracted excess silica sand during 2020-21 in violation of EC. The Project Proponent is unaware of any data that is relied on by the 3<sup>rd</sup> JC and the 3<sup>rd</sup> JC be put to strict proof about excess production of annual capacity of silica sand during 2020-21.
52. That as explained in subsequent paragraphs, the production in two lease years namely, 2020 and 2021 has been well within the annual capacity of 50000 MT. Thus, the excess production shown

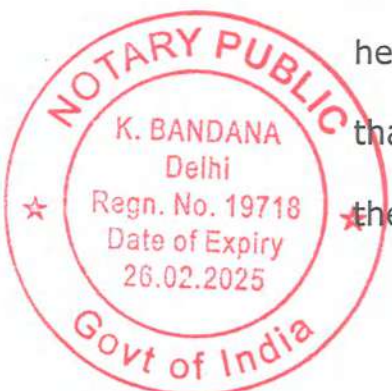


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in the Financial Year 2020-21 is a reflection of wrong approach for determining the production. This excess mining has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. It is stated that the transit passes have been issued based on lease year and accordingly the record of productions is maintained as per lease year and the same is routinely submitted to the Directorate of Geology and Mining. The information available on the website of the Directorate of Geology and Mining shows that the mining of Lakhnauti Silica Sand has been within the limit of annual capacity. Thus, very foundation of excess production as determined in final report being untenable deserves rejection.

53. That so far as seventh dotted observation is concerned, it is wrong on the part of the 3<sup>rd</sup> JC to observe that "PAs are not submitting six monthly compliance reports to the concerned authority". As explained hereinabove, the Project Proponent has complied with this requirement by submitting the six monthly compliance reports to the Regional office of MoEF and UPPCB regularly. Covering letters of compliances are already annexed as Annexure R 9. Hence this allegation is also inconsequential.

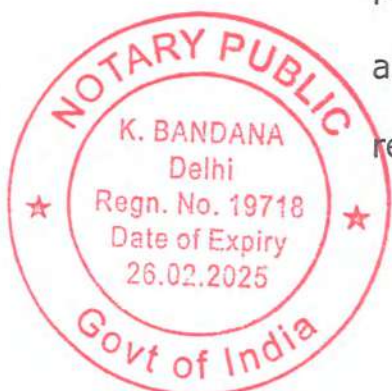
54. That so far as eight dotted observation is concerned, the mines were not in operation during the visit of the 3<sup>rd</sup> JC. Therefore, it is incorrect to observe that none of mine workers was wearing personal protective equipment's (PPEs) like safety shoes, helmets mask etc. on site. It is of great significance to mention that Project Proponent has purchased the safety equipment for the workers from time to time to provide the adequate PPEs to its



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workers. Copies of the invoices dated 27.07.2016, 29.07.2016, 10.05.2019, 17.05.2019, 09.02.2022, 07.04.2023 and 09.10.2023 relating to regular purchase of safety gadgets for workers of Lakhnauti and Jnawa Mining are annexed herewith and marked as **Annexure R 14**. The Project Proponent has also been awarded the first prize by Regional Director, Mine Safety, Varanasi recently for strictly observing the safety protocols during the mining activities. The Photographs showing the workers as wearing PPEs while working in mine and Photographs evidencing the receipt of prize and construction of community Hall are annexed herewith **Annexure R 15**.

55. That so far as ninth dotted observation is concerned, it is wrong to observe that "miner is neither established nor conducted monitoring the RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> parameters at site." In fact, the observation is repetitive since these all are parts of the six monthly reports, which are regularly submitted by Project Proponent and duly acknowledged by Regional office of MoEF and UPPCB.
56. That so far as tenth dotted observation is concerned, it is submitted that equally false is the observation of JC that "miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site." In fact, in the six monthly compliance report submitted by Project Proponent the periodical reports with photographs regarding ground water level and its quality parameters at site have been duly submitted regularly.



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57. That so far as eleventh dotted observation is concerned, it is submitted that it is wrong to observe that the "miner is not given safety training to the employee". It is submitted that all the workers are imparted proper training to safely carry out the mining activities by the Second-Class Manager, Mine Foreman and Mining Mate, who are appointed by Project Proponent on approval of Directorate General of Mine Safety. The above appointees become so eligible after going through proper training and being given Certificate to that effect. Copies of the approval letters of DGMS are already annexed as Annexure R 12.
58. That so far as twelfth and thirteenth dotted observation are concerned, it is submitted that the observations of 3<sup>rd</sup> JC relating to OB waste management and storage of top soil are wrong. It is submitted that Project Proponent has managed the OB waste on the site specified in the Mining Plan. It is further submitted that despite the generation of top soil in the rocky lease area being insignificantly minimal, storage of top soil has been managed as per Mining Plan.

Copy of the Letter dated 10.01.2022 to the DMO, Prayagraj alongwith photographs showing the OB waste management and top soil storage is annexed herewith and marked as **Annexure R 16.**

59. That so far as fourteen dotted observation is concerned, it is submitted that in response to the observation of 3<sup>rd</sup> JC regarding development of green belt only on both side of entrance, it is submitted that Project Proponent has also developed the green belt in surrounding areas as well as in mining areas. The Project

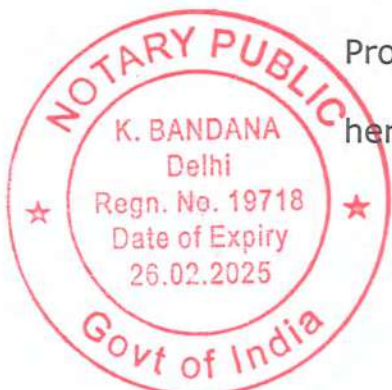


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Proponent strictly observed year-wise plantation programme. Photographs submitted to the Minnie's Officer vide letter dated 10.01.2022 (Annexure R 17) vouch for this fact. So far as fifteen dotted observation is concerned, it is submitted that the Project Proponent has carried out the plantation along the boundary of mine pertaining to the safety zone.

Copy of the photographs showing the safety zone plantation and Green Belt are annexed herewith and marked as **Annexure R 17.**

60. That so far as sixteen dotted observation is concerned, it is submitted that as regard the observation of doing the mining by using JCB etc, the project falls under category -1(a) of the EIA Notification, 2006. The EC expressly confirmed use of Heavy Earth Mover Machine ("HEMM"). The recital of EC shows method of mining as "Opencast, semi-mechanized (Other than fully mechanized)". The EC is co-terminus with the validity of lease period and mining plan. Further, the JCBs are used for loading purpose only as the mining has been carried out manually.
61. That so far as seventeen dotted observation is concerned, it is submitted that the observation that peripheral fencing of the excavated area has not been done by Project Proponent is wrong. It is submitted that installation of peripheral fencing has been done in consonance with the extent of mining carried out by the Project Proponent and the same has been done properly by the Project Proponent as is evident from the photographs annexed herewith and marked as **Annexure R 18.** Further, it is not out of



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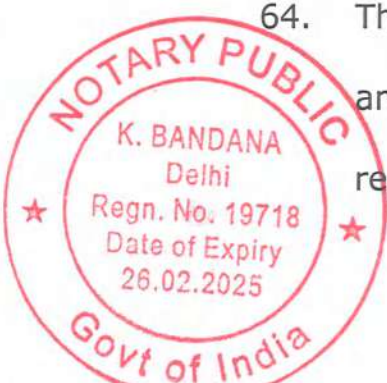
place to mention that the fencing runs parallel to the green belt developed by the Project Proponent.

**OBSERVATION AS PER CTO:**

62. That so far as first dotted observation is concerned, it is submitted that the allegation of dryer plant in lease area does not contain any merit and is inherently contradictory. Yet again, the 3<sup>rd</sup> JC has made vague averments without any substance. It is noted that in washing plant, the dryer machine is used for processing of silica sand. There is no other use of dryer plant. It is the specific case of the Project Proponent that it is neither operating the washing plant in lease area nor has it fixed Dryer Plant within the lease area. The 3<sup>rd</sup> JC itself at page 221 under Column B (viii) of the Report found that there was no "washing plant" in the leased area and, therefore, allegation of "dryer plant in lease area" is only a figment of wild imagination of the 3<sup>rd</sup> JC and nothing else.
63. That so far as second dotted observation is concerned, it is submitted that in the EC dated 01.04.2022 and modified mining plan dated 18.12.2018 production capacity was 150000 MT and CTO for 50000 TPA silica sands production only. The CTO for 150000 TPA silica sand was issued on 13.11.2022. It is submitted that during interregnum periods the production of silica sand never exceeded 50000 TPA as mentioned in CTO. Hence this allegation is also inconsequential.

**OBSERVATION ON SATELITE IMAGES:**

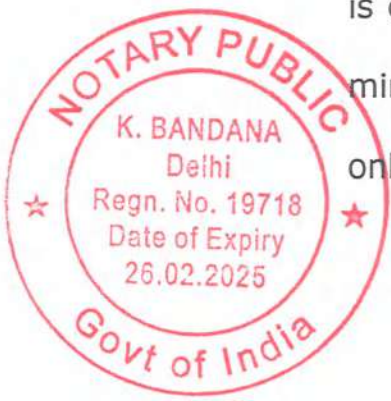
64. That the dotted observation of the Report is specifically denied and not admitted. As explained in the preceding paragraphs, the reports placed on record are totally inconclusive and there are no



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supporting documents that the Project Proponent was responsible for any illegal mining outside the leased area in 2017. The recital of Mining Plan duly approved by the IBM shows that the Mining Lease of Lakhnauti Silica Sand Deposit are surrounded by the Mining Leases having extensive mining. The satellite image of 2017 cannot be used as a tool to show that the Project Proponent had engaged in illegal mining outside the lease area in 2017. The Satellite images could not ascertain as to who was involved in the illegal mining adjacent to the mining area of the Project Proponent. The 3<sup>rd</sup> JC has not recorded the statements of the Revenue Officers and members of the Gram Panchayat. There is no other material against the Project Proponent in support of the allegation that the Project Proponent was engaged in illegal mining in the area adjacent to the leased site. The satellite imagery produced by the 3<sup>rd</sup> JC does not establish in any manner that (a) there has been any mining outside the lease area in 2017 and (b) mining done, if any, has been done by the Project Proponent. The imagery clearly does not establish anything except the geographical change in five years.

65. That the 3<sup>rd</sup> JC failed to notice that the soil in Shankargarh and surrounding areas is mixture of hard rock and silica sand stone. The agricultural land in the Shankargarh region is limited and, the majority of population is involved in mining activity. Extraction of Stones, Boulder, Ballast, Kankar, Moram, Silica Sand, Patiya, etc. is carried out throughout the year and except Silica Sand, other minerals are used for domestic purposes. The Silica Sand is used only for industrial purpose.



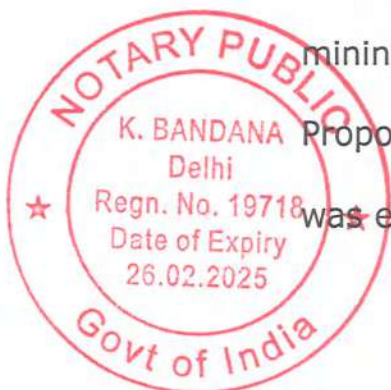
Moharaj Chawla

66. That the local population uses Boulder instead of Brick for raising wall of the house. Patiya is locally used for stone slab. The Boulder is also used for boundary wall, which is popularly known as "Khakhari". Similarly, Moram is used in the pathways to the local dwelling units. This fact can be verified from the DMO, Prayagraj, as more than 100 leases were granted / renewed by the State Government from time to time. It is also stated that most of the mining workers who belong to a forest-dwelling community also heavily rely only minor minerals for their survival and as such the consumption of minor minerals other than Silica Sand by the Kol community is unavoidable and comprehensive.
67. That it is also submitted that laying the blame squarely on the Project Proponent for the mining around the lease area is highly arbitrary and unreasonable inasmuch as the 3<sup>rd</sup> JC has completely overlooked the facts that the mining area of the Project Proponent is surrounded by the areas/ pits of expired leases and cannot be attributable to the Project Proponent. It is empathically submitted that the Project Proponent has been carrying out its mining activities strictly within the boundary of its mining lease.

**COMPUTATION OF ENVIRONMENTAL COMPENSATION:**

**ILLEGAL PRODUCTION IN FY 2017-18**

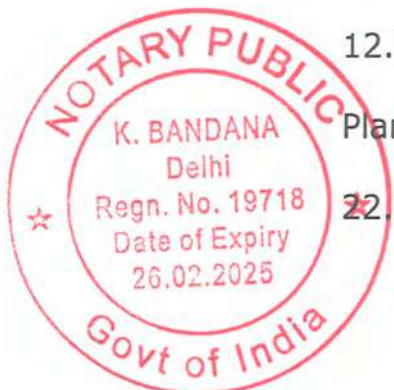
68. That as explained in the preceding paragraphs, the Project Proponent submits that there has been no excessive mining or mining without valid CTO. There is no material against the Project Proponent in support of the allegation that the Project Proponent was engaged in illegal mining. The Project Proponent has already



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submitted and substantiated in preceding paragraphs his case regarding the presence of valid sanctions, namely approved Mining Plan, requisite EC, valid CTO. Hence, the determination of Environment Compensation worked out by the 3<sup>rd</sup> JC on alleged illegal mining is based on assumptions and not correct.

69. That the 3<sup>rd</sup> JC has prepared a calculation of Environment Compensation at page 254 of the Report wherein in the FY 2017-18, it has shown that production was 32208 MT out of which 26840 MT was illegal production during FY 2017-18. It is submitted that the allegation of 26840 MT illegal productions is made on misconception that mining was being carried out in FY 2017-18 while the CTO during 10 months of FY 2017-18 was only for "Washing Plant". Such an erroneous conclusion is inherently flawed inasmuch as the 3<sup>rd</sup> JC itself in the same very Report at Page 221 under Column B (viii) noticed that there was no "Washing Plant" in the leased area.
70. That the computation of Environmental Compensation proposed by the 3<sup>rd</sup> JC is additionally liable to be set aside on its merits. The report submitted by the 3<sup>rd</sup> JC suffers from multiple errors and fallacies on facts as well as law. It is stated that the production of FY 2017-18 is covered under CTO dated 12.04.2016 (valid for two years) and CTO dated 07.05.2018 (valid for two years). It is submitted that in CTO dated 07.05.2018, the operation was mentioned as "Silica Sand mine" whereas in CTO dated 12.04.2016 in place of "Silica Sand Mine" the words "Washing Plant" has been mentioned inadvertently. Vide Corrigendum dated 22.02.2023, it has been clarified that Project Proponent had



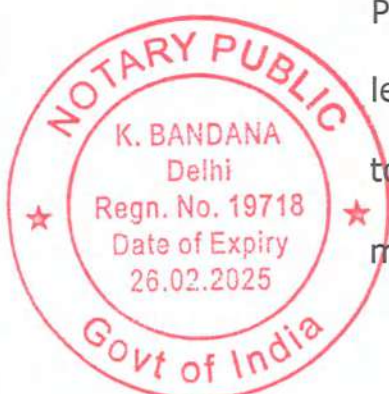
M. Karan Chawla

applied for CTO for 'Silica Sand' but inadvertently 'Washing plant' had found mention in place of 'mining of silica sand'. Accordingly, the Word 'Washing plant' has been replaced through the word "Silica Sand mine". Thus, the illegal production of 26840 MT during FY 2017-18 shown by the 3<sup>rd</sup> JC in its Report is founded on inherently contradictory premises and mis-appreciation of facts.

71. That notably, as explained in the preceding paragraphs, the Corrigendum and Post Environmental Clearance Monitoring makes it amply clear that what was sought permission of by the Project Proponent specifically pertains to mining of silica sand. As a result, it is completely incorrect and illegal to state that the Project Proponent had done illegal production of silica sand during FY 2017-18. It needs to be pointed out that in **Polyplex Corporation N. Limited vs. Union of India**, reported in **2014 SCC OnLine All 5211**, the Allahabad High Court has considered the term "Corrigendum" and observed that a corrigendum is nothing but a correction and it relates back to notification itself. The corrigendum issued by the UPPCB for correcting the mistake in consent order relates back to issue of consent orders and, therefore, there is no reason to treat the production of 2017-18 as illegal production of silica sand.

#### **EXCESS PRODUCTION IN FY 2020-21**

72. That the second report of the JC led by the Commissioner, Prayagraj dated 21.04.2022, which records that the during two lease years, namely 30-01-2020 to 29.01.2021 and 30.01.2021 to 29.01.2022, the Project Proponent had extracted 47796 cubic meters (71694 MT) as against sanctioned capacity of two lease

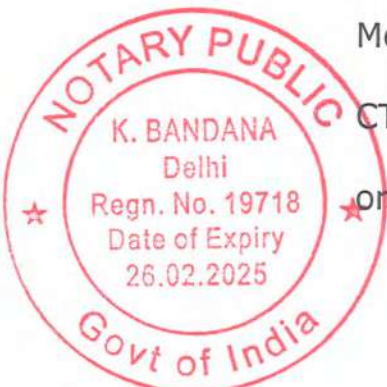


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years of EC. The said report has been verified and signed by the District Mines Officer, Prayagraj. Hence, no assumption can be drawn about the over production during 2016-17 to 2019-20.

73. the 3<sup>rd</sup> JC has shown the excess quantity of 16755 MT in FY 2020-21 (April, 2020 to March, 2021) by showing actual production as 66755 MT in the financial year. The excess production shown by the 3<sup>rd</sup> JC is a reflection of wrong approach for determining the production. This excess mining has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. The 3<sup>rd</sup> JC has failed to notice that the transit passes have been issued based on lease year and accordingly the record of productions is maintained as per lease year and the same is routinely submitted to the Directorate of Geology & Mining, Lucknow.

74. That it needs to be emphasized that the recital of lease deed shows that the lease year commenced from the thirtieth January, ending with twenty-ninth January of the succeeding year. The information available on the website of the Directorate of Geology and Mining shows that the mining of silica sand has been within the sanctioned limit. It is stated that the website of Directorate of Geology & Mining is an e-platform where lease full details are available, and where the Directorate of Geology & Mining monitored production / dispatches of silica sand on the basis of lease year. At the cost of repetition, it is stressed here that the MoEF granted EC for 50000 TPA to the Project Proponent. The CTO, which was duly corrected by the UPPCB, shows that consent orders has been issued from time to time for mining of silica sand

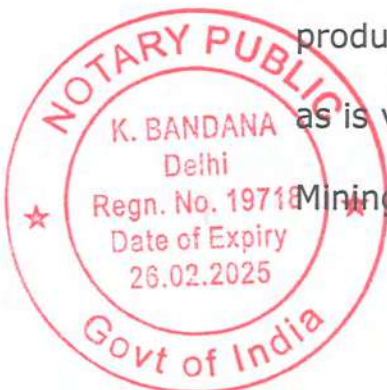


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of 50000 TPA. The EC is co-terminus with the lease period. The Project Proponent never exceeds the production of silica sand beyond permissible limit of EC. The very foundation of excess production as determined by the JC being untenable deserves rejection. It is to be noted that the second report of the 3<sup>rd</sup> JC led by the Commissioner, Prayagraj, which records that the production of silica sand during two lease years were less than sanctioned limit. The details of production / dispatches of silica sand are as under:

Lease Year	Annual Capacity	Production / dispatches (MT)	Cumulative Production
30.01.2017 - 29.01.2018	50000	21505.6	
30.01.2018 - 29.01.2019	50000	36376.5	57882.1
30.01.2019 - 29.01.2020	50000	45798.0	103680.1
30.01.2020 - 29.01.2021	50000	47481.0	151161.1
30.01.2021 - 29.01.2022	50000	47353.5	198514.6
Grand Total	250000	198514.6	

75. That the Directorate of Geology & Mining's e-platform was founded to provide full details of Lease to address the production / dispatches of produced silica sand on the basis of lease year. It is further stated that the mining permit, which is known as eMM-11, is a legal authorization to conduct mining operation for exploration purposes. The eMM-11 is duly issued by the Directorate of Geology & Mining against sanction limit of EC, CTO, Mining Plan, etc. for carrying mineral out of the Mining Area. The life span of eMM-11 is for lease year only. There is no provision for carry forward the leftover eMM-11 and at the end of lease year left over eMM-11 automatically lapsed. Going by the lease year, the annual production is very much within the sanctioned limit of 50000 TPA as is vouched from the website of the Directorate of Geology and Mining, Lucknow.



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76. That it is conclusively established by the aforesaid Lease Full Detail that actual production in two lease years namely, 30.01.2020 to 29.01.2021 and 30.01.2021 to 29.01.2022 has been well within the sanctioned limit of 50000 MT in terms of CTO dated 29.03.2020. Thus, the excess production shown by the JC in the Financial Year 2020-21 is a reflection of wrong approach for determining the actual production. This excess production was occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. The Form eMM-11 have been issued based on lease year and accordingly the record of productions is maintained by the Miners as per lease year.
77. That the observation of excess quantity during 2020-21 is incorrect inasmuch as the 3<sup>rd</sup> JC has no materials to substantiate the allegation of excess production. The Project Proponent is unaware of any data that is relied on by the 3<sup>rd</sup> JC. The production in two lease years namely, 2020 and 2021 has been well within the sanctioned limit of 50000 TPA. It is further submitted that there is absolutely no application of mind by the 3<sup>rd</sup> JC as to how it reached the conclusion of excessive mining and imposition of Environment Compensation. In the second report, the 3<sup>rd</sup> JC observed that the production of silica sand was within permissible limit of EC. Despite this being the case, the 3<sup>rd</sup> JC has formed an opinion to impose Environment Compensation against the Project Proponent, which is a bona fide leaseholder and has not engaged in excess mining whatsoever in the procurement of silica sand under the lease deed. The Environment Compensation has been illegally and mechanically proposed on the Project



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Proponent even though the Project Proponent did not act in deliberate breach of its statutory obligation of applicable laws under which required the Project Proponent to carry mining operations.

78. That it is respectfully submitted that the Project Proponent is a non-polluting unit which does not discharge pollutant of any kind into the air and whatever dust is generated during the manual mining is neutralized by water sprinklers. Furthermore, the mining activity of the Project Proponent is also water pollutant free by its very nature. Therefore, the calculation of compensation to the extent of Rs. 6,53,16,841/- proposed to be levied on the Project Proponent does not have any correlation to the actual damage to the environment and hence is liable to be rejected straightaway in view of the ratio laid by the Hon'ble Supreme Court in **Deepak Nitrite Ltd. Vs. State of Gujarat**, reported in **(2004) 6 SCC 402**.
79. That it is further stated that the JC has made a determination of Rs. 6,53,16,841/- of EC on allegation of excess quantity of 16755 and on illegal production of 26840 totaling to 43595 tons. Both the allegations of excess production and illegal production are pertaining to mining plan and not EC or CTO and, therefore, not within the scope of present proceedings but at best it can be brought under Rule 59 of the Rules, 1963.
80. That without admitting the allegation of excess/ illegal mining the Project Proponent states that the determination of environmental compensation by the 3<sup>rd</sup> JC is unacceptable being based on an



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incorrect formula which has not been approved by this Hon'ble Tribunal or the Hon'ble Supreme Court. It is submitted that:

- (i) The environmental compensation determined for Rs. 6,53,16,841/- crore for total quantity of 43595 tons (page 253) is many times over the total cost of project of silica sand mining of the Project Proponent. Thus, the determination made by the JC is rather illusionary.
- (ii) The JC has only made a mechanical calculation on basis of unscientific formula. In order to levy/ impose environmental compensation upon the Project Proponent it was incumbent upon the 3<sup>rd</sup> JC to bring on record the environmental damage from the alleged excess/ illegal production. But no evidence or any substance in the report showing any actual environmental damage is produced.
- (iii) In **Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402** Hon'ble Supreme Court has held that *"There has to be a finding that there has been degradation of environment or any damage caused to any of the victims by the activities of industrial units and then certainly damages have to be paid. Court remanded the matter to High Court to examine the aspect of damage to environment and /the people, as the case may be, and thereafter to decide appropriate compensation to be awarded."*
- (iv) The 3<sup>rd</sup> JC has taken rate of silica sand to be Rs. 675 / m<sup>3</sup> without any valid proof establishing the market rate of the silica sand to be so. Thus, the said calculation be rejected out rightly.

81. That the imposition of any such environmental compensation will result in economic death of the Project Proponent as in that event it may not have other option than to close down the operations entirely to pay off such huger amount of compensation. In the present operation of Project Proponent, a large number of skilled

and unskilled people apart from technical staff are directly and indirectly employed and they will be gravely affected by any such imposition of environmental compensation on Project Proponent that too for no fault on its part. Even the CSR and CER activities of Project Proponent that also help a large section of society in the area of its mines and the needy people will suffer deprivation, if the Project Proponent is compelled to close down its operation.

82. That in this respect in judgement of **M/s Pahwa Plastics Pvt. Ltd. vs. Dastak NGO and others**, reported **2022 SCC OnLine SC 362**, the Hon'ble Supreme Court has held against shutting down a commercial unit employing large number of workers only for the reason of environmental clearance and approvals. The Hon'ble Supreme Court stated the conditions for the grant of *ex-post facto* environmental clearances which are: (i) in 'exceptional' circumstances wherein all relevant environmental factors have been considered; (ii) where the consequences of denial of the clearance are adverse and outweigh the consequences of approval; (iii) the concerned establishment must otherwise conform to all requisite pollution norms; (iv) the *ex-post facto* approval must be given accordance to and in conformity with the applicable statutory rules.
83. That, lastly, the imposition of such environmental compensation against the Project Proponent will result in penalizing the rightful person for his rightfulness. While the real delinquents and perpetrators of illegal mining to the extent of seized 1527.2 m<sup>3</sup> silica sand would go scot free, the Project Proponent will be penalized more than three times the imaginary market value of



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alleged illegal mining. Hence, in interest of larger public good and justice, this Hon'ble Tribunal may kindly drop the charges of illegal mining by the Project Proponent which the 3<sup>rd</sup> JC has levied on conjecture and surmises.

84. That regarding the recommendation of the 3<sup>rd</sup> JC in respect existing mining activities, the Project Proponent submits that it has always complied with and is further ready to comply with all the Environmental and Mining Laws ensuring sustainable development. In the event, any recommendation of the 3<sup>rd</sup> JC is acceded to by this Hon'ble Tribunal to be complied with by the Project Proponent it will comply with the same as well. In light of the aforesaid reply, it is submitted that the final report based on conjecture is completely absurd and far-fetched and the report ought not to be accepted and deserves to be rejected. The documents attached at Annexures to this affidavit are true copies of their respective originals.

*Bharat Chauhan*  
DEPONENT

### VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

02 NOV 2023

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of November, 2023.

02 NOV 2023

*Bharat Chauhan*  
DEPONENT

ATTESTED  
NOTARY PUBLIC DELHI  
GOVT. OF INDIA  
Mob.: 9654768498

EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTAR  
SUPREME COURT RULES, 2013  
ORDER-X-7

*M.L. Lakshy*  
IDENTIFIED



**BY SPEED POST**

**No. J-11015/116/2011-IA.II (M)**  
**Ministry of Environment, Forests & Climate Change**  
**Impact Assessment Division**

3rd Floor, Vayu Wing,  
 Indira Paryavaran Bhawan,  
 Jorbagh Road, Aliganj,  
 New Delhi-110 003  
 Dated: 12<sup>th</sup> December, 2014

To,

**M/s Chawla Silica Sand Trading Company,**  
 42-S.C. Basu Road,  
 Allahabad -211006 Uttar Pradesh

Phone 09415340301  
 Email: bbchawal2003@yahoo.com

**Subject: Lakhnauti Silica Sand Mine of M/s Chawla Silica Sand Trading Co. at village Lakhnauti Tehsil Bara, District Allahabad, U.P. (16.75ha) (50,000TPA)-Environmental clearance.**

Sir,

This has reference to your letter No. SSTC/LAKHNAUTI/16.75ha/May-2011/001-241 dated 15.04.2011 on the subject mentioned above and subsequent letters dated 30.04.2013, 14.01.2014. TOR was prescribed to the proposal vide letter dated 20.09.2011. On submission of EIA/EMP report the proposal was considered in the Expert Appraisal Committee (EAC) in the meeting held during June 26-28, 2013 and re-considered in the meeting held during January 27-28, 2014. The Committee recommended the proposal for Environmental Clearance.

2. The proposal is for opening a new opencast silica sand Mine with proposed production of 166.66 TPD (50,000 Tonnes /annum ROM) by M/s Chawla Silica Sand Trading Company, located at village Lakhnauti, Bara Tehsil, Allahabad District, Uttar Pradesh. The Latitudes and Longitudes of the site are 25°14'38.1" N to 25°15'4" N and 81°33'28.1" E to 81° 33'41.5" E.

3. The mine lease area is 16.75 ha, which is a government revenue land. M/s. Chawla Silica Sand Trading Co. has been sanctioned mining lease vide State Government of U.P. order No. 1644/86-2010-232/2008 dated 27.07.2010. It is Category 'A' project as it is located near interstate boundary of U.P. and M.P. The Mining plan is approved by IBM vide Letter No. UP/Allahabad/S.Sd/MPLN/G-01/10-11 dated 01.04.2011. Opencast method of mining has been proposed. All operations will be done manually by using hand tools like crowbars, spades, chisels and hammers. The deployment of excavator cum loader may be done in case of shortage of labour and to meet increased demand. The development/production have been proposed in the pits-1 & 4 near north western boundary and southern boundary from one

end of the lease area. No. of benches in OB will be 1 and in ore will be 1 towards south in Pit 4 while 2 in North West in Pit 1. The overall pit slope will be 45°. The bench in OB will be of height and width up to 1.5m while in ore, it will be of height and width of 3.0m. The stripping ratio will range from 1: 0.36 to 1: 0.58.

4. The soil is sandy in nature in loose form mixed with grit and small pebbles. It is only found in patches above sand stone. The OB is in the form of unaltered sandstone and intercalated clay etc. This is in loose form in the shape of chips and lumps. The OB will be stacked in 1.0 ha area, ear marked for this purpose, up to 6m height. The waste will be backfilled. Life of mine at proposed production capacity is 31 years.

5. The water required is mainly for dust suppression, green belt development, drinking and other domestic purpose during mining operations as well as in Washing Plant and Crusher. The total water requirement will be 17 KLD. Sources of water will be Ground water from Dug Wells/ Bore Wells existing within the ML area and mine sump. The water Table is reported to be varying from 110m AMSL to 114m AMSL i.e. 11m to 15m bgl (125m AMSL) in the buffer zone. Maximum depth of working will be 8.5m, so ground water will not be intersected.

6. It was reported that there is no National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/Elephant Reserves, within 10 km of the mine lease. *Pavo cristatus* (peafowl) is reported in the study area for which species specific conservation & management plan approved by CWLW vide letter no 750/23-7-1 dated 16.09.2014 was submitted by PP. Baseline studies were carried out during post monsoon season i.e. October to December 2011. The Public Hearing for the Proposed Project was conducted at Lakhnauti Village on 15.12.2012. The PH was chaired by Shri Ram Niwas (Additional District Magistrate, Allahabad District). The issues raised during public hearing were also considered and discussed during the meeting, which inter-alia, included that fund should be allocated for socio-economic development of the village, blasting should be done in a proper way, migration of local people should be avoided, village development work should be carried out, mining operation should be started as early as possible.

7. The cost of the project is Rs 2 crores. Budget for environmental protection is Rs 15 Lakhs and the budget for Socio-economic development is Rs 10 Lakhs. It was reported by the PP that there is no court case/litigation pending against the project and no violation.

8. The Ministry of Environment and Forests has examined the application in accordance with the EIA Notification, 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned project of Silica Sand Mining with production capacity of 50,000 TPA in mine lease area of 16.75 ha of M/s Chawla Silica Sand Trading Company, at village Lakhnauti Tehsil Bara Allahabad of Uttar Pradesh subject to implementation of the following conditions and environmental safeguards.

**Specific Conditions**

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Uttar Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.
- iii. Wet drilling operation will be practiced to control dust.
- iv. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- v. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF and its Regional Office and CPCB, SPCB regularly.
- vi. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried-out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- vii. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Lucknow, the Central Ground Water Board/Central Ground Water Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- viii. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.

- ix. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- x. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xi. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xii. The measures to prevent silicosis to the workers shall be taken.
- xiii. The available technical and personal measures to prevent or control the generation, release and dissemination of dust in the workplace shall be done
- xiv. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xvi. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvii. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.
- xviii. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be implemented in consultation with the State Forest and Wildlife Department. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the Wildlife Conservation Plan specific to the project site shall be effectively implemented. A copy of action plan shall be submitted to the Ministry of Environment and Forests and its Regional Office, Lucknow.

- xix. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

### B. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10micron i.e., PM<sub>10</sub>) and NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- (iv) Data on ambient air quality should be regularly submitted to the Ministry of Environment and Forests including its Regional office located at Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be followed for monitoring.
- (v) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (vi) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (vii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ~~(viii)~~ A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (ix) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow.
- (x) The project authorities should inform to the Regional Office located at Lucknow regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (xi) The Regional Office of this Ministry located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- (xii) The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Lucknow, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- (xiii) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xiv) The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- (xv) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- (xvi) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located at Lucknow.

9. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Uttar Pradesh and any other Court of Law relating to the subject matter.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

*V.P.*  
(Dr. V.P. Upadhyay)  
Scientist 'F'

**Copy to:**

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
- (ii) The Secretary, Directorate of Geology, Government of Uttar Pradesh, Khanij Bhawan, 27/8, Ram Mohan Rai Marg, Lucknow - 226001.
- (iii) The Secretary, Department of Environment, Government of Uttar Pradesh, Sachivalaya, Bapu Bhawan, Adjacent to Vidhan Sabha, Lucknow - 226001.
- (iv) The Chief Wildlife Warden, Government of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, U.P.
- (v) The Chief Conservator of Forests, Central Region, Ministry of Environment and Forests, Kendriya Bhawan, 5<sup>th</sup> Floor, Sector 'H', Aliganj, Lucknow - 226020.
- (vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi 110032.
- (vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi 110001.
- (viii) The Chairman, PICUP Bhawan, 3<sup>rd</sup> Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow - 226 010.
- (ix) The Controller General, India Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur - 440001.
- (x) The District Collector, Allahabad District, Uttar Pradesh.
- (xi) Guard File.

(Dr. V.P. Upadhyay)  
Scientist 'F'



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झुंसी इलाहाबाद

## सहमति आदेश प्रपत्र

संख्या - 402583 / सहमति [वायु] आदेश - दिनांक 26/3/2015

विषय:-सहमति मै० चावला सिमिका सेक्टर 10, एन.ए.सी. वार्ड, इलाहाबाद।

वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, 1986 की धारा 21/22 के अन्तर्गत।

संदर्भ:-आवेदन संख्या - 375 दिनांक 01-2-2015

1. वायु अधिनियम, 1986 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र में चावला सिमिका सेक्टर 10, वार्ड, इलाहाबाद

को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति दिनांक 01-2-2015 से 31-12-2015 अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम-1986 की धारा 21(6) में तथा इसके संशोधित अधिनियम 1986 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(एस.वी.ए.के.एल.)

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूँसी इलाहाबाद

संलग्नक सहमति आदेश संख्या ----- / सहमति [वायु] आदेश / -----

दिनांक -----

## सहमति शर्तें

१. पलू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	सम्बन्धी चिमनी
[ii]	—
[iii]	—
[iv]	—
[v]	—

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैटेन	—
[x]		—

१२. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २६ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १६८३ वर्णित है, को सूचित करना चाहिए।
११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।
१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

26/3/15  
क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3ए  
झूँसी, इलाहाबाद

पत्रांक: ५०२५८३/सी-५०...../वायु प्रदूषण/२०१५

पंजीकृत  
दिनांक: २६/३/२०१५

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०,  
लखनौटी, तहसील-बारा,  
इलाहाबाद।

विषय: वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 01.02.15 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... सहमति (वायु) आदेश ..... दिनांक ..... को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है:-

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. .... के 0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....मी0 ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु ई0पी0 एक्ट, 1986 का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापन प्रमाण-पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीनी माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्योग को मान्य होगी।
15. आप द्वारा दायर शपथ-पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाये।
16. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।
17. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।
18. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

*26/3/15*

(एस0बी0फै कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....

प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 402582 / सहमति / जल आदेश / इलाहाबाद

दिनांक 26/3/2015

विषय : श्रे ०-आवला सिस्टिका से ०५ ड्रेडिंग के ० लखनौली बाय, इलाहाबाद /

को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्पन्न उत्स्राव निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या - - - - - ५५ - - - - -

दिनांक ०१-२-२०१५

- जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में - - - - - को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
- यह सहमति वर्ष - - - - - के मास - - - - - दिनांक - - - - - से ०१-२-२०१५ - - - - - अवधि ३१-१२-२०१५ - - - - - के लिये विधि मान्य होगी।
- इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक : अनुलग्नक (सहमति शर्तें)

(सं. वी. कें. लिन)

क्षेत्रीय अधिकारी

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - सहमति /

दिनांक - - - - - का

संलग्नक

### सहमति शर्तें

१. अधिकतम दैनिक उत्स्रवाह और प्रति घंटे में निस्तारित होने वाले उत्स्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्स्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी <sup>३</sup>	[अधिकतम दैनिक] निस्तारण मी <sup>३</sup>
(i) घरेलू		
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन-जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्स्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्स्रवाह मापन तथा उत्स्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्स्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्स्रवाह के अलावा अन्य कोई उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्स्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्स्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्स्रवाह निम्न मानकों के अनुरूप हो।

२०° से० परं ५ दिन की बी० ओ० डी०

३० मिग्रा / ली० से अधिक न हो।

कुल निलम्बित ठोस

१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्स्रवाह, ब्लीड जल, शीतलन उत्स्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्स्रवाह सहित औद्योगिक उत्स्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्स्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्स्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्स्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

६. शुद्धिकृत घरेलू व औद्योगिक उत्प्रावह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रावह निस्तारण बिन्दु पर उत्प्रावह मापने की कुछ व्यवस्था होनी चाहिये।
१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रावह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये / बन्द पाइपो में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तों का विशेष रूप से उत्प्रावह शुद्धिकरण, उत्प्रावह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के तम्बन्ध में दि० - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।
१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रावह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त ८, ६ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।
१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:
- (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
- (ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।
- (iii) जैविक अवशेष पदार्थ होने पर कम्पोस्टिंग की जाय।
१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रावह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताने हुए सूचित किया जाए।
१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रावह, उत्प्रावह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।
१९. प्रार्थी को टर्मिनल, मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रावह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरेलू व प्राकृतिक जलस्रोतों का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति-आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति-आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रेषण की गुणवत्ता व मात्रा, उत्प्रेषण निस्तारण की दर, उत्प्रेषण का तापमान न बदलें या परिवर्तन न करें।
२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेंगी।
२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
२६. प्रार्थी उत्प्रेषण शुद्धीकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध कराये।
२७. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रेषण ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
२९. इस सहमति-आदेश में अंकित प्राविधान तथा दिए गए सहमति-शर्तों के होते हुए भी ३० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

26/3/15  
क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड 60

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,  
झूँसी, इलाहाबाद

पत्रांक: 60-2582/AF-40 / जल प्रदूषण / 2015

पंजीकृत  
दिनांक: 26/3/2015

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०,  
लखनौड़ी, तहसील-बारा,  
इलाहाबाद।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 01.02.15 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....दिनांक.....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
13. आप द्वारा दायर शपथ-पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाये।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीनी माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
16. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

26/3/15

(एस0बी0 फ़ै कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....  
प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूँसी इलाहाबाद

## सहमति आदेश प्रपत्र

संख्या --- 4000 64 --- / सहमति [वायु] आदेश - 04 --- दिनांक 12/4/2016

विषय:-सहमति मै० चावला सिबिका सैण्ट ट्रेडिंग कम्पनी, लखनौटी, बारा, इलाहाबाद  
वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, 1986 की धारा 21/22 के अन्तर्गत।

संदर्भ:-आवेदन संख्या --- शून्य --- दिनांक --- 16/03/2016

1. वायु अधिनियम, 1986 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र में चावला सिबिका सैण्ट ट्रेडिंग कम्पनी, लखनौटी, बारा, इलाहाबाद को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 16/03/16 से 31/12/17 अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम 1986 की धारा 21[6] में तथा इसके संशोधित अधिनियम 1989 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तों]

(एस. वी. फौकलिन)  
क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या ----- / सहमति [वायु] आदेश / -----

दिनांक -----

## सहमति शर्तें

१. पत्तू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

	सम्बद्ध चिमनी
[i] जनरेटर लैट 15 KV+	2.0 मी.
[ii]	-
[iv]	-
[v]	-

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[i] सम्यन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	—
[ii] मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii] हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv] सल्फर डाई आक्साइड	—
[v] कार्बन मोनोआक्साइड	—
[vi] हाइड्रोकार्बन	—
[vii] फ्लोरीन	—
[viii] अमोनिया	—
[ix] मरकैटेन	—
[x]	—

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के ----- माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होंगे की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २६ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १६८३ वर्णित है, को सूचित करना चाहिए।
११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।
१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

क्षेत्रीय अधिकारी



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दूरभाष : 0532- 2569727

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# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,  
झूँसी, इलाहाबाद

पत्रांक: 600064/सी-५०/वायु प्रदूषण/2016

दिनांक: 12/4/2016

पंजीकृत

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०  
लखनौटी, तहसील-बारा,  
इलाहाबाद।

विषय: वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 16.03.2016 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या.....०५..... सहमति (वायु) आदेश ०५..... दिनांक 12-4-2016 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है:-

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. ....1.5..... के०वी०ए० क्षमता के डी०जी० सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....2.०.....मी० ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु ई०पी० एक्ट, 1986 का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण-पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सीOए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. आप द्वारा प्रेषित शपथ पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाए।
16. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।
17. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।
18. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(एस0बी0फें कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....

प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झुंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या ०५ / सहमति / जल आदेश / इलाहाबाद

दिनांक - 12/4/2016

विषय : मैसर्स चावला सिविल सैण्ड ट्रेडिंग कंपनी, लखनौ, द्वारा, इलाहाबाद को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्प्लावक निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या - शून्य

दिनांक - 16/3/2016

१. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में ----- को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुये में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति वर्ष ----- के मास ----- दिनांक ----- से 16/03/16 ----- अवधि 31/12/17 ----- के लिये विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७६ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक : अनुलग्नक (सहमति शर्तें)

(एस. बी. फ्रैकलिन)  
क्षेत्रीय अधिकारी

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - सहमति /

दिनांक - - - - - का

संलग्नक

## सहमति शर्तें

१. अधिकतम दैनिक उत्स्रवाह और प्रति घंटे में निस्तारित होने वाले उत्स्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्स्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी <sup>३</sup>	[अधिकतम दैनिक] निस्तारण मी <sup>३</sup>
(i) घरेलू	शून्य	
(ii) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		(उत्स्रवाह का पुनः प्रयोग प्रक्रिया में कर लिया जाता है)
(ब) शीतलन जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्स्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्स्रवाह मापन तथा उत्स्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्स्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्स्रवाह के अलावा अन्य कोई उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्स्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्स्रवाह सेटिल टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्स्रवाह निम्न मानकों के अनुरूप हो।

२०० से० पर ५ दिन की बी० ओ० डी० ३० मिग्रा / ली० से अधिक न हो।

कुल निलम्बित ठोस १०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्स्रवाह, ब्लीड जल, शीतलन उत्स्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्स्रवाह सहित औद्योगिक उत्स्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्स्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ६३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्स्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्स्रवाह मापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

६. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्स्रवाह निस्तारण बिन्दु पर उत्स्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

१०. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये / बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तों का विशेष रूप से उत्स्रवाह शुद्धिकरण, उत्स्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।

१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

१३. विस्तृत निर्माण स्थल रेखाचित्र उत्स्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त ८, ६ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।

(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाय।


१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्स्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्स्रवाह, उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।

१९. प्रार्थी को टर्मिनल, मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्स्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरलू व प्राक्रिया जानित उत्प्रावाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रावाह की गुणवत्ता व मात्रा, उत्प्रावाह निस्तारण की दर, उत्प्रावाह का तापमान न बदलें या परिवर्तन न करें।
२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
२६. प्रार्थी उत्प्रावाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।
२७. फैक्ट्री परिसर से अंतिम निस्तारण बिंदु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रावाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

  
क्षेत्रीय अधिकारी



# 1101 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड 72

आवास विकास परिषद कालोनी, सेक्टर-10, योजना-3,  
झूँसी, इलाहाबाद

पंजीकृत

पत्रांक: Govt 63/सी-40/जल प्रदूषण/2016

दिनांक: 12/4/2016

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०  
लखनौटी, तहसील-बारा,  
इलाहाबाद।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 16.03.2016 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा संशर्त सहमति आदेश पत्रांक...९५...दिनांक 12-4-16 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

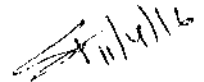
1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. आप द्वारा प्रेषित शपथ पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाए।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
16. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

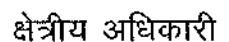


(एस0बी0 फ़ै कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....  
प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
क्षेत्रीय अधिकारी



# क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 221506  
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj,  
roprayagraj@uppcb.in

संदर्भ सं०. G.O. RSC/C-53/2023

दिनांक: 22/02/2023

रोवा में,

मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०  
लखनौटी, बारा,  
प्रयागराज

विषय: मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०, लखनौटी, बारा, प्रयागराज को संचालन हेतु निर्गत सहमति जल एवं वायु में संशोधन के संबंध में।

महोदय,

उपरोक्त विषयक अपने प्रार्थना पत्र दिनांक. 21.02.2023 का संदर्भ ग्रहण करने करें। अवगत कराना है कि आप द्वारा प्रस्तुत प्रार्थना पत्र के कम पूर्व में वर्ष 2015 एवं 2016 में निर्गत सहमति जल एवं वायु आवेदन तथा संलग्नकों का अवलोकन किया गया। निर्गत सहमति जल एवं वायु आदेश में "यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है" उल्लिखित है जबकि सहमति आवेदन सिलिका माइंस हेतु पर्यावरण स्वीकृति के अनुसार की गयी है जोकि आवेदन एवं संलग्नको के परीक्षणोपरांत पाया गया। अतः इकाई के प्रत्यावेदन पत्र दिनांक 21.02.2023 के दृष्टिगत क्षेत्रीय कार्यालय द्वारा निर्गत सहमति जल एवं वायु आदेश में उल्लिखित "यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है" के स्थान पर सिलिका सैण्ड माइनिंग पढ़ा जाये।

भवदीय,

22/2/23

(आर० के० सिंह)  
क्षेत्रीय अधिकारी



1104  
ANNEXURE-R4

U.P. Pollution Control Board

75

CONSENT ORDER

Ref No. -  
15148/U PPCB/Allahabad(U PPCBRO)/CTO/air/ALLAHABAD/2018

Dated : 07/05/2018

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING COMPANY  
LAKHANAUTI, BARA, ALLAHABAD  
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 683754

Dated : 07/05/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 11/02/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:08:45 +05'30'  
Chief Environmental Officer (circle-2)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Allahabad with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:08:57 +05'30'  
Chief Environmental Officer (circle-2)

## U.P. Pollution Control Board

Dated : 07/05/2018

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica sand mining- 50000 Ton/year.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust Emission during manual mining, transportation and loading/unloading of silica sand.	-	-	Particulate Matter	For controlling dust, water sprinkler system & green belt.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	500 micro gram/Nm <sup>3</sup> (For 24 hours)

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. This consent is valid for 50000 Ton/Year silica sand mining.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 12-12-2014 and submit its compliance report to UPPCB.
3. Mining unit shall make water sprinkling arrangement through tankers for dust suppression at different sources of dust emissions during mining, transportation, loading/unloading of silica sand and make arrangement for Ambient air monitoring, around the mining area. Ambient air quality monitoring report shall be submitted on quarterly basis to the Board.
4. All trucks, tractors shall be covered by canvas sheet to prevent dust emission.
5. Water shall be sprayed after loading activity (if sand collected could be dry condition)
6. The dust suppression measures like water spraying shall be done on the haul roads and working areas.
7. Mining unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
8. Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
9. Mining unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
10. Mining unit shall comply with the relevant provisions of Environmental Laws.
11. Mining unit shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time
12. Mining unit shall comply with the provisions of Environment (Protection) Act 1986.
13. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

**TANZAR ULLAH KHAN**

Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:09:13 +05'30'

**Chief Environmental Officer (circle-2)**

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
15149/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2018

Dated : 07/05/2018

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING COMPANY  
LAKHANAUTI, BARA, ALLAHABAD  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :683772

Dated :07/05/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 11/02/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:07:44 +05'30'

Chief Environmental Officer (circle-2)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Allahabad with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:07:58 +05'30'

Chief Environmental Officer (circle-2)

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 683772/ Water

Dated : 07/05/2018

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica sand mining- 50000 Ton/year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

## Specific Conditions:

1. This consent is valid for 50000 Ton/Year silica sand mining.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 12-12-2014 and submit its compliance report to UPPCB.
3. Mining Unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
4. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
5. This consent is valid for discharge of only treated domestic effluent.
6. Mining Unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
7. Mining Unit shall comply with the relevant provisions of Environmental Laws.
8. Mining Unit shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time.
9. Mining Unit shall comply with the provisions of Environment (Protection) Act 1986.
10. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

**TANZAR ULLAH KHAN**

Digitally signed by TANZAR ULLAH KHAN  
Date: 2018.05.07 18:08:14 +05'30'

**Chief Environmental Officer (circle-2)**

1110

U.P. Pollution Control Board

81

CONSENT ORDER

Ref No. -  
85276/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 29/03/2020

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA AND SAND TRADING CO.  
LAKHANUTI, BARA, PRAYAGRAJ  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA AND SAND TRADING CO.

Reference Application No :7386852

Dated :29/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA AND SAND TRADING CO. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
Pramod Kumar Agarwal  
Chief Environmental Officer (circle-2)  
Digitally signed by Pramod Kumar Agarwal  
Date: 2020.04.02 14:54:55 +05'30'

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Pramod Kumar  
Agarwal  
Chief Environmental Officer (circle-2)  
Digitally signed by Pramod Kumar Agarwal  
Date: 2020.04.02 14:55:09 +05'30'

Annexure to Consent issued to M/s. CHAWLA SILICA AND SAND TRADING CO. vide

Consent Order No. 7386852/ Water

Dated : 29/03/2020

### CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Silica Sand-50000 Ton/Year.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

#### Specific Conditions:

1. This consent is valid for production of Silica Sand-50000 Ton/Year by opencast and manual mining in 16.75 hectare leased area at village-Lakhnauti, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter No. J-11015/116/2011-IA.II(M) dated 12-12-2014 and submit its compliance report to UPPCB.
3. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
4. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
5. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
6. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
7. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
8. Washing process of minerals shall not be permitted.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. Consent fees if revised, shall be payable by industry from the date of its applicability.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board**  
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal  
Chief Environmental Officer (circle-2) Date: 2020.04.02 14:55:21 +05'30'



**1113**  
U.P. Pollution Control Board

84

**CONSENT ORDER**

Ref No. -  
85275/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 29/03/2020

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA AND SAND TRADING CO.  
LAKHANUTI, BARA, PRAYAGRAJ  
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA AND SAND TRADING CO.

Reference Application No. 7386835

Dated : 29/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA AND SAND TRADING CO.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**  
Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal  
Date: 2020.04.02 14:56:13 +05'30'  
**Chief Environmental Officer (circle-2)**

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Pramod Kumar  
Agarwal Digitally signed by Pramod Kumar  
Agarwal  
Date: 2020.04.02 14:56:23 +05'30'  
**Chief Environmental Officer (circle-2)**

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Silica Sand-50000 Ton/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.	-		Particulate Matter	For controlling dust, water sprinkling system and Green Belt.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Quantity of Emission	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. This consent is valid for production of Silica Sand-50000 Ton/Year by opencast and manual mining in 16.75 hectare leased area at village-Lakhnauti, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter No. J-11015/116/2011-IA.II(M) dated 12-12-2014 and submit its compliance report to UPPCB.
3. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
4. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
5. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
6. All trucks, tractors used in transportation of silica sand shall be covered by canvas sheet to prevent dust emission.
7. Water will be sprayed after loading activity (if sand collected could be dry condition)
8. The dust suppression measures like water spraying will be done on the haul roads and working areas.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
10. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .  
Pramod Kumar  
Agarwal  
Chief Environmental Officer (circle-2)

Digitally signed by Pramod Kumar  
Agarwal  
Date: 2020.04.02 14:56:38 +05'30'

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ ।

सेवा में

जिलाधिकारी

प्रयागराज ।

संख्या: /मा० प्लान/2016

दिनांक 18/12/2018

विषय:- पट्टाधारक मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो० श्री दर्शन लाल चावला पुत्र स्व० हंश राज चावला के पक्ष में स्वीकृत जनपद-प्रयागराज में तहसील-बारा, ग्राम-जनवा के क्षेत्रफल 5.49 हे० में उपखनिज सिलिका सैण्ड के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो० श्री दर्शन लाल चावला पुत्र स्व० हंश राज चावला द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 18/12/18 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" को अनुमोदन के दिनांक से खनन पट्टा की आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र सिलिका सैण्ड वर्ष 2018-19 में 58240 टन, 2019-20 में 60074 टन, 2020-21 में 60192 टन, 2011-22 में 60288 टन 2022-23 में 60360 टन खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
  1. बेंच की ऊँचाई अधिकतम 03 मी० एवं बेंच की चौड़ाई, ऊँचाई से कम से कम दो गुनी होनी चाहिए।
  2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
  3. फेस का ढलान 60 डिग्री से अधिक न हो और कहीं पर भी अण्डर कटिंग न हो।
  4. खनन कार्य मानव श्रम व मशीनी विधि से किया जाये।

5. खनन प्रयोग स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायेंगे।
6. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायेगी।
7. खनन मार्ग से मुख्य मार्ग तक जाने वाले पहुँच मार्ग, कच्चे मार्गद्व पर नियमित रूप से खनन का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
8. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जाँच का प्राविधान रखा जाना चाहिये तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध करायी जाय।
9. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अतः आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को मिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

संख्या: 2174 (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, प्रयागराज।
- 2- खान अधिकारी, जनपद प्रयागराज।
- 3- मे0 चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो0 श्री दर्शन लाल चावला पुत्र स्व0 हंश राज चावला नि0 जीवन निवास 42 एस0सी0 बासु रोड, प्रयागराज।
- 4- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)  
मुख्य खान अधिकारी  
कृते निदेशक।

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Owner  
CHAWLA SILICA SAND TRADING CORPORATION  
R/O Jiwan Niwas, 42, S.C Basu road, prayagraj -211003

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/67982/2019 dated 08 Oct 2021. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC22B001UP186696  |
| 2. File No.                                   | 6621-5327   |
| 3. Project Type                               | New   |
| 4. Category                                   | B1  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                            | Proposed "Silica Sand Mining Project" at<br>Arazi No. 2 of Area: 16.75 Ha, Village-<br>Lakhnauti, Tehsil- Bara, District-<br>Prayagraj, State- Uttar Pradesh. |
| 7. Name of Company/Organization               | CHAWLA SILICA SAND TRADING<br>CORPORATION   |
| 8. Location of Project                        | Uttar Pradesh   |
| 9. TOR Date                                   | 08 Jun 2020   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/04/2022

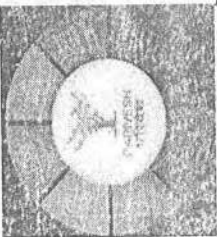
(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67982/2019 & SEIAA, U.P File no- 6621-5327

**Sub: Environmental Clearance is sought for Proposed of Silica Sand Mining at Arazi No.-2 , Village- Lakhnauti, Tehsil-Bara, Prayagraj, (Leased Area: 16.75 Ha.), M/s Chawla Silica Sand Trading Company.**

Dear Sir,

This is with reference to your application / letter dated 16-12-2019, 11-02-2020, 08-10-2021 & 12-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 16-11-2021 and SEIAA in meeting held on 03-12-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services, Lucknow, U.P. to SEAC on 16-11-2021.

### Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Silica Sand Mining at Arazi No.-2 , Village- Lakhnauti, Tehsil-Bara, Prayagraj, (Leased Area: 16.75 Ha.), M/s Chawla Silica Sand Trading Company.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 116/Parya/SEAC/5327/2019, dated: 08/06/2020.
3. The public hearing was organized on 05/08/2021 at Tehsil Auditorium, Tehsil- Bara, District - Prayagraj. Final EIA report submitted by the project proponent on 29/09/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/67982/2019, Dated: 29-09-2021		
2. File no. allotted by SEIAA, UP	5327		
3. Name of Proponent	M/s. Chawla Silica Sand Trading Company		
4. Full correspondence address of proponent and mobile no.	R/o- A1, Ekanki kunj, Prayagraj (U.P.) -211001		
5. Name of Project	Lakhnauti Silica Sand Mine		
6. Project location (Plot/Khasra/Gata No.)	Arazi No. 02		
7. Name of River	-		
8. Name of Village	Lakhnauti		
9. Tehsil	Bara		
10. District	Prayagraj		
11. Name of Minor Mineral	Silica Sand (Minor Mineral)		
12. Sanctioned Lease Area (in ha.)	Total Lease Area: 16.75 Ha		
13. Mineable/Workable Area (in ha.)	16.75 Ha		
14. Zero level mRL	-		
15. Max. & Min mRL within lease area	Highest: 138.70mRL Lowest: 125.50mRL		
16. Pillar Coordinates (Verified by	Pillar	Latitudes (N)	Longitudes (E)

DMO)	A	25 14' 42.80"N	81 33' 40.69"E
	B	25 14' 51.68"N	81 33' 41.64"E
	C	25 14' 52.24"N	81 33' 38.79"E
	D	25 15' 3.98"N	81 33' 36.13"E
	E	25 15' 3.95"N	81 33' 27.62"E
	F	25 14' 53.10"N	81 33' 35.51"E
	G	25 14' 49.33"N	81 33' 28.42"E
	H	25 14' 43.21"N	81 33' 32.52"E
	I	25 14' 42.69"N	81 33' 28.25"E
	J	25 14' 37.98"N	81 33' 32.70"E
17. Total Geological Reserves	51,33,520 T		
18. Total Mineable Reserves	43,17,140 T		
19. Total Proposed Production (in five years)	7,50,000 T		
20. Proposed Production/year	1,50,000 T per annum		
21. Sanctioned Period of Mine lease	30 years		
22. Production of mine/day	500 T/day		
23. Method of Mining	Opencast, semi-mechanized (Other than fully mechanized)		
24. No. of Working days	300 Days		
25. Working hours/day	8 hours/day		
26. No. of Workers	20		
27. No. of vehicles movement/day	25 Units (Assumed Loading Capacity: 20T/Unit)		
28. Type of Land	Private Land		
29. Ultimate Depth of Mining	15m (138mRL-123 mRL)		
30. Nearest metallised road from site	Approach Road Length 2600 m & Width 6 m		
31. Water Requirement	14.4 KLD		
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034 Extension Validity Till December 29/2021		
33. Any litigation pending against the project or hand in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section) पत्रांक: 1859/ खनिज/पर्या०/2018-19, दिनांक: 24/12/2018 issued by Mining Officer Prayagraj.		
35. Details of Lease Area in approved DSR	Letter No: 2001/खनिज/2018-19, Dated: 31/01/2019		
36. Proposed CER Cost	Rs. 3.00 Lakhs (5% of the total Project Cost)		
37. Proposed EMP Cost	Rs. 35.19 Lakhs		
38. Length and breadth of Haul Road	Length 2600 m & Width 6 m		
39. No. of Trees to be Planted	3350 Trees (1000 trees/Ha.)		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.

8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

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Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 16-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 03-12-2021 decided to grant the Environmental Clearance to the title project for collection of 1,50,000 m<sup>3</sup>/annum for lease area of 16.75 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub> & NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
5. Data on ambient air quality (RSPM, SPM, SO<sub>2</sub> & NO<sub>x</sub>) should be regularly submitted to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 11.
12. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board.
13. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
14. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated

conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.

15. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level Impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P Pollution Control Board.
16. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
17. U.P Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P Pollution Control Board and also at web site of the SEIAA at <http://seiaaup.com> and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
19. Project falling within 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

#### Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
8. No water shall be withdrawn without the permission of CGWA.
9. Protective measures shall be made at the water lagoon area.
10. 500 Trees per Ha will be planted. Compliance report should also include the Plantation details phase wise.

11. Apart from the routine, regular air & water monitoring shall be conducted at every six month interval of time and report shall be submitted to the directorate of Environment.
12. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers.
13. Beneficiation waste and plant process details shall be submitted mining process begins.
14. Kaccha Approach road to be made motorable.
15. Vehicles should be allowed with no pollution level so device for pollution checking should be installed at sites.
16. In CSR water tank for dinking purpose in school with location of site in village and ladies toilet is to be constructed in the village, plantation of trees two sides on the approach road to be done. List of beneficiaries along with address and telephone no. to be submitted to Directorate and District Administration Allahabad district as well as to the office of Directorate of Environment.
17. The environmental clearance is subject to approval of the State Land use Department, Government of U.P for diversion of agricultural land for non-agricultural use.
18. The project proponent shall obtain Consent to Establish from the U.P State Pollution Control Board and effectively implement all the conditions stipulated therein.
19. Environmental clearance shall be subject to grant of mining lease in favour of project proponent.
20. Mining operations shall be undertaken as per approved mining plan.
21. Washing of silica sand shall not be permitted under this clearance.
22. A record of daily production capacity, engagement of man-power and transport vehicles should be maintained.
23. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.
24. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
25. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
26. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U. P. on six monthly basis.
27. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.
28. Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.
29. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slope of higher benches shall be made gentler for easy accessibility by local people to use the

water body.

30. Peripheral fencing shall be carried out along the excavated area.
31. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
32. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
33. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM10 and PM2.5) such as around crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P Pollution Control Board in this regard.
34. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P Ground Water Board.
35. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
36. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
37. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
38. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
39. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
40. Drilling and Blasting operations shall not be carried out.
41. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
42. Consent to operate shall be obtained from the U.P Pollution Control Board, prior to start of enhanced production from the mine.
43. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
44. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.
45. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc
46. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.

47. All workers engaged must be covered under ESI as per mines act or under group insurance scheme.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rcz.lko-mef@nic.in](mailto:rcz.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Prayagraj, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member Secretary  
Member Secretary  
Date: 4/1/2022 10:03:25 AM  
Page 8 of 8



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166124/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 13/11/2022

To,

M/s

CHAWLA SILICA AND SAND TRADING CO.

LAKHANUTI, BARA, PRAYAGRAJ

Application Id-  
18003856

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to CHAWLA SILICA AND SAND TRADING CO. located at LAKHANUTI, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA CHAWLA SILICA AND SAND TRADING CO. granted for the period from 13/11/2022 to 13/11/2022 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Silica Sand	15000	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### Specific Conditions:-

his consent is valid for production of Silica Sand-150000 Ton/Year by opencast and manual mining in 6.75 hectare leased area at Arazi No.-2, Village-Lakhnauti, Tehsil-BARA, District-PRAYAGRAJ.

2. Mining unit shall comply with the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter No. J-11015/116/2011-IA.II(M) dated 12-12-2014 and submit its compliance report to UPPCB.

3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.

4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.

7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Silica Sand.

8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

10. All trucks, tractors used in transportation of Silica Sand shall be covered by canvas sheet to prevent dust emission.

11. Water will be sprayed after loading activity (if Silica Sand collected could be dry condition)

12. The dust suppression measures like water spraying will be done on the haul roads and working areas.

13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

16. Consent fees if revised, shall be payable by industry from the date of its applicability.

17. Industry shall comply with the relevant provisions of Environmental Laws.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA  
SINGH  
Chief Environmental Officer (circle-2)

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.11.14 15:17:30  
+05'30'

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA  
SINGH  
Chief Environmental Officer (circle-2)

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.11.14 15:17:40  
+05'30'



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166124/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 13/11/2022

To,

M/s

CHAWLA SILICA AND SAND TRADING CO.

LAKHANUTI, BARA, PRAYAGRAJ

Application Id-  
18003856

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to CHAWLA SILICA AND SAND TRADING CO. located at LAKHANUTI, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA CHAWLA SILICA AND SAND TRADING CO. granted for the period from 13/11/2022 to 13/11/2022 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Silica Sand	15000	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

1. This consent is valid for production of Silica Sand-150000 Ton/Year by opencast and manual mining in 16.75 hectare leased area at Arazi No.-2, Village-Lakhnauti, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter No. J-11015/116/2011-IA.II(M) dated 12-12-2014 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Silica Sand.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Silica Sand shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if Silica Sand collected could be dry condition)
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13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

**RAJENDRA  
SINGH**  
Chief Environmental Officer (circle-2)

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.11.14 15:17:30  
+05'30'

**RAJENDRA  
SINGH**  
Chief Environmental Officer (circle-2)

Digitally signed by  
RAJENDRA SINGH  
Date: 2022.11.14 15:17:40  
+05'30'



1134  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

105

संदर्भ सं०  
Ref. No

187194

सी-२/00MMS/NGT Cell -Gum-30/22

दिनांक

Date 13/11/22

सेवा में,

संशोधन पत्र

मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,  
लखनौटी, बारा,  
प्रयागराज।

विषय-मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, लखनौटी, बारा, प्रयागराज को संचालन हेतु निर्गत सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166124/UPPCB/Allahabad(UPPCBRO)/CTO/both/ Prayagraj/2022 Dated : 13/11/2022 में संशोधन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, लखनौटी, बारा, प्रयागराज को संचालन हेतु सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166124/UPPCB/Allahabad(UPPCBRO)/CTO/both/ Prayagraj/2022 Dated : 13/11/2022 द्वारा निर्गत किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 15.11.2022 द्वारा अवगत कराया गया है कि उद्योग को निर्गत सी0टी0ओ0 सर्टिफिकेट में त्रुटिवश उत्पादन क्षमता 150000 मी0टन/वर्ष के स्थान पर 15000 अंकित हो गयी है। जबकि इकाई वास्तविक सिलिका/सैण्ड खनन क्षमता 150000 टन/वर्ष है। साथ ही निवेश मित्र पोर्टल पर संचालनार्थ सहमति हेतु उद्योग द्वारा 5 वर्ष की अवधि हेतु आवेदन किया गया है परन्तु निर्गत सी0टी0ओ0 सर्टिफिकेट में त्रुटिवश वैधता अवधि दिनांक 13.11.2022 से 13.11.2022 अंकित हो गयी है।

अतः क्षेत्रीय अधिकारी, प्रयागराज की आख्या के दृष्टिगत बोर्ड द्वारा निर्गत सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166124/UPPCB/Allahabad(UPPCBRO)/CTO/ both/ Prayagraj/2022 Dated : 13/11/2022 में उल्लिखित सिलिका सैण्ड माइनिंग क्षमता 15000 टन/वर्ष के स्थान पर 150000 टन/वर्ष पढ़ा जाय तथा वैधता अवधि दिनांक 01.01.2023 से 31.12.2027 पढ़ा जाय।

उक्त के अतिरिक्त अन्य विवरण बोर्ड के सी0टी0ओ0 सर्टिफिकेट दिनांक 13/11/2022 के अनुसार ही रहेगा। निर्गत किये जा रहे पत्र को बोर्ड के संदर्भित पत्र संदर्भ सं0-166124/UPPCB/Allahabad(UPPCBRO)/CTO/ both/ Prayagraj/2022 Dated : 13/11/2022 के साथ रखते हुए संसूचित एवं प्रदर्शित किया जायेगा।

भवदीय,

मुख्य पर्यावरण अधिकारी  
(वृत्त-2)

प्रतिलिपि- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी  
(वृत्त-2)

Date: 02/08/2018

To

The Regional Officer,  
Ministry of Environment & Forest, Govt. of India  
5<sup>th</sup> Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

**Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Lakhnauti Silica Sand Mine at Village- Lakhnauti, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.**

**Ref: Environment Clearance Letter no. Ref No. J-11015/116/2011-IA.II (M dated 12th December 2014.**

Dear Sir,

This has reference to the EC letter no J-11015/116/2011-IA.II (M dated 12th December 2014 Issued by MoEF & CC New Delhi which we have been asked to submit the compliance with the specific and general conditions of the same.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Six-monthly environmental monitoring report (Session: June 2018)

Thanking you,  
Yours Sincerely,

*Bharat Chawla*

M/S Chawla Silica Sand Trading Company

Copy to:

The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow

Encl: As Above



The Regional Officer  
Ministry of Environment & Forest, Govt. of India  
5<sup>th</sup> Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

**Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Janwa Silica Sand Mine at Village-Janwa, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.**

Ref: Environment Clearance Letter no Ref No. 1923/Parya/SEAC/656/2013/JDCA dated 12<sup>th</sup> October 2013.

Dear Sir,

This has reference to the EC letter no 1923/Parya/SEAC/656/2013/JDCA dated 12 October 2013 Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which we have been asked to submit the compliance with the specific and general conditions of the same.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

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2. Six-monthly environmental monitoring report (Session: June, 2018)

Thanking you,  
Yours Sincerely,

*Shri Darshan Lal Chawla*

Shri Darshan Lal Chawla  
M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above



The Regional Officer  
 Ministry of Environment & Forest, Govt. of India  
 5<sup>th</sup> Floor Kendriya Bhawan, Sector H, Aliganj  
 Lucknow-226020

**Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Janwa Silica Sand Mine at Village-Janwa, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.**

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Thanking you,  
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*Shri Darshan Lal Chawla*

Shri Darshan Lal Chawla  
 M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

*Shri*  
 02/08/18  
 Lucknow  
 State Level Environmental Impact Assessment Authority

To,

Dated : 01.12.2018

The Regional Officer  
Ministry of Environment & Forest, Govt. of India  
5<sup>th</sup> Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/  
Safeguards in the Environmental Clearance Letter and  
Environmental Monitoring Report of "Lakhnauti Silica Sand  
Mine at Village-Lakhnauti, Tehsil-Bara & District Allahabad,  
Uttar Pradesh.

Ref : Environment Clearance Letter no. Ref No, J-11015/116/2011-1A,11  
(M dated 12<sup>th</sup> December 2014.

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safeguards.
- 2 Six-monthly environmental monitoring report (Session: Dec, 2018)

Thanking you,  
Yours Sincerely,

M/S Chawla Silica Sand Trading Company.

Copy to :

The Member Secretary, Uttar Pradesh State Pollution Control Board,  
Lucknow

Encl: As Above

Sd/-

10.01.2019

[TRUE TYPED COPY]

To,

Dated : 01.12.2018

The Regional Officer  
Ministry of Environment & Forest, Govt. of India  
5<sup>th</sup> Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/  
Safeguards in the Environmental Clearance Letter and  
Environmental Monitoring Report of "Lakhnauti Silica Sand  
Mine at Village-Lakhnauti, Tehsil-Bara & District Allahabad,  
Uttar Pradesh.

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1. Point-wise compliance of the stipulated environmental conditions/  
safeguards.
- 2 Six-monthly environmental monitoring report (Session: Dec, 2018)

Thanking you,  
Yours Sincerely,

M/S Chawla Silica Sand Trading Company.

Copy to :

The Member Secretary, Uttar Pradesh State Pollution Control Board,  
Lucknow

Encl: As Above

Sd/-

10.01.2019

[TRUE TYPED COPY]

Dated: 27/07/19

From

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Regional Officer,  
Ministry of Environment & Forest, Govt. of India  
5th Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2019 to June-2019)

Ref: Your letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Lal Chawla*

M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

*[Signature]*  
30/7/19

~~SECRET~~

Dated: 27/07/19

From

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2019to June-2019)**

**Ref: Your letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Lal Chawla*

M/s. Chawla Silica Sand Trading Company

उत्तर प्रदेश रसीद  
30-7-19  
[Signature]

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

Dated: 27/07/19

From

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Director & Secretary (SEAC),  
Directorate of Environment, Government of Uttar Pradesh,  
Dr. Bhimrao Ambedkar Paryavaran Parisar,  
Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District-Prayagraj and State- Uttar Pradesh (Jan-2019 to June-2019)

Ref: Your letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Lal Chawla*

M/s. Chawla Silica Sand Trading Company

*27/07/19*

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow- 226020.

2. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010

Dated: 04/12/2019

From

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Regional Officer,  
Ministry of Environment & Forest, Govt. of India  
5th Floor Kendriya Bhawan, Sector H, Aliganj  
Lucknow-226020

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December -2019)**

**Ref: Your letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from MoEF&CC, vide letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014

As earlier we have granted the EC for the Expansion of our project vide letter no. letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019 from SEIAA, U.P., now the EC has been revoked by the SEIAA, U.P.

Thus we want to continue our earlier granted EC of the above mentioned letter no. Therefore, we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Chawla*

M/S Chawla Silica Sand Trading Company



Copy to:

1. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

From

Dated: 02-12-2019

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December -2019)**

Ref: Your letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014

Dear Sir,

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Thus we want to continue our earlier granted EC of the above mentioned letter no. Therefore, we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Chawla*

M/s. Chawla Silica Sand Trading Company

आक प्राप्ति रसीद  
प्राप्ति दिनांक... 02-12-19  
प्राप्तकर्ता के हस्ताक्षर  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

Dated:

From

M/s Chawla Silica Sand Trading Company  
R/o- 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Director & Secretary (SEAC),  
Directorate of Environment, Government of Uttar Pradesh,  
Dr. Bhimrao Ambedkar Paryavaran Parisar,  
Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December -2019)**

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Thus we want to continue our earlier granted EC of the above mentioned letter no. Therefore, we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Parshan Chawla*

M/s. Chawla Silica Sand Trading Company

24/12/19  
डिस्ट्रिक्ट  
पर्यावरण निदेशालय, उ.प्र.  
विनोद खण्ड-1, गोमती नगर,  
लखनऊ-226010

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.

2. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010

From

Dated: 07/0/20

**M/s Chawla Silica Sand Trading Company**  
R/o- Jivan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (Jan-2020 to June-2020)**

**Ref: Your letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from MoEF&CC, vide letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014

Later, we have applied for the Production Enhancement and we have granted the EC for the Enhancement of the production for our project vide letter no. letter no. 705/Parya/SEAC/4608/2018 dated 02-03-2019 from SEIAA, U.P., but later the EC has been revoked by the SEIAA, U.P. in compliance to the order of MoEF dated 12-12-2018.

Now, we continue our earlier granted EC of the above mentioned letter no. and we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Barshen Lal Chawla*

**M/s. Chawla Silica Sand Trading Company**

Copy to:

1. **The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.**
2. **The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**



From

Dated: 07/08/20

**M/s Chawla Silica Sand Trading Company**  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (Jan-2020 to June-2020)**

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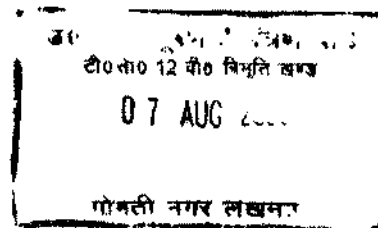
We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan Lal Chawla*

**M/s. Chawla Silica Sand Trading Company**



Copy to:

1. **The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aligarj, Lucknow-226020.**
2. **The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**

From

Dated: 22/01/2021

**M/s Chawla Silica Sand Trading Company**  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (July-2020 to Dec-2020)**

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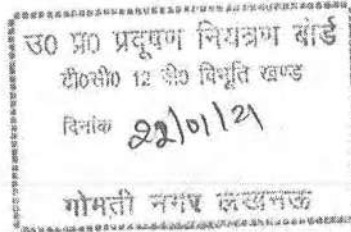
We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Darshan del Chawla*

M/s. Chawla Silica Sand Trading Company



Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran-Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1149

120

From

Dated: 22/01/2021

M/s Chawla Silica Sand Trading Company  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (July-2020 to Dec-2020)**

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Thanking you,

Yours Sincerely,

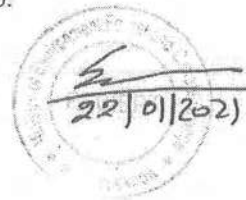
*Darshan Lal Chawla*

M/s. Chawla Silica Sand Trading Company

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow- 226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.



From

Dated: 13/08/21

M/s Chawla Silica Sand Trading Company  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (Jan-2021 to June-2021)**

**Ref: Your letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014**

Dear Sir,

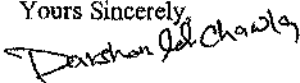
This is to inform you that our project has been accorded Environmental Clearance from MoEF&CC, vide letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014

We are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



M/s. Chawla Silica Sand Trading Company

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.



Dated: 27/12/21

M/s Chawla Silica Sand Trading Company 1151  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

122

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (July-2021 to Dec-2021)**

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We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

  
M/s. Chawla Silica Sand Trading Company

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

डाक प्राप्ति  
प्राप्ति दिनांक 27/12/21  
राज्य प्रदूषण नियंत्रण बोर्ड, लखनऊ

From

Dated: 15.6.22

M/s Chawla Silica Sand Trading Company  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

The Member Secretary,  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (Jan-2022 to June-2022)**

**Ref: Your letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014**

Dear Sir,

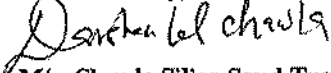
This is to inform you that our project has been accorded Environmental Clearance from MoEF&CC, vide letter no. J-11015/116/2011-IA (M) Date: 12th December, 2014

We are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



M/s. Chawla Silica Sand Trading Company

Stamp: 15-6-22  
Signature: [Handwritten Signature]  
Date: 15-6-22

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

From

Dated: 24-01-23

**M/s Chawla Silica Sand Trading Company**  
R/o- Jiwan Niwas, 42- S.C. Basu Road,  
Prayagraj (U.P.) -211033

To,

**The Member Secretary,**  
U.P. Pollution Control Board,  
Building No. TC-12V,  
Vibhuti Khand, Gomti Nagar,  
Lucknow -226010

**Subject: Compliance of Environmental Clearance Conditions for "Lakhnauti Silica Sand Project" of Area- 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh (July-2022 to Dec-2022)**

**Ref: EC letter no. EC22B001UP186696 Date: 01.04.2022.**

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from MoEF&CC, vide EC letter no. EC22B001UP186696 Date: 01.04.2022.

We are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



**M/s. Chawla Silica Sand Trading Company**

Copy to:

1. **The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj, Lucknow- 226020.**

2. **The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**

*Dushen Lal Chawla*  
24/01/2023  
प्रदूषण नियंत्रण बोर्ड,  
विभूति खण्ड-1, गोकुली नगर,  
लखनऊ-226010

From

Date:

**M/s Chawla Silica Sand Trading Company**  
R/o A1, Ekanki kunj, Prayagraj  
Prayagraj (U.P.) -211001.

To

**The Regional Officer**  
Regional Office, U.P. Pollution, Control Board,  
Avas Vikas Parishad Colony,  
Sector-10, Scheme No. 03,  
Jhansi, Prayagraj, Uttar Pradesh

Ref. No. GO1146/C-48, 2023 Dated 01-02-2023

**Subject: Submission of Environment Statement for Lakhnauti Silica Sand Mining Project at Arazi No. 2 of Area: 16.75 Ha, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj, State- Uttar Pradesh.**

Dear Sir,

In reference to your letter no. GO1146/C-48, 2023 Dated 01-02-2023, we hereby submitting the Environmental Statement (Form-V) under the compliance of Environment Protection Act 1986.

We kindly request you to consider the Environment Statement of the project.

Thanking You,

Yours Faithfully

**M/s Chawla Silica Sand Trading Company**  
**Project Proponent**

**Copy to**

1. Chief Environment Officer, Circle-2, U.P. Pollution Control Board, Lucknow.

**Project: Silica Sand Mining Project**  
**Proponent: M/s Chawla Silica Sand Trading Company**  
**Area: 16.75 Ha., Village: Lakhnauti,**  
**Tehsil: Bara, District: Prayagraj (U.P.)**

**Form V**  
**(See Rule 14)**

Environmental Statement for the financial year ending on 31<sup>st</sup> March on or before 30<sup>th</sup> of September every year

**PART A**

**i. Name and address of the owner/occupier of the industry operation or process.**

Name: "Lakhnauti Silica Sand Mine Project" of M/s Chawla Silica Sand Trading Company  
 Address: Arazi No. 2, Village- Lakhnauti, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh

**ii. Industry category Primary-(STC Code) Secondary-(STC Code): Non- Coal Mining**

**iii. Production capacity-Units: 1,50,000 TPA**

**iv. Year of establishment: Jan 2015**

**v. Date of the last environmental statement submitted.: Not Available**

**PART B**

**Water and Raw Material Consumption**

**1. Water consumption m<sup>3</sup>/d**

		During the previous Financial year	During the current Financial year
	<b>1. Process (Mining)</b>		
i	Dust Suppression	6 KLD	6 KLD
ii	Washing of Silica	7.0 KLD	7.0 KLD
	<b>2. Cooling</b>	Not applicable	Not applicable
	<b>3. Domestic</b>	Not applicable	Not applicable
i	Drinking	0.65 KLD	0.65 KLD
	<b>Total</b>	<b>13.65 KLD</b>	<b>13.65 KLD</b>

**Process water consumption per unit of product output**

Name of Product	Water Consumption per unit of product		
	During the previous Financial year	During the current Financial year	
ROM Silica Stone	-	-	-

**(2) Raw material consumption**

Name of raw materials	Name of Products	Process water consumption per unit of product output	
		During the previous Financial year	During the previous Financial year
Silica Stone	Silica	-	-

\*Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name the raw material used.

**Project: Silica Sand Mining Project**  
**Proponent: M/s Chawla Silica Sand Trading Company**  
**Area: 16.75 Ha., Village: Lakhnauti,**  
**Tehsil: Bara, District: Prayagraj (U.P.)**

**PART C**

**Pollution discharged to environment/unit of output.**  
**(Parameter as specified in the consent issued)**

**A. Water:**

The analysis results that all the parameters are below permissible limits prescribed by MOEF as General Standards (Effluent discharged into in land surface water.)

<b>(Parameter as specified in the consent issued)</b>			
<b>Pollutants</b>	<b>Quantity of Pollutants Discharged (Mass/day)</b>	<b>Conc. of Pollutants Discharged (Mass/Volume)</b>	<b>% of variation from pre-scribed standard with reasons</b>
Waste of Washing Plant	Water is not discharged in to any drain or surface, it is recycled and further utilized in the washing of Silica.	mud so collected is utilized in the back filling of the mined out area	

**B. Air:**

Ambient air quality result shows that the values of RPM, SPM, SO<sub>2</sub> and NO<sub>X</sub> are well within pre-scribed standards.

<b>Location</b>	<b>Parameters</b>	<b>Result</b>	<b>Units</b>	<b>Limits as per NAAQS</b>
Core Zone (Lakhnauti)	PM10	78.58	µg/m <sup>3</sup>	100
	PM2.5	50.69	µg/m <sup>3</sup>	60
	SO <sub>2</sub>	14.10	µg/m <sup>3</sup>	80
	NO <sub>2</sub>	19.90	µg/m <sup>3</sup>	80

**PART D****Hazardous Wastes**

(as specified under Hazardous Wastes (Management and Handling) Rule, 1989)

<b>Hazardous Wastes</b>	<b>Total Quantity (kg)</b>	
	<b>During the previous Financial year</b>	<b>During the current Financial year</b>
(a) From process		
(b) From pollution control facilities. No Hazardous Waste is produced from mining or processing of Silica		

Project: Silica Sand Mining Project  
 Proponent: M/s Chawla Silica Sand Trading Company  
 Area: 16.75 Ha., Village: Lakhnauti,  
 Tehsil: Bara, District: Prayagraj (U.P.)

**PART E**  
**Solid Wastes**

Total Quantity

During the previous  
Financial year

During the current  
Financial year

- (a) From process  
 (b) From pollution control facility  
 (c) (1) Quantity recycled or re-utilised within the unit  
 (2) Sold  
 (3) Disposed

Note: No Hazardous Waste is produced from mining or processing of Silica.

**PART F**

**Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.**

Not Applicable, as mining and processing of silica does not generate any hazardous waste.

**PART G**

**Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.**

S. N	Description	Unit	Total Cost (in Rupees)
<b>A. Break-up of Expenditure on Environment Protection and Environment Management (In Rupees) :</b>			
1.	Water Sprinkling on Haulage Road for Dust Suppression	Assuming Rs.4000/day for 300 days of working Tanker Cost: Rs. 2000/Tanker (Need of Tanker: Twice in a day) Tanker Capacity: 5000 liter No. of Tankers required: 2	12,00,000
2.	Plantation along the road side & post plantation care	<ul style="list-style-type: none"> <li>• Plantation@400/sapling (3350sapling/year),</li> <li>• Maintenance care @ 600/day (For 3350 Saplings Annually.i.e.365 days).</li> </ul>	15,59,000
3.	Cost of Environmental Monitoring (Twice in a year)	<ul style="list-style-type: none"> <li>• AAQM@20,000x 7= 1,40,000</li> <li>• Water@10,000x 8= 80,000</li> <li>• Noise@2,000x 7= 14,000</li> <li>• Soil@10,000x 6= 60,000</li> <li>• Socio-economic condition of local, population, physical survey =80,000</li> <li>• Inventory of Flora&amp; Fauna (Bio diversity Survey &amp;</li> </ul>	4,60,000

**Project: Silica Sand Mining Project**  
**Proponent: M/s Chawla Silica Sand Trading Company**  
**Area: 16.75 Ha., Village: Lakhnauti,**  
**Tehsil: Bara, District: Prayagraj (U.P.)**

	Conservation) =86,000	
	<b>Total Cost (A)</b>	<b>Rs. 32.19 Lakhs</b>

In addition to this,

- Digital flow meter is installed to measure the quantity of water utilized for various mining and domestic purpose.
- Piezometer is installed at site to give online continuous data of ground water level.

#### **PART H**

#### **Additional measures/investment proposal for environmental protection abatement of pollution.** **Prevention of pollution.**

#### **AIR POLLUTION CONTROL MEASURES**

During the course of Silica sand mining, no toxic substances are released into the atmosphere, so there seems to be no potential threat to health of human beings.

In Silica sand mining, dust is generated during mining, loading and transportation. The only source of fugitive gaseous emission during mining is vehicles which will be used for transportation.

#### **MANAGEMENT**

The environmental management for air pollution control includes:

- The un-metalled haul roads are adequately compacted for being in use.
- Water is sprinkled on these roads periodically every-day (twice in a day), to wet the surface.
- Over loading of transport is avoided to prevent spillage.
- Transportation of minerals should be in covered vehicles to prevent fugitive dust emission.
- PUC Certified vehicles are only used for transportation.
- Masks are provided to the workers during working hours (8 hrs) of the mine.
- Plantation is taken up along the approach roads and vicinity of mine lease to minimize the dust.
- For drilling blast holes, wet drilling process is adopted to suppress dust emissions at the source of generation.

#### **PART I**

#### **Any other particulars for improving the quality of the environment**

Environment Awareness program is conducted to create awareness among the local peoples and employees of the company.

**LIST OF ANNEXURES**

<b>ANNEXURES</b>	
<b>1.</b>	<b>Lab Report</b>
<b>2.</b>	<b>Site Photographs</b>
<b>3.</b>	<b>Green Belt Photographs</b>

**ANNEXURE-1**  
**LAB REPORT**



# ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C43, Sector-88, Phase-II, Noida, U.P.

Ph. No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com



TC-8198

## TEST REPORT

### Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-17112022-02

Issue Date :21/11/2022

Issued To : M/S CHAWLA SILICA SAND TRADING COMPANY  
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD  
PRAYAGRAJ -211033(U.P.)

Project Name & Location : Lakhnauti Silica Sand Project  
Arazi No. 2  
Village- Lakhnauti, Tehsil- Bara, District- Prayagraj(Uttar Pradesh)  
Area- 16.75 Ha,

Sample Drawn On : 14/11/2022 To 15/11/2022  
Sample Drawn By : UTRL  
Sample Description : Ambient Air  
Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01  
Sampling Duration : 24 hrs.  
Sampling Location : Core Zone  
Analysis Duration : 17/11/2022 To 21/11/2022  
Meteorological Condition During Sampling : Clear

### TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	78.58	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	50.69	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2018	14.10	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-06):2006	19.90	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By  
*Archana*

For Ultra Testing & Research Laboratory  
(Authorized Signatory)



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TC-8198

## TEST REPORT

### Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-17112022-02

Issue Date: 21/11/2022

ISSUED TO

: M/S CHAWLA SILICA SAND TRADING COMPANY  
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD  
PRAYAGRAJ -211033(U.P.)

Project Name & Location

: Lakhnauti Silica Sand Project  
Arazi No. 2  
Village- Lakhnauti, Tehsil- Bara, District- Prayagraj(Uttar Pradesh)  
Area- 16.75 Ha.

Date of Monitoring

: 14/11/2022 To 15/11/2022

Monitoring Done By

: UTRL

Monitoring Location

: Core Zone

Description

: Ambient Noise

Monitoring Duration

: 24 hrs

Monitoring Procedure

: IS 9989:2008

Weather Condition

: Clear

### TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	61.5	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	42.0	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

\*\*End Of Report\*\*

\*\*The Noise Pollution (Regulation and Control) Rules, 2000

1 \*Day time shall mean from 6.00 a.m. to 10.00 p.m.

2 \*Night time shall mean from 10.00 p.m. to 6.00 a.m.

3 Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places, or any other area which is declared as such by the competent authority

4 Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

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Checked By  
*Anshu*



For Ultra Testing & Research Laboratory

(Authorized Signatory)



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Website: <http://www.ultralabnoida.com>



TC-8198

## TEST REPORT

### Soil Sample Analysis

#### Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-17112022-02

Issue Date: 21/11/2022

ISSUED TO

M/S CHAWLA SILICA SAND TRADING COMPANY  
R/O- JIWAN NIWAS, J2- S.C. BASU ROAD  
PRAVAGRAJ -211033(U.P.)

Project Name & Location

Lakhnauti Silica Sand Project  
Aravi No. 2  
Village- Lakhnauti, Tehsil- Bara, District- Prayagraj(Uttar Pradesh)  
Area- 16.75 Ha.

Sample Drawn On

: 15/11/2022

Sample Drawn By

: UTRL

Sample Description

: Soil

Sample Quantity

: 3.0 kg

Sampling Location

: Core Zone

Sampling Procedure

: UTRL/SAMPLING/SOP/04

Analysis Duration

: 17/11/2022 To 21/11/2022

### RESULTS

S.No	Parameter	Units	Result	Test Method
1	Texture	-	Clay Loam	UTRL/LAB/SOIL/SOP/05
	Sand	%	44.40	UTRL/LAB/SOIL/SOP/05
	Clay	%	33.22	UTRL/LAB/SOIL/SOP/05
	Silt	%	22.38	UTRL/LAB/SOIL/SOP/05
2	pH(1:2.5 Suspension)	-	6.98	IS: 2720 (Part-26),1987
3	Electrical Conductivity	µmhos/cm	237.3	IS: 14767
4	Potassium (as K)	mg/kg	348.58	UTRL/LAB/SOIL/SOP/07
5	Sodium (as Na)	mg/kg	172.90	UTRL/LAB/SOIL/SOP/06
6	Calcium (as Ca)	mg/kg	4231.30	UTRL/LAB/SOIL/SOP/08
7	Magnesium (as Mg)	mg/kg	776.52	UTRL/LAB/SOIL/SOP/08
8	Sodium Absorption Ratio	-	0.64	UTRL/LAB/SOIL/SOP/14
9	Water Holding Capacity	%	36.99	UTRL/LAB/SOIL/SOP/11
10	Total Kjeldahl Nitrogen	%	0.071	UTRL/LAB/SOIL/SOP/15
11	Phosphorous	mg/kg	74.22	UTRL/LAB/SOIL/SOP/09
12	Bulk Density	gm/cc	1.28	UTRL/LAB/SOIL/SOP/10
13	Organic Matter	%	1.13	IS: 2720 (Part-22)
14	Porosity	%	43.80	UTRL/LAB/SOIL/SOP/17

\*\*End Of Report\*\*

Note:-

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For Ultra Testing & Research Laboratory

(Authorized Signatory)

*[Handwritten Signature]*

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Website: <http://www.ultraresearchlabnoida.com>



TC-8198

## Water Sample Analysis

### Discipline/Group-Chemical/Water

Report Code : W-17112022-02	Issue Date : 21/11/2022
Issued To	M/S CHAWLA SILICA SAND TRADING COMPANY R/O- JIWAN NIWAS, 42- S.C. BASU ROAD PRAYAGRAJ -211033(U.P.)
Project Name & Location	Lakhnauti Silica Sand Project Arazi No. 2 Village- Lakhnauti, Tehsil- Bara, District- Prayagraj(Uttar Pradesh) Area- 16.75 Ha.
Sample Description	: Ground Water
Sampling Location	: Core Zone
Sample Drawn On	: 15/11/2022
Sample Drawn By	: UTRL
Sampling Procedure	: IS 3025(Part-01)
Sample Quantity	: 1.0 Litre
Analysis Duration	: 17/11/2022 To 21/11/2022

## RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS 3025 (Part-11): 2022	7.25	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS-3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS 3025(Part- 10):1984	<0.5	NTU	1	5
6	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21):2009	316.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	69.52	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B,	34.55	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	205.47	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.12	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D)	0.63	mg/l	1	1.5
12	Sulphate (as SO <sub>4</sub> )	IS:3025(Part-24):2022	171.01	mg/l	200	400
13	Nitrate (as NO <sub>3</sub> )	APHA 4500-NO3-B	10.39	mg/l	45	No Relaxation
14	Total Dissolved Solid	IS:3025(Part-16):1984	868	mg/l	500	2000

\*\*End Of Report\*\*

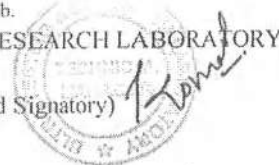
#### Note:-

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For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)



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E-mail: ultraresearchlab@gmail.com

Website: <http://www.ultralabnoida.com>

## TEST REPORT

### Bacteriological Quality of Drinking Water

Report Code : W-17112022-02 Issue Date : 21/11/2022  
 Issued To : M/S CHAWLA SILICA SAND TRADING COMPANY  
 R/O- JIWAN NIWAS, 42- S.C. BASU ROAD  
 PRAYAGRAJ -211033(U.P.)

Project Name & Location : Lakhnauti Silica Sand Project  
 Arazi No. 2  
 Village- Lakhnauti, Tehsil- Bara, District- Prayagraj(Uttar Pradesh)  
 Area- 16.75 Ha.  
 Sample Description : Ground Water  
 Sampling Location : Core Zone  
 Sample Drawn On : 15/11/2022  
 Sample Drawn By : UTRL  
 Analysis Duration : 17/11/2022 To 21/11/2022

### RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in 100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in 100 ml sample

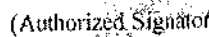
\*\*End Of Report\*\*

#### Note:-

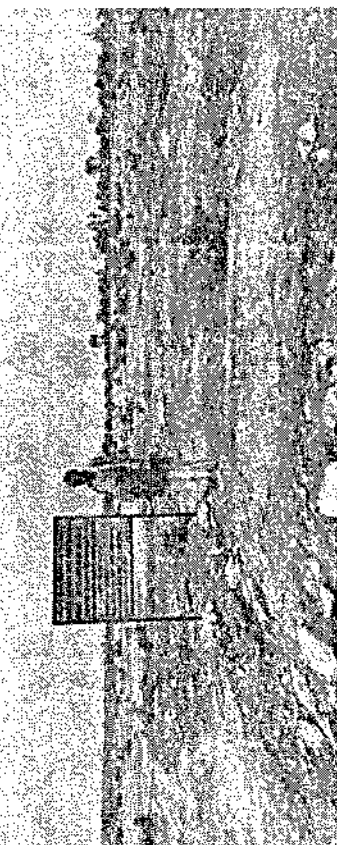
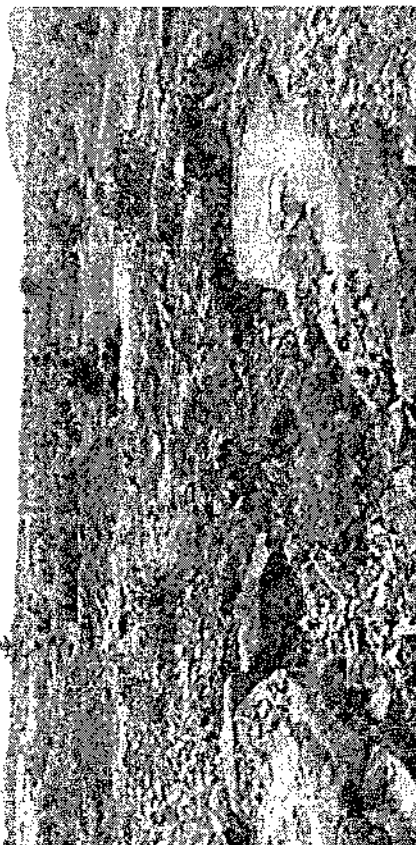
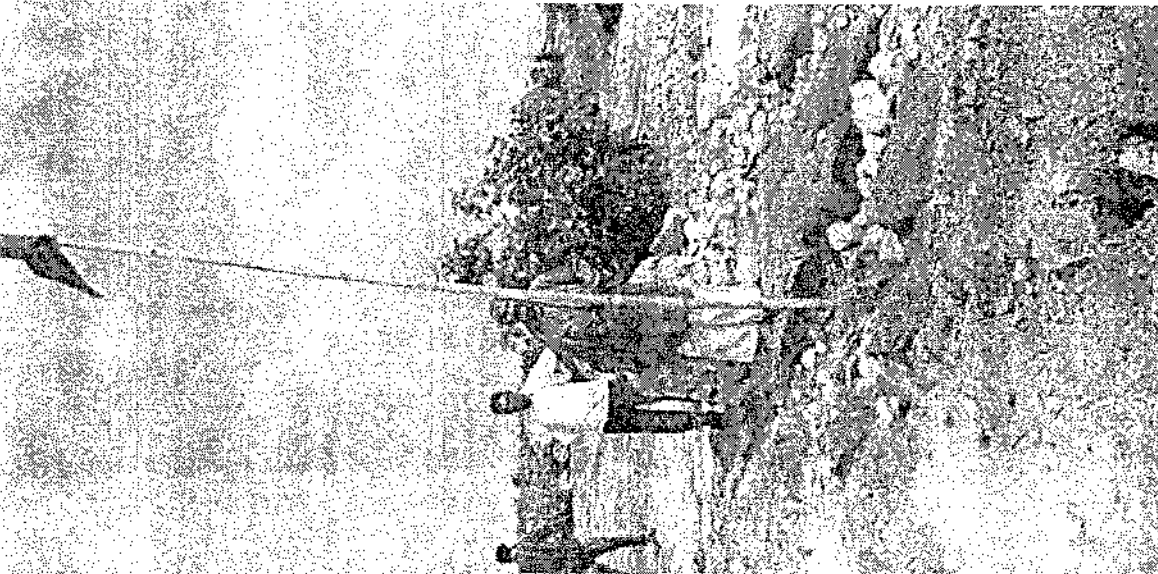
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For ULTRA TESTING & RESEARCH LABORATORY

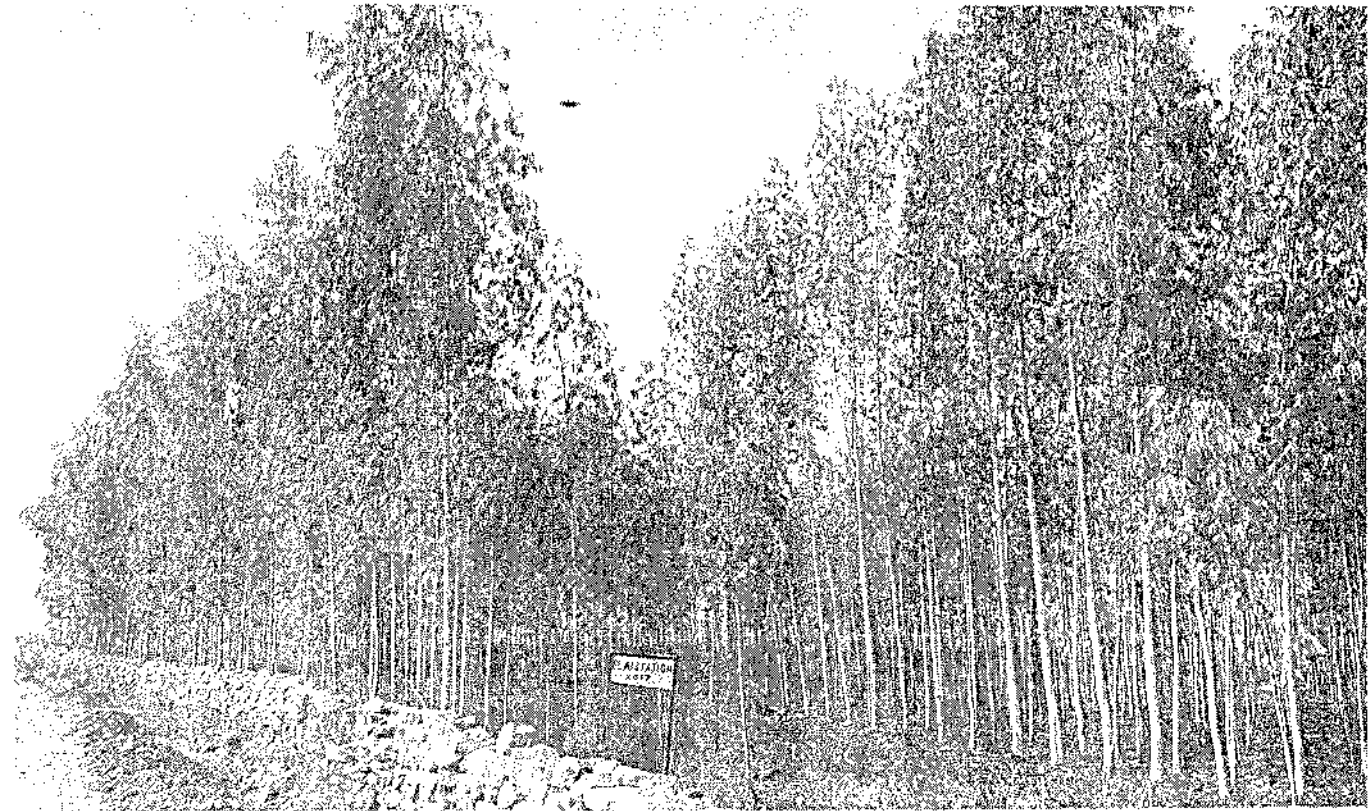
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(Authorized Signatory)  


**ANNEXURE-2**  
**SITE PHOTOGRAPHS**



ANNEXURE-3  
GREEN BELT



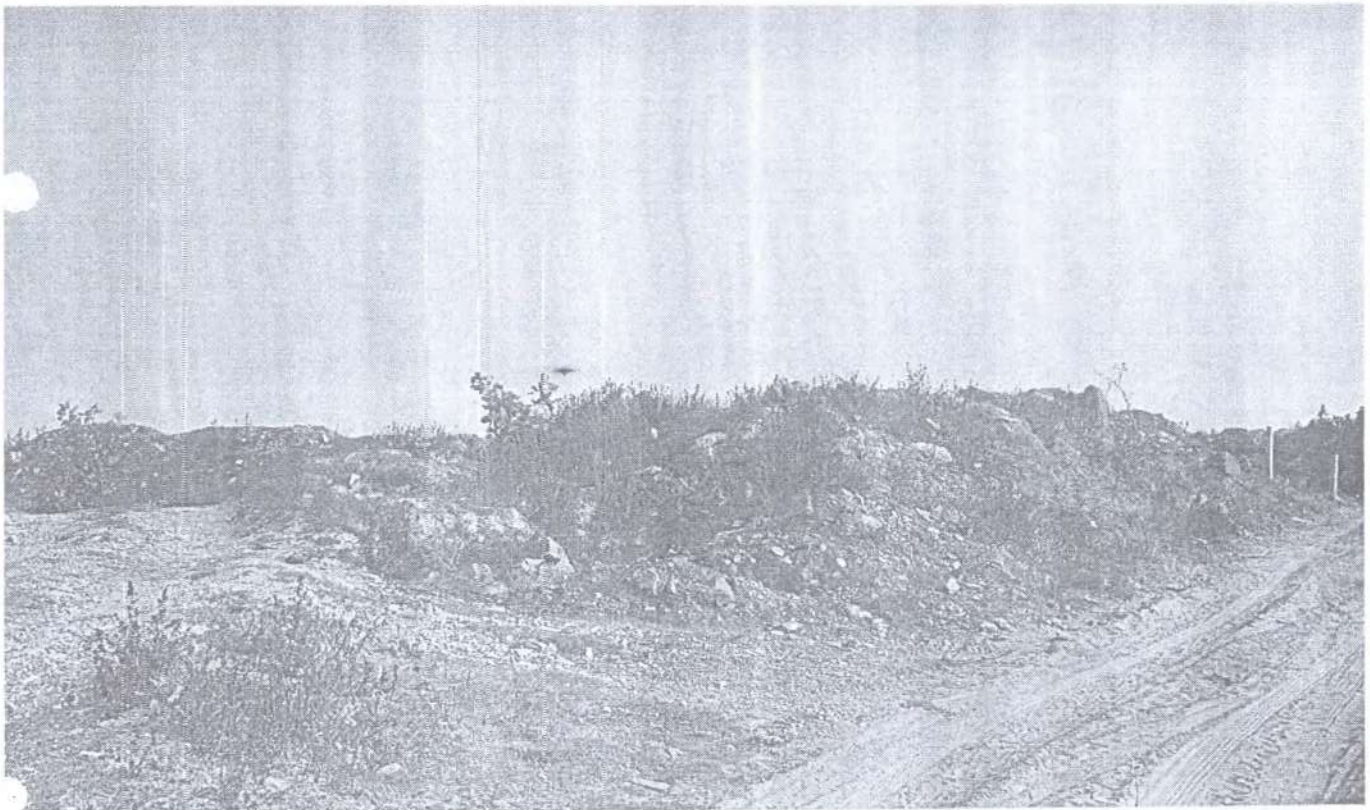






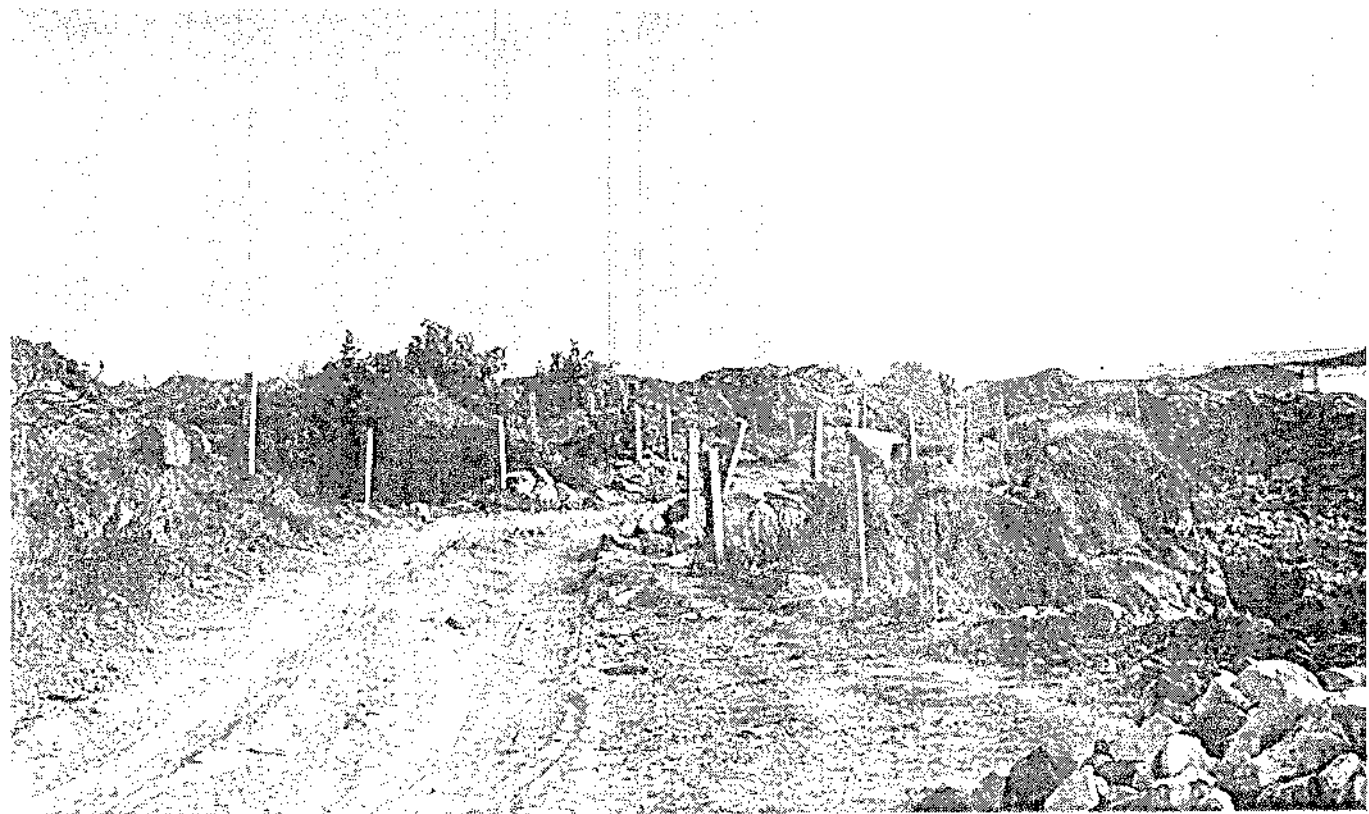
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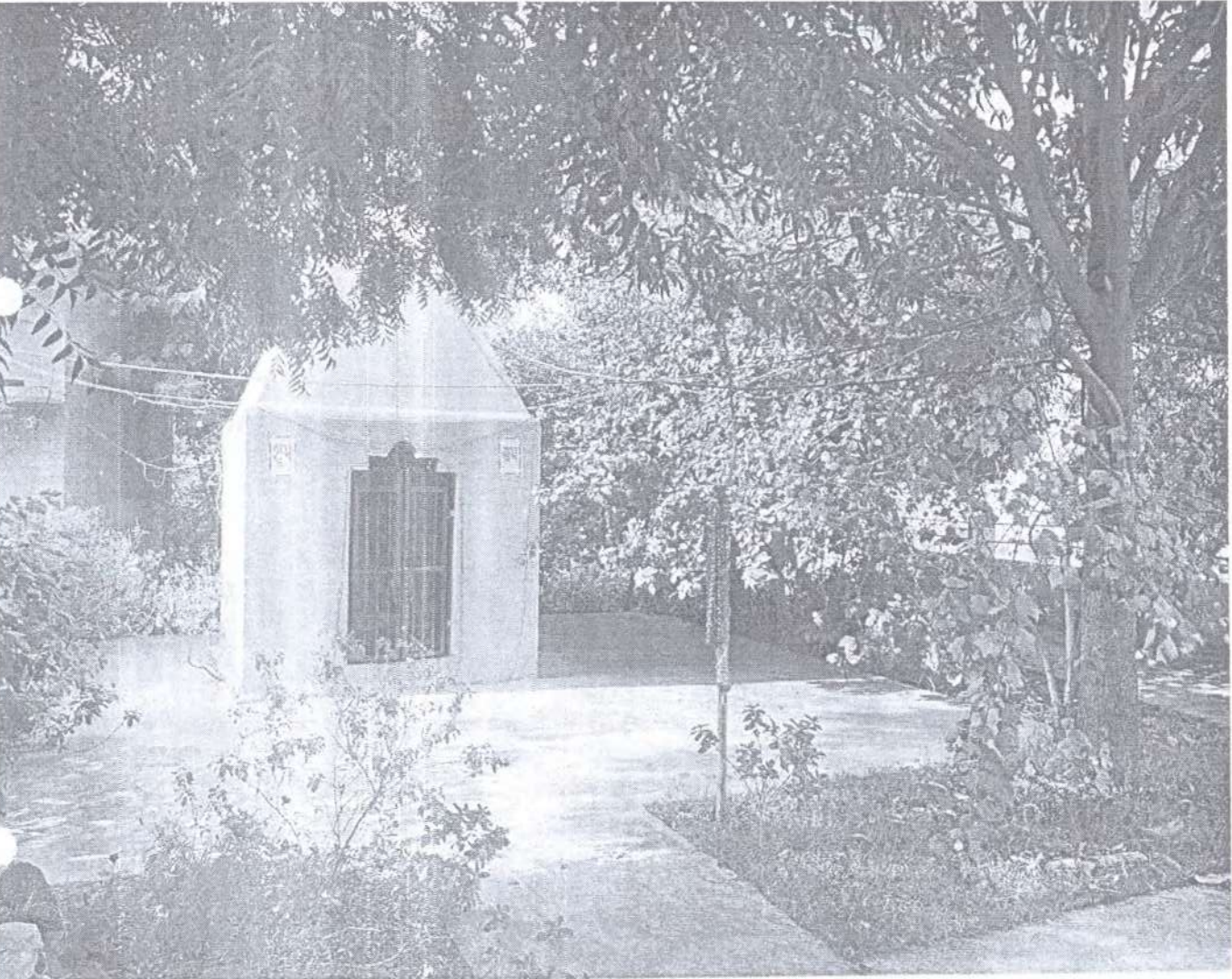
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**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**

150

आवास विकास परिषद कालोनी, सेक्टर-10, योजना-3,  
झूँसी, इलाहाबाद

पत्रांक: 40/124/187/48 जल प्रदूषण/2016

दिनांक: 15/11/16

पंजीकृत

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं0  
(कशिंग एण्ड वाशिंग)  
लखनौटी, तहसील-बारा,  
इलाहाबाद।

उत्पादन क्षमता-सिलिका सैण्ड 4000-4200 टन/माह

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 26.10.2016 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 40/124/187/48 दिनांक 15/11/16 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
13. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
14. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
15. यह सहमति सिलिका सैण्ड की कशिंग एवं वाशिंग हेतु निर्गत की जा रही है।
16. वाशिंग से जनित उत्प्रवाह को सेटलिंग टैंक के माध्यम से पूर्ण रूप से पुनःचकित किया जायेगा।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(डॉ०मो० सिकन्दर)

क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झुंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

**सहमति आदेश प्रपत्र**

संख्या 40/124 / सहमति / जल आदेश / इलाहाबाद 84 दिनांक 15/11/16  
 विषय : श्री. आबुल कालिम खान, सैण्ट डेविंग कं. (क्रांति-रूप बाण्डाना) इलाहाबाद,  
बारा इलाहाबाद  
 को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1984 की धारा 24 / 26 के अन्तर्गत उत्पन्न  
 निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या ----- दिनांक -----

1. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1984 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में श्री. आबुल कालिम खान, सैण्ट डेविंग कं., बारा इलाहाबाद को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयों में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति वर्ष ----- के मास ----- दिनांक ----- से ----- अवधि 31.12.2018 तक के लिये विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1984 और इसके संशोधित अधिनियम, 1984 की धारा 27 (2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक : अनुलग्नक (सहमति शर्तें)

(डॉ. मो. शिफा-दर)  
 क्षेत्रीय अधिकारी

सहमति आदेश सं० - - - - - सहमति /

संलग्नक

## सहमति शर्तें

१. अधिकतम दैनिक उत्स्रावह और प्रति घंटे में निस्तारित होने वाले उत्स्रावह की दर निम्न से अधिक नहीं होनी चाहिए।
- | उत्स्रावह का प्रकार                          | [अधिकतम प्रति घंटा]<br>निस्तारण मी <sup>३</sup> | [अधिकतम दैनिक]<br>निस्तारण मी <sup>३</sup> |
|--|---|--|
| (i) घरेलू                                    | 1 क० D  |  |
| (ii) औद्योगिक                                | 1 क० D (मेनहोल वाटर)                            |  |
| (अ) प्रक्रिया जल<br>ब्लीड धोने के<br>जल सहित |   |  |
| (ब) शीतलन जल                                 |   |  |
२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्स्रावह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्स्रावह मापन तथा उत्स्रावह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्स्रावह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्स्रावह के अलावा अन्य कोई उत्स्रावह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्स्रावह स्टोर्म वाटर ड्रेन में निस्तारित न हो।
३. घरेलू उत्स्रावह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्स्रावह निम्न मानकों के अनुरूप हो।
- |                                |                                |
|--------------------------------|--------------------------------|
| २०° से० पर ५ दिन की बी० ओ० डी० | ३० मिग्रा / ली० से अधिक न हो।  |
| कुल निलम्बित ठोस               | १०० मिग्रा / ली० से अधिक न हो। |
४. सभी प्रक्रियाओं से जनित उत्स्रावह, ब्लीड जल, शीतलन उत्स्रावह, फर्श व उपकरणों की धुलाई से जनित उत्स्रावह सहित औद्योगिक उत्स्रावह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्स्रावह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।
५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
६. घरेलू तथा औद्योगिक उत्स्रावह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व ४४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।
७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।
८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्स्रावह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

६. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्स्रवाह निस्तारण बिन्दु पर उत्स्रवाह मापने की कुछ व्यवस्था होनी चाहिये।
१०. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु ----- में पके, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।
- पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये / बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।
११. इन शर्तों का विशेष रूप से उत्स्रवाह शुद्धिकरण, उत्स्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० ----- या उससे पहले पूर्ण अनुपालन किया जाये।
१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
१३. विस्तृत निर्माण स्थल रेखाचित्र उत्स्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त ८, ६ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हैं, का खुले में ढेर न लगाया जाये।
१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:
- (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
- (ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।
- (iii) जैविक अवधट्य पदार्थ होने पर कम्पोस्टिंग की जाय।
१६. विपैले पदार्थों का विपैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्स्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा ३ व ४ में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्स्रवाह, उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।
१९. प्रार्थी को टर्मिनल, मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्स्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत धरलू व प्राक्रिया जनित उत्स्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्स्रवाह की गुणवत्ता व मात्रा, उत्स्रवाह निस्तारण की दर, उत्स्रवाह का तापमान न बदलें या परिवर्तन न करें।
२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
२६. प्रार्थी उत्स्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।
२७. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्स्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी ३० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

  
 क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,  
झूँसी, इलाहाबाद

पत्रांक: 601125/11/16/वायु प्रदूषण/2016

दिनांक: 15/11/16

पंजीकृत

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०  
(कशिंग एण्ड वाशिंग)  
लखनौटी, तहसील-बारा,  
इलाहाबाद।

उत्पादन क्षमता-सिलिका सैण्ड 4000-4200 टन/माह

विषय: वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 26.10.2016 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या.....94..... सहमति (वायु) आदेश 94..... दिनांक 15/11/16 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है:-

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. ....कोवी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....मी0 ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु ई0पी0 एक्ट, 1986 का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण-पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
13. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
14. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।
15. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।
16. यह सहमति सिलिका सैण्ड की कशिंग एवं वाशिंग हेतु निर्गत की जा रही है।
17. उद्योग में कार्यरत कार्मिकों के सिलिकोसिस से बचाव हेतु उचित व्यवस्था सुनिश्चित की जाए।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण नियंत्रण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(डॉ०मो० सिकन्दर)  
क्षेत्रीय अधिकारी

संदर्भ संख्या: ..... वायु प्रदूषण ..... तद दिनांक .....  
प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूँसी इलाहाबाद

## सहमति आदेश प्रपत्र

संख्या - 491/25 / सहमति [वायु] आदेश - 94 - दिनांक - 15/11/16

विषय:-सहमति मै० - मानला इलिका प्रैण्ड डेव्लपर्स कं. (प्रिंगा एण्ड सिंग)  
लखनौवी बारा इलाहाबाद  
 वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, 1987 की धारा 21/22 के अन्तर्गत।

संदर्भ:-आवेदन संख्या - दिनांक -

1. वायु अधिनियम, 1987 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै० मानला इलिका प्रैण्ड डेव्लपर्स कं., वायु, इलाहाबाद को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक - 31-12-2018 से अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम 1987 की धारा 21[6] में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।  
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(डॉ. मो. सिकन्दर)

क्षेत्रीय अधिकारी



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या ----- / सहमति [वायु] आदेश / -----

दिनांक -----

## सहमति शर्तें

१. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

(i)	सम्बद्ध चिमनी
(ii)	—
(iii)	—
(iv)	—
(v)	—

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

(i)	सम्यै-डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
(ii)	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
(iii)	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
(iv)	सल्फर डाई आक्साइड	—
(v)	कार्बन मोनोआक्साइड	—
(vi)	हाइड्रोकार्बन	—
(vii)	फ्लोरीन	—
(viii)	अमोनिया	—
(ix)	मरकैप्टेन	—
(x)		—

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के ----- माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २६ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १६८३ वर्णित है, को सूचित करना चाहिए।
११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेंगी।
१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।
१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनार्यें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होंगी।
२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

क्षेत्रीय अधिकारी

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
92003/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 28/05/2020

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING CO  
GHARA, BARA, PRAYAGRAJ.  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING CO

Reference Application No :8083113

Dated :28/05/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA SAND TRADING CO is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 28/05/2020 to 31/03/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

JAGAT BAHADUR SINGH  
Digitally signed by JAGAT BAHADUR SINGH  
Date: 2020.05.28 14:11:28 +05'30'  
I.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH  
Digitally signed by JAGAT BAHADUR SINGH  
Date: 2020.05.28 14:11:28 +05'30'  
R.O., UPPCB PRAYAGRAJ.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. CHAWLA SILICA SAND TRADING CO vide

Consent Order No. 8083113/ Water

Dated : 28/05/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening of Raw Silica Sand 1500 MT/Month..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

## Specific Conditions:

1. This consent is valid for Screening of Raw Silica Sand 1500 MT/Month.
2. Silica sand washing activity is not permitted in the premise.
3. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
4. Unit is directed to make a boundary wall around the premise within 03 month.
5. Unit shall ensure zero discharge outside the premise.
6. Unit is directed to comply the provision of Central Ground Water Authority NOC.
7. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable up to June 2017.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

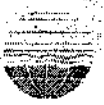
Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

JAGAT  
BAHADUR  
SINGH

Digitally signed by  
JAGAT BAHADUR SINGH  
Date: 2017.07.26  
14:12:10 +05'30'

R.O., UPPCB PRAYAGRAJ.



## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
92001/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 28/05/2020

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING CO  
GHARA, BARA, PRAYAGRAJ.  
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING CO

Reference Application No. 8083075

Dated : 28/05/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING CO. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/05/2020 to 31/03/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

JAGAT BAHADUR SINGH  
Digitally signed by  
JAGAT BAHADUR SINGH  
Date: 202005.28  
11:46:53 +05'30'

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH  
Digitally signed by  
JAGAT BAHADUR SINGH  
Date: 202005.28  
11:46:53 +05'30'

R.O., UPPCB PRAYAGRAJ.

## U.P. Pollution Control Board

Dated : 28/05/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening of Raw Raw Silica Sand 1500 MT/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
4. Unit is directed to make a boundary wall around the premise within 03 month.
5. Unit will strengthen green belt in the premise of the total occupied area.
6. Unit is directed to comply the provision of Solid Waste Rule 2016.
7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
8. Unit will not make any expansion without prior consent of the State Board.
9. Unit shall submit Ambient Air Monitoring Report in 03 month.
10. Unit is directed to submit the audited balance sheet regarding verification of consent processing fee.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

JAGAT  
BAHADUR  
SINGH  
Digitally signed by  
JAGAT BAHADUR SINGH  
DN: cn=BABUJEE  
19550119820

R.O., UPPCB PRAYAGRAJ.



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
116897/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2022

Dated : 14/02/2022

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING COMPANY  
GHARA, BARA, PRAYAGRAJ  
PRAYAGRAJ

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :10760407

Dated :14/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 14/02/2022 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

RAMESH  
KUMAR  
SINGH

Digitally signed by  
RAMESH KUMAR  
SINGH  
Date: 2022.02.14  
15:34:28 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

RAMESH  
KUMAR SINGH

Digitally signed by  
RAMESH KUMAR SINGH  
Date: 2022.02.14  
15:34:46 +05'30'

R.O., UPPCB PRAYAGRAJ.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 10760407/ Water

Dated : 14/02/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening & Washing of Silica-1500 Ton/Month..
2. The quantity of maximum daily effluent discharge should not be more than the following :
 

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank
3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .
 

Domestic Effluent		
S.No	Parameter	Standard
- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .
 

Industrial Effluent		
S.No	Parameter	Standard
5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent to operate is valid for Screening & Washing of Silica.
2. This consent is valid for Washing of Silica. -1500 TON/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

RAMESH  
KUMAR  
SINGH

Digitally signed by  
RAMESH KUMAR  
SINGH  
Date: 2022.02.14  
15:35:26 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
150715/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2022

Dated : 14/02/2022

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING COMPANY  
GHARA, BARA, PRAYAGRAJ  
PRAYAGRAJ

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 15181438

Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/02/2022 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

RAMESH  
KUMAR  
SINGH

Digitally signed by  
RAMESH KUMAR  
SINGH  
Date: 2022.02.14  
15:31:32 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**R.O., UPPCB PRAYAGRAJ.**

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

RAMESH  
KUMAR SINGH

Digitally signed by  
RAMESH KUMAR SINGH  
Date: 2022.02.14  
15:32:04 +05'30'

**R.O., UPPCB PRAYAGRAJ.**

## U.P. Pollution Control Board

Dated : 14/02/2022

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening & Washing of Silica-1500 Ton/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 150 & 65 KVA	DIESEL	02	Particulate Matter	AS PER (E)P ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This consent to operate is valid for Screening & Washing of Silica.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with 150 & 65 KVA D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly.

Issued with the permission of competent authority .

RAMESH  
KUMAR  
SINGH

Digitally signed by  
RAMESH KUMAR  
SINGH  
Date: 2022.02.14  
15:33:06 +05'30'



ANNEXURE - R 12  
1202

U.P. Pollution Control Board

173

CONSENT ORDER

Reference No.  
5103/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 12/01/2018

To ,

M/S DARSHAN LAL CHAWLA  
CHAWLA SILICA SAND TRADING CO.  
SHIVRAJPUR, BARA, ALLAHABAD  
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING CO.

Reference Application No. 230804

Dated : 12/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING CO.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI  
KANT  
MISHRA

Digitally signed by  
SHASHI KANT MISHRA  
Date: 2018.01.12  
18:30:15 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI  
KANT  
MISHRA

Digitally signed  
by SHASHI KANT  
MISHRA  
Date: 2018.01.12  
18:30:57 +05'30'

R.O., UPPCB ALLAHABAD.

Dated : 12/01/2018

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-3000 TON/Month.

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-10 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

## Specific Conditions:

SHASHI  
KANT  
MISHRA

Digitally signed  
by SHASHI KANT  
MISHRA  
Date: 2018.01.12  
18:31:30 +05:30'

1. This consent is valid for washing of silica sand 3500 MT/Month.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduas saplings.
11. This consent is applicable for the plant installed on land with Khasra No.110- 135 and 137 in village shivrajpur Bara (Lalapur Road) Allahabad.

**Issued with the permission of competent authority .**

SHASHI KANT MISHRA  
Digitally signed by  
SHASHI KANT MISHRA  
Date: 2018.01.12  
18:32:13 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**R.O., UPPCB ALLAHABAD.**



1205

U.P. Pollution Control Board

176

CONSENT ORDER

Reference No.  
5118/UPPCB/Allahabad(UPPCBRO)/CTO/water/  
ALLAHABAD/2017

Dated : 12/01/2018

To,

M/S DARSHAN LAL CHAWLA  
CHAWLA SILICA SAND TRADING CO.  
SHIVRAJPUR, BARA, ALLAHABAD  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING CO.

Reference Application No :231163

Dated :12/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA SAND TRADING CO. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI KANT MISHRA  
Digitally signed by SHASHI KANT MISHRA  
Date: 2018.01.12 18:38:58 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT MISHRA  
Digitally signed by SHASHI KANT MISHRA  
Date: 2018.01.12 18:39:25 +05'30'

R.O., UPPCB ALLAHABAD.

Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING CO. vide

Consent Order No. 231163/ Water

Dated : 12/01/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Washed Silica Sand-3000 TON/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge, KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	02 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

SHASHI  
KANT  
MISHRA

Digitally signed by  
SHASHI KANT  
MISHRA  
Date: 2018.01.12  
18:39:57 +05'30'

1. This consent is valid for washing of silica sand 3500 MT/Month.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water: Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.

Issued with the permission of competent authority .

SHASHI  
KANT  
MISHRA

Digitally signed by  
SHASHI KANT MISHRA  
Date: 2018.01.12  
18:45:46 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

## CONSENT ORDER

Ref No. -  
116899/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 09/02/2021

To ,

Shri DARSHAN LAL CHAWLA  
M/s CHAWLA SILICA SAND TRADING COMPANY  
SHIVRAJPUR, BARA, PRAYAGRAJ  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :10760430

Dated :09/02/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/02/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Pradeep Kumar  
Vishwakarma  
Digitally signed by Pradeep Kumar Vishwakarma  
Date: 2021.02.09 18:36:21 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep Kumar Vishwakarma  
Digitally signed by Pradeep Kumar Vishwakarma  
Date: 2021.02.09 18:36:38 +05'30'

R.O., UPPCB PRAYAGRAJ.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 10760430/ Water

Dated : 09/02/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND 3500 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and dispcsed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This consent to operate is M/s CHAWLA SILICA SAND TRADING COMPANY, (Latitude-25.22473, Longitude-81.584957) SHIVRAJPUR, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly

**Issued with the permission of competent authority .**

Pradeep  
Kumar  
Vishwakarma

Digitally signed by  
Pradeep Kumar  
Vishwakarma  
Date: 2021.02.09  
18:37:00 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**R.O., UPPCB PRAYAGRAJ.**



भारत सरकार / Govt. of India

श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety  
उत्तरी अंचल, वाराणसी क्षेत्र / Northern Zone, Varanasi Region

संख्या S 29013/वा०क्ष० (उ०अं०)/2017/Alb-Silica/ 1128

वाराणसी, दिनांक 05.06.2017

प्रेषक,

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री अनिल कुमार सिन्हा, प्रबन्धक  
लखनौटी सिलिका सैण्ड माइन (क्ष० - 16.75 हे०),  
मालिक - मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,  
पार्टनर, श्री दर्शनलाल चावला एवं अन्य,  
ग्राम - लखनौटी, तालुका - बारा, पोस्ट - शंकरगढ़,  
ज़िला - इलाहाबाद (उत्तर प्रदेश)

खान का श्रम पहचान संख्या/Labour Identification Number (LIN) :- 1969585470

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others at District : Allahabad .*

महोदय,

Please refer to your letter no. 'Nil' dated, Nil on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) **Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961** and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others, for a period up to **04.06.2018** subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep-hole blasting shall be done in the mine and no Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall be used in connection with the excavation.
5. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
6. A Mining Mate shall exercise personal supervision of operations connected with mining.
7. A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.
9. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
10. This permission is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

भव दी य

उपसिद्ध 05/06/17

खान सुरक्षा निदेशक,

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ज्ञापन संख्या S 29013/वा०क्ष० (उ०अ०)/2017/Afb-Silica/ 1129

वाराणसी, दिनांक 05.06.2017

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :

श्री दर्शनलाल चावला, पुत्र स्व० हंस राज चावला, मालिक - लखनौटी सिलिका सैण्ड माइन (क्ष० - 16.75 हे०),  
चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, निवासी - A-1; एकाकी कुंज, 24, म्योर रोड, तहसील - सदर, जनपद - इलाहाबाद  
(उत्तर प्रदेश) - 211001 ।

34816  
05/06/17  
खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र वाराणसी



भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety



संख्या s 29013/ वा०क्षे०(उ०अ०)/2018/ Alb-Silica/ 1560

वाराणसी, दिनांक 08.06.2018

प्रेषक,

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री अनिल कुमार सिन्हा, माइन्स फोरमैन,  
लखनौटी सिलिका सैण्ड माइन (क्षे० - 16.75 हे०),  
मालिक - मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,  
पार्टनर-श्री दर्शनलाल चावला, श्री भरत भूषण चावला एवं श्री तरुण कुमार चावला,  
ग्राम - लखनौटी, तालुका - बारा, पोस्ट - शंकरगढ़, ज़िला - इलाहाबाद (उत्तर प्रदेश)

श्रम पहचान संख्या/Labour Identification Number (LIN) :- 1969585470

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others at District : Allahabad.*

महोदय,

Please refer to your letter no. 'Nil' dated, 'Nil' on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others, for a period up to 07.06.2019 subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No blasting shall be done in the mine.
5. Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall not be used in connection with the excavation without obtaining permission in from this directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.

9. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
10. This permission is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

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उपदिष्ट 8/6/18  
खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र वाराणसी



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भारत सरकार  
Government of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate General of Mines Safety



संख्या s 29013/ वा०क्ष०(उ०अ०)/2018/ Alb-Silica/

वाराणसी, दिनांक .06.2018

प्रेषक,

खान सुरक्षा निदेशक  
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री अनिल कुमार सिन्हा, माइन्स फोरमैन,  
लखनौटी सिलिका सैंड माइन (क्षे० - 16.75 हे०),  
मालिक - मैसर्स चावला सिलिका सैंड ट्रेडिंग कम्पनी,  
पार्टनर-श्री दर्शनलाल चावला, श्री भरत भूषण चावला एवं श्री तरुण कुमार चावला,  
ग्राम - लखनौटी, तालुका - बारा, पोस्ट - शंकरगढ़, जिला - इलाहाबाद (उत्तर प्रदेश)

श्रम पहचान संख्या/Labour Identification Number (LIN) :- 1969585470

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others at District : Allahabad .*

महोदय,

Please refer to your letter no. 'Nil' dated, 'Nil' on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of Lakhnauti Silica Sand Mines (Area – 16.75 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla & Two Others, for a period up to 07.06.2019 subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No blasting shall be done in the mine.
5. Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall not be used in connection with the excavation without obtaining permission in from this directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.

खान सुरक्षा महानिदेशालय - वर्ष 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध  
Directorate General Of Mines Safety - Protecting Miner's Safety & Health Since 1902  
कार्यालय पता- S-2/639-36. वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002,

9. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
10. This permission is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

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खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र वाराणसी

ज्ञापन संख्या s 29013/ वा०क्षे०(उ०अ०)/2018/ Alb-Silica/1561

वाराणसी, दिनांक 08.06.2018

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु श्री दर्शनलाल चावला, पुत्र स्व० हंस राज चावला, मालिक - लखनौटी सिलिका सैण्ड माइन (क्षे० - 16.75 हे०), चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, निवासी - A-1, एकांकी कुंज, 24, म्योर रोड, तहसील - सदर, जनपद - इलाहाबाद (उत्तर प्रदेश) - 211001 को प्रेषित है।

35088 8/6/18  
खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र वाराणसी



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भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour &amp; Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety



संख्या S 29025/वा०क्ष०(उ०अ०)/2019/इलाहाबाद/ 1134

वाराणसी, दिनांक 04.06.2019

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,  
पार्टनर - श्री भरत भूषण चावला, पुत्र श्री दर्शन लाल चावला,  
मालिक - लखनौटी सिलिका सैण्ड खदान (क्ष०-16.75 हे०),  
निवासी: A-1, एकांकी कुंज, 24, म्योर रोड,  
तहसील-सदर, जनपद-इलाहाबाद - 211 001 (उत्तर प्रदेश)।  
खान का श्रम पहचान संख्या/ (LIN) :- 1969585470

विषय: जनपद-इलाहाबाद, तालुका-बारा, पोस्ट-शंकरगढ़ के ग्राम-लखनौटी स्थित सिलिका सैण्ड खदान (क्ष०-16.75 हे०) पर नियुक्त श्री अनिल कुमार सिन्हा, माइन्स फोरमैन को धात्विक खान विनियम, 1961 के विनियम 34(6) के तहत प्राधिकरण प्रदान करने हेतु आवेदन के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में अपने दिनांक 21.05.2019 के आवेदन को संदर्भित करें, जिसके द्वारा आपने जनपद-इलाहाबाद, तालुका-बारा, पोस्ट-शंकरगढ़ के ग्राम-लखनौटी स्थित अपनी सिलिका सैण्ड खदान (क्ष०-16.75 हे०) पर नियुक्त श्री अनिल कुमार सिन्हा, माइन्स फोरमैन (प्रमाण-पत्र संख्या EXAM/EXEMPT/FM/R/1638/57, दिनांक 30.06.2000) को खदान पर प्रबंधक के हैसियत से कार्य करने हेतु प्राधिकरण प्रदान करने के लिये धात्विक खान विनियम, 1961 के विनियम 34(6) के तहत आवेदन, इस निदेशालय में प्रेषित किया है।

आपको सूचित किया जाता है कि खान सुरक्षा महानिदेशालय, मुख्यालय, धनबाद द्वारा इस कार्यालय को निर्देश प्राप्त हुआ है कि खदान से संबंधित किसी भी प्रकार की अनुमति प्राप्त करने हेतु खदान के पट्टेधारक/मालिक द्वारा खान सुरक्षा महानिदेशालय के वेबसाइट [www.dgms.gov.in](http://www.dgms.gov.in) पर ऑनलाइन आवेदन देना अनिवार्य होगा, तदोपरान्त ही उस पर कोई कार्रवाई निदेशालय द्वारा की जायेगी।



अतः खान सुरक्षा महानिदेशालय, मुख्यालय, धनबाद के निर्देश के आलोक में आपसे अनुरोध है कि आप अपनी उक्त खदान पर नियुक्त श्री अनिल कुमार सिन्हा, माइन्स फोरमैन को अपनी उक्त खदान पर प्रबंधक के हैसियत से कार्य करने हेतु प्राधिकरण प्रदान करने के लिये धात्विक खान विनियम, 1961 के विनियम 34(6) के तहत आवेदन एवं दस्तावेज उपरोक्त में दिये गये पोर्टल पर ऑनलाइन जमा करें, ताकि उस पर आगे की कार्रवाई की जा सके। अगर जो दस्तावेज ऑनलाइन जमा नहीं हो पाये उन दस्तावेजों को कार्यालय में जमा अथवा प्रेषित कर सकते हैं।

आपको यह भी सूचित किया जाता है कि अगर ऑनलाइन आवेदन जमा करने में किसी प्रकार की परेशानी आती है तो इस निदेशालय से आवश्यक मार्गदर्शन प्राप्त कर सकते हैं।

भ व दी य

उपदि 04/06/19

खान सुरक्षा निदेशक,  
वाराणसी क्षेत्र, वाराणसी

**Ministry of Labour and Employment**  
**Department of Mines Safety**

No: 47084/NZ/Varanasi Region/Para.2021/194136 Varanasi, Date: 25/10/2021

From,  
 Director of Mines Safety  
 Varanasi Region, Varanasi.

25/10/2021

To,  
 Shri Anil Kumar Sinha, Mines Foreman,  
 Lakhnauli Silica Sand Mine (Area-16.75 Hect.),  
 Owner: M/s Chawla Silica Sand Trading Co.,  
 Partners: Sri Darshan Lal Chawla, Sri Bharat Bhushan Chawla &  
 Sri Tarun Kumar Chawla  
 Vill-Lakhnauli, Tehsil-Bara, Post-Shankarganj, District-Prayagraj (U.P.)  
 Labour Identification Number (LIS)- 1969585470

**Sub:- Authorization Under Regulation-34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Lakhnauli Silica Sand Mine (Area-16.75 Hect.) owner, M/s Chawla Silica Sand Trading Co., Partner: Sri Darshan Lal Chawla, Sri Bharat Bhushan Chawla & Sri Tarun Kumar Chawla of District Prayagraj (U.P.).**

Dear Sir,

Please refer to your Online Application ID: 194136, dated 02.08.2021 on the above subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation-34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of Lakhnauli Silica Sand Mine (Area-16.75 Hect.) owner, M/s Chawla Silica Sand Trading Co., Partner: Sri Darshan Lal Chawla, Sri Bharat Bhushan Chawla & Sri Tarun Kumar Chawla, for a period up to 14.09.2022 subject to the following conditions:

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mine shall be done during day light hours only.
4. No blasting shall be carried out in the above mine.
5. No Heavy Earth Moving Machinery (Excavator back hoe etc.) shall be used in mine in connection with the excavation, without obtaining permission from this Directorate.
6. Work in the mine shall be supervised by you & the same shall remain as such during your absence from the mine on account of leave or otherwise.
7. A Mining M.C. shall exercise personal supervision of operations conducted in the mine.

Vill-Lakhnauli, Tehsil-Bara, Post-Shankarganj, District-Prayagraj (U.P.)





भारत सरकार  
Govt. of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate-General of Mines Safety



Varanasi, Date: 24/03/2022

NO: 470342|NZ|Varanasi Region|Perm|2022|237106

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री आनंद मिश्रा, द्वितीय श्रेणी प्रबंधक,

खनौटी सिलिका सैण्ड खदान (क्षे०-16.75 हेक्टेयर),

मालिक – मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कंपनी,

पार्टनर – श्री दर्शन लाल चावला, श्री भरत भूषण चावला एवं श्री तरूण कुमार चावला,

ग्राम-लखनौटी, तहसील-बारा, पोस्ट-शंकरगढ़, जिला-प्रयागराज (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 1969585470

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

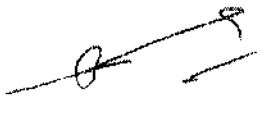
महोदय,



कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई०डी०: 237106, दिनांक 16.02.2022 को संदर्भित करें।

आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है। मैं, धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री आनंद मिश्रा, द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र धारक को मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कंपनी, पार्टनर – श्री दर्शन लाल चावला, श्री भरत भूषण चावला एवं श्री तरूण कुमार चावला की लखनौटी सिलिका सैण्ड खदान (क्षे०-16.75 हेक्टेयर) में दिनांक 23.03.2023 तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. No work shall be carried out in the mine beyond daylight hours.
4. No blasting shall be carried out at the above mine.
5. No Heavy Earth Moving Machinery shall be used in the mine without obtaining permission from this Directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.

- 8. This authorisation shall be deemed to have revoked, if any of the condition subject to which this permission has been granted, is violated or not complied with.
- 9. This authorisation may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 10. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.
- 11. **The authorization granted to Shri Anil Kumar Sinha, Mine Foreman, vide this office letter no. 470342/NZ/Varanasi Region/Perm/2021/194136, dated 25.10.2021 stands revoked.**

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खाण सुरक्षा महाविद्यालय Directorate-General of Mines Safety	
NO: 470342 NZ Varanasi Region Perm 2023 255065	Varanasi, Date: 05/04/2023

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री आनंद मिश्रा, द्वितीय श्रेणी प्रबंधक,

लखनौटी सिलिका सैण्ड खदान (क्षे०-16.75 हेक्टेयर),

मालिक - मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कंपनी,

पार्टनर - श्री दर्शन लाल चावला, श्री भरत भूषण चावला एवं श्री तरूण कुमार चावला,

ग्राम-लखनौटी, तहसील-बारा, पोस्ट-शंकरगढ़, जिला-प्रयागराज (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 1969585470

**विषय:** धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई०डी०: 255065, दिनांक 23.03.2023 को संदर्भित करें।

आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है। मैं, धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 34(6) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री आनंद मिश्रा, द्वितीय श्रेणी प्रबंधक सक्षमता प्रमाण-पत्र धारक को मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कंपनी, पार्टनर - श्री दर्शन लाल चावला, श्री भरत भूषण चावला एवं श्री तरूण कुमार चावला की लखनौटी सिलिका सैण्ड खदान (क्षे०-16.75 हेक्टेयर) में दिनांक 04.04.2024 तक की अवधि के लिये निम्नलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. No work shall be carried out in the mine beyond daylight hours.
4. No deep hole blasting shall be carried out in the mine.

The aggregate horse power of the machinery used in opencast workings shall not exceed 500, including not more than two excavators with total horse power not exceeding 200 shall be deployed in the mine.

6. Condition stipulated in permission granted vide Directorate No: 470342/NZ/Varanasi Region/Perm/2022/251363, Dhanbad, Date: 23/11/2022 for Deployment of Heavy Earth Moving Machineries (HEMM) without deep hole blasting, in the mine shall be strictly complied with.
7. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
8. A Mining Mate shall exercise personal supervision of operations connected with mining.
9. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
10. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
11. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
12. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

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ANNEXURE - R14  
1224

(Duplicate) 195

RETAIL INVOICE

**EMTEX SAFETY DEVICES**  
 4659, AZMERI GATE,  
 OPP. CHAWRI BAZAR METRO STATION  
 DELHI-110006  
 PH: 011-23215214  
 HDFC BANK: 01912560002493  
 E-Mail: Emtexsafety@yahoo.Com  
 Buyer  
**CHAWLA SILICA SAND TRADING CO. ALLD**  
 A-1, EKANKI KUNJ 24,  
 MUIR ROAD  
 ALLAHABAD  
 MOB: 9936322336

Invoice No. <b>R-9935</b>	Dated <b>27-Jul-2016</b>
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s) <b>(M)</b>
Buyer's Order No.	Dated
Despatch Document No.	Dated
Despatched through <del>EMTEX SAFETY DEVICES</del>	Destination <b>ALLAHABAD</b>

Terms of Delivery  
**KAMDHENU TP**  
 Demand No. **D1607700507369**  
 Token No. **160700695130 DT 29/7/16**

SI No	Description of Goods	VAT %	Quantity	Rate	per	Amount
	SAFETY HELMET	Nil	51 PCS	50.00	PCS	2,550.00
	SAFETY HELMET	Nil	45 PCS	44.00	PCS	1,980.00
	SAFETY HELMET	Nil	31 PCS	175.00	PCS	5,425.00
	FACE MASK (36050001)	Nil	1,100 PCS	3.50	PCS	3,850.00
	FACE MASK (36050001)	Nil	1,100 PCS	0.65	PCS	715.00
	GOGGLES	Nil	10 PCS	20.00	PCS	200.00
	COTTON GLOVES	Nil	9 DOZ	90.00	DOZ	810.00
	COTTON GLOVE	Nil	120 PRS	12.00	PRS	1,440.00
	WELDING GLOVES	Nil	10 PRS	38.00	PRS	380.00
	R.H. GLOVES ELECTRICAL VIDYUT 11 KV	Nil	2 PRS	240.00	PRS	480.00
	GOGGLES	Nil	31 PCS	38.00	PCS	1,178.00
	GOGGLES	Nil	73 PCS	20.00	PCS	1,460.00
	GLOVES PID COATED	Nil	33 PRS	40.00	PRS	1,320.00
						21,788.00
<b>CST 2% (AGAINST C-FORM)</b>						436.00

continued ...

27270

\* SUBJECT TO DELHI JURISDICTION  
 This is a Computer Generated Invoice

**EMTEX SAFETY DEVICES**  
**AZMERI GATE,**  
**OPP. CHAWRI BAZAR METRO STATION**  
**DELHI-110006**  
**PH: 011-23215214**  
**HDFC BANK: 01912560002493**  
**E-Mail: Emtexsafety@yahoo.Com**

Buyer  
**CHAWLA SILICA SAND TRADING CO. ALLD**  
 A-1, EKANKI KUNJ 24,  
 MUIR ROAD  
 ALLAHABAD  
 MOB: 9936322336

Invoice No. <b>R-9935</b>	Dated <b>27-Jul-2016</b>
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Dated
Despatched through <b>HIND CHAWLA TPT</b>	Destination <b>ALLAHABAD</b>
Terms of Delivery	

SI	Description of Goods	Qty	Quantity	Rate	per	Amount
	<b>OUTWARD CARTAGE</b>					<b>126.00</b>
	<b>Total</b>					<b>22,350.00</b>

Amount Chargeable (in words)

Rs. Twenty Two Thousand Three Hundred Fifty Only

**22,350.00**

E. & O.E

Company's VAT TIN : 07630331623

Buyer's VAT TIN/Sales Tax No. : 09613100384

Declaration

1. INTEREST 18% WILL BE CHARGED IF THE BILL IS NOT  
 CLEARED WITH 15 DAYS OF PRESENTATION. 2. GOODS  
 ONCE SOLD WILL NOT BE RETURNED. 3. ALL DISPUTES  
 ARE SUBJECT TO DELHI JURISDICTION ONLY.

for **EMTEX SAFETY DEVICES**

Authorised Signatory

SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice







1229

## GST INVOICE

(DUPLICATE FOR TRANSPORTER)

## EMTEX SAFETY DEVICES

4659, AZMERI GATE,  
OPP. CHAWRI BAZAR METRO STATION  
DELHI-110006

GSTIN/UIN: 07AACFE6358B1ZP

State Name : Delhi, Code : 07

Contact : 011-23215214, 01143755214

E-Mail : emtexsafety@yahoo.com

Buyer

## CHAWLA SILICA SAND TRADING CO. ALLD

A-1, EKANKI KUNJ 24,

MUIR ROAD

ALLAHABAD

MOB: 9936322336

GSTIN/UIN : 09AADFC8117F2ZK

State Name : Uttar Pradesh, Code : 09

Place of Supply : Uttar Pradesh

Contact : 9936322336

Invoice No.

19-20/0868

Delivery Note

Supplier's Ref.

Buyer's Order No.

Despatch Document No.

Despatched through

Kanpur Delhi Goods Tpt

Terms of Delivery

Dated

10-May-2019

Mode/Terms of Payment

Other Reference(s)

Dated

Delivery Note Date

Destination

ALLAHABAD

SI	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc %	Amount
1	SAFETY HELMET 3M RATCHET	6506	18 %	30 NOS	175.00	NOS		5,250.00
2	SAFETY SHOES( BELOW 500 )	6403	5 %	10 PRS	750.00	PRS		7,500.00
3	EYE WEAR 3M 1709	9004	18 %	20 PCS	40.00	PCS		800.00
4	COTTON GLOVE	6116	5 %	20 PRS	13.00	PRS		260.00
								13,810.00
	OUTWARD FREIGHT							102.00
	IGST							1,487.91
	ROUND OFF							0.09

Total

Amount Chargeable (in words)

Indian Rupees Fifteen Thousand Four Hundred Only

HSN/SAC

₹ 15 400.00

E. &amp; O.E

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
6506	5,288.78	18%	951.98	951.98
6403	7,555.39	5%	377.77	377.77
9004	805.91	18%	145.06	145.06
6116	261.92	5%	13.10	13.10
	Total		1,487.91	1,487.91

Tax Amount (in words) : Indian Rupees One Thousand Four Hundred Eighty Seven and Ninety One paise Only

## Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

## Company's Bank Details

Bank Name : HDFC Bank Ltd.

A/c No. : 01912560002493

Branch &amp; IFS Code : MODEL T.L.A. SOHEPAT &amp; HDFC0000191

for EMTX SAFETY DEVICES

Customer's Seal and Signature

Authorized Signatory



# 1231 GST INVOICE

202  
(ORIGINAL FOR RECIPIENT)

**EMTEX SAFETY DEVICES**  
4559, AZMERI GATE  
OPP. CHAWRI BAZAR METRO STATION  
DELHI-110006  
GSTIN/UID: 07AACFES358B1ZP  
State Name: Delhi, Code: 07  
Contact: 011-23215214, 01143755214  
E-Mail: emtexsafety@yahoo.com

Invoice No. **21-22/5151**  
e-Way Bill No. **7112 3961 5223**  
Dated **9-Feb-2022**  
Delivery Note  
Mode/Terms of Payment

Supplier's Ref. Other Reference(s)

Buyer's Order No. Dated  
Despatch Document No. Delivery Note Date

Despatched through **KANPUR DELHI GOODS CARRIER**  
Destination **ALLAHABAD**  
Terms of Delivery

**CHAWLA SILICA SAND TRADING CO. ALLD**  
A-1 EKANKI KUNJ 2  
MUIR ROAD  
ALLAHABAD  
MOB: 9936322336  
GSTIN/UID: 09AADFC8117F2ZK  
State Name: Uttar Pradesh, Code: 09  
Place of Supply: Uttar Pradesh  
Contact: 9936322336

Sl No	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	TIGER LOREX SAFETY SHOES	64034000	12 %	48 PRS	800.00	PRS		38,400.00
2	SAFETY HELMET 3M RATCHET	65061010	18 %	30 NOS	175.00	NOS		5,250.00
3	EYE WEAR 3M 1709 (90041000)	90041000	18 %	50 PCS	40.00	PCS		2,000.00
4	R.H. GLOVES ELECTRICAL VIDYUT 11 KV	40159030	18 %	1 PRS	250.00	PRS		250.00
5	EXTRA COMFORT RUBBER GLOVES	40159030	18 %	12 PRS	45.00	PRS		540.00
	<b>OUTWARD FREIGHT</b>							46,440.00
	<b>IGST</b>							200.00
	<b>ROUND OFF</b>							6,081.27
	<b>Less:</b>							(-)0.27
	<b>Total</b>							<b>₹ 52,721.00</b>

Amount Chargeable (in words)

Indian Rupees Fifty Two Thousand Seven Hundred Twenty One Only

HSN/SAC

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
64034000	38,565.37	12%	4,627.84	4,627.84
65061010	5,272.61	18%	949.07	949.07
90041000	2,008.61	18%	361.55	361.55
40159030	793.41	18%	142.81	142.81
<b>Total</b>	<b>46,640.00</b>		<b>6,081.27</b>	<b>6,081.27</b>

Tax Amount (in words) Indian Rupees Six Thousand Eighty One and Twenty Seven paise Only

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name: **HDFC BANK LTD**  
A/c No.: **01912560002493**  
Branch & IFS Code: **MODEL TOWN, SOME PAT & IFC0000191**  
for **EMTEX SAFETY DEVICES**

Customer's Seal and Signature

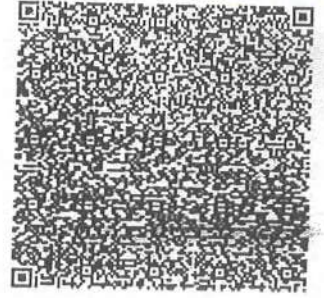
*[Handwritten Signature]*



Authorized Signatory

SUBJECT TO DELHI JURISDICTION

IRN : c579bf3115c5c0c5062af83bde4297922ba411f0087c7268-6c42187895b8c8f1  
 Ack No. : 172312605399800  
 Ack Date : 7-Apr-23



**EMTEX SAFETY DEVICES**  
 4059, AZMERI GATE,  
 OPP. CHAWRI BAZAR METRO STATION  
 DELHI-110006  
 GSTIN/UIN: 07AACFE6358B1ZP  
 State Name: Delhi, Code : 07  
 Contact : 011-23215214,01143755214  
 E-Mail : emtexsafety@yahoo.com  
 Buyer (Bill to)  
**CHAWLA SILICA SAND TRADING CO. ALLD**  
 A-1, EKANKI KUNJ 24, MUIR ROAD, ALLAHABAD,  
 MOB: 9936322336  
 GSTIN/UIN : 09AADFC8117F2ZK  
 State Name : Uttar Pradesh, Code : 09  
 Place of Supply : Uttar Pradesh  
 Contact : 9936322336

Invoice No. <b>23-24/0193</b>	Dated <b>7-Apr-23</b>
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through <b>Kanpur Delhi Goods Carrier</b>	Destination <b>ALLAHABAD</b>
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	SAFETY SHOES BATA ZAPPY	64034000	12 %	20 PRS	980.00	PRS		19,600.00
2	SAFETY HELMET MIDAS RATCHET	65061010	18 %	10 PCS	140.00	PCS		1,400.00
								21,000.00
	OUTWARD FREIGHT							152.00
	IGST							2,622.84
	ROUND OFF							0.16
	Total							<b>₹ 23,775.00</b>

Amount Chargeable (in words)

Indian Rupees Twenty Three Thousand Seven Hundred Seventy Five Only

E. & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
64034000	19,741.87	12%	2,369.02	2,369.02
65061010	1,410.13	18%	253.82	253.82
Total	21,152.00		2,622.84	2,622.84

Tax Amount (in words) : Indian Rupees Two Thousand Six Hundred Twenty Two and Eighty Four paise Only

Company's Bank Details

Bank Name : HDFC BANK LTD  
 A/c No. : 01912560002493  
 Branch & IFS Code : MODEL TOWN, SONEPAT & HDFC0000191  
 for EMTX SAFETY DEVICES

Company's PAN : AACFE6358B

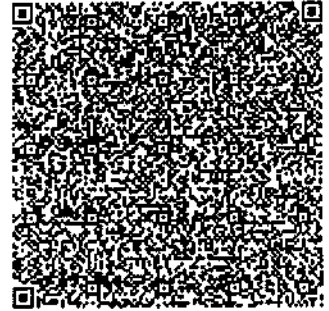
Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



GST INVOICE **1233** ORIGINAL FOR RECIPIENT

e-Invoice **204**



IRN : d7c8f9c0061c6942f5c0fc4cf9efbe840534c3d4afe8aa285-4d53b0bcb33295d  
 Ack No. : 172313615083970  
 Ack Date : 9-Oct-23

<b>EMTEX SAFETY DEVICES</b> 4659, AZMERI GATE, OPP. CHAWRI BAZAR METRO STATION DELHI-110006 MSME ID : DL-01-0029840 GSTIN/UIN: 07AACFE6358B1ZP State Name : Delhi, Code : 07 Contact : 011-23215214,01143755214 E-Mail : emtexsafety@yahoo.com Buyer (Bill to) <b>CHAWLA SILICA SAND TRADING CO. ALLD</b> A-1, EKANKI KUNJ 24, MUIR ROAD, ALLAHABAD, MOB: 9936322336 GSTIN/UIN : 09AADFC8117F2ZK State Name : Uttar Pradesh, Code : 09 Contact : 9936322336	Invoice No.	Dated
	23-24/5349	9-Oct-23
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	MEHTA TPT	ALLAHABAD
Terms of Delivery		

Sl No	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	SAFETY SHOES BATA ZAPPY	64034000	12%	10 PRS	980.00	PRS		9,800.00
	OUTWARD FREIGHT							102.00
	IGST							1,188.24
	Less: ROUND OFF							(-)0.24
	<b>Total</b>			<b>10 PRS</b>				<b>₹ 11,090.00</b>

Amount Chargeable (in words) **Indian Rupees Eleven Thousand Ninety Only** E. & O.E

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
64034000	9,902.00	12%	1,188.24	1,188.24
<b>Total</b>	<b>9,902.00</b>		<b>1,188.24</b>	<b>1,188.24</b>

Tax Amount (in words) : **Indian Rupees One Thousand One Hundred Eighty Eight and Twenty Four paise Only**

Company's PAN : AACFE6358B  
 Declaration : We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details  
 Bank Name : HDFC BANK LTD  
 A/c No. : 01912560002493  
 Branch & IFS Code : MODEL TOWN, SONERAT & HDFC0000191  
**for EMTEX SAFETY DEVICES**





GROUP - B



2nd Prize

**BEST FOREMAN**

First Annual Mines Safety Week, 2023

Hosted by :- UltraTech Cement Limited

(Unit : Dalla Cement Works)



जीवन का आधार वृक्ष हैं  
धरती का श्रृंगार वृक्ष हैं  
प्राणवायु दे रहे सभी को  
ऐसे परम उदार वृक्ष हैं

जावला सि... डिजा कम्पनी  
ख... प्रयोजन (उ.प्र.)

JAN...  
PLANTATION  
ZONE

1237

208



1238

209



# CHAWLA SILICA SAND TRADING CO.

AN ISO 9001 : 2015 COMPANY  
APPROVED U.P. GOVERNMENT MINING LEASE HOLDER

To,

10.01.2022

A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

Mines Officer,

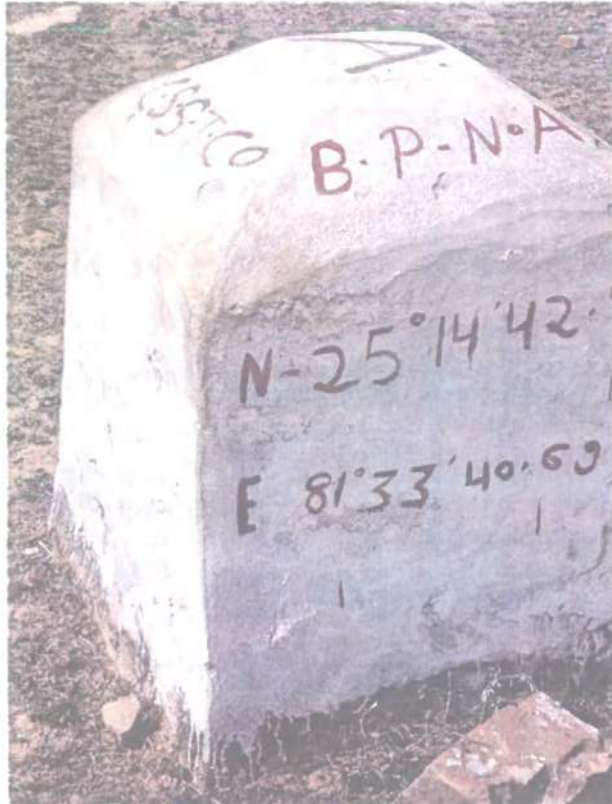
Office of the District Magistrate –Mining Department,

Prayagraj

Subject: Mining Lease In Name of Chawla Silica Sand Trading Co situated at Village Lakhnauti  
, Tehsil Bara – Prayagraj for 16.75 Hectares situated in Arazi no. 2

Reference: Your Letter 4510(1)/ Khanan/2021-22 Dated 31.12.2021

Dear Sir, 1.Please refer to your above letter, we wish to inform you that the lease area is well demarcated with Pillar and Geo Coordinates are painted, Pictures as below.



# CHAWLA SILICA SAND TRADING CO.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

2. During the visit of Committee members, due to heavy rains water bodies existed. The Rain water naturally holds in mines is used for washing and plantation purpose in off rain seasons and helps silica stone to soften as our is manual mines. The water as dries up and most of the mining is shallow and done as per mining plan, bench will be done as required.



# CHAWLA SILICA SAND TRADING CO.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

3. It is further informed that weighbridge is already installed.



# CHAWLA SILICA SAND TRADING CO.

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24, MUIR ROAD,  
Prayagraj - 211001

4. Proper top soil management is done and over burden & stocks are stored in demarcated



area.



# CHAWLA SILICA SAND TRADING CO.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

5. Committee has pointed out as most of the proponents. The display board was already there.

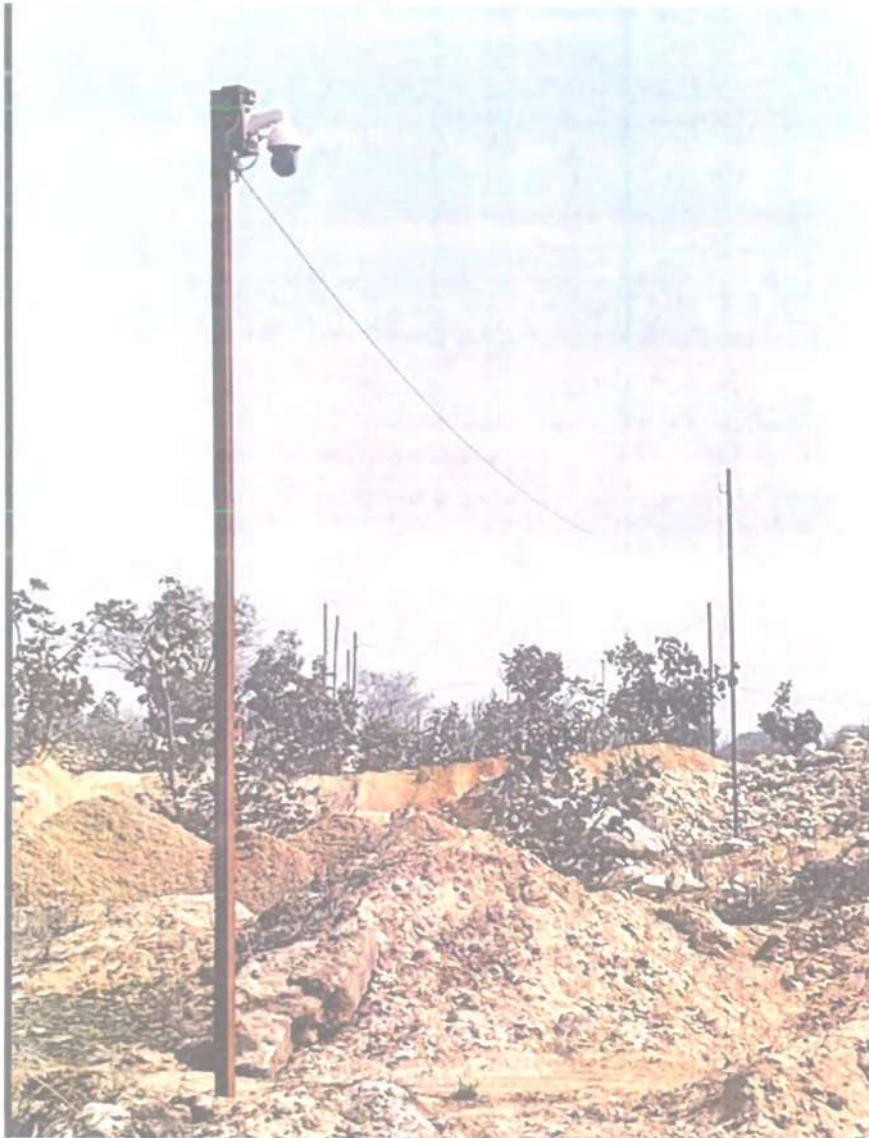


# CHAWLA SILICA SAND TRADING Co.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

6. The CCTV camera is already installed by designated agency at our weigh bridge which is established at exit point only



7. PTZ camera is also situated at pillar A to track all activities within the lease area.



# CHAWLA SILICA SAND TRADING Co.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001

8. Green belt and Plantation is done in defined area.



# CHAWLA SILICA SAND TRADING CO.

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A-1, EKANKI KUNJ  
24, MUIR ROAD,  
Prayagraj - 211001



We are further taking more care to ensure that guidelines are followed carefully.

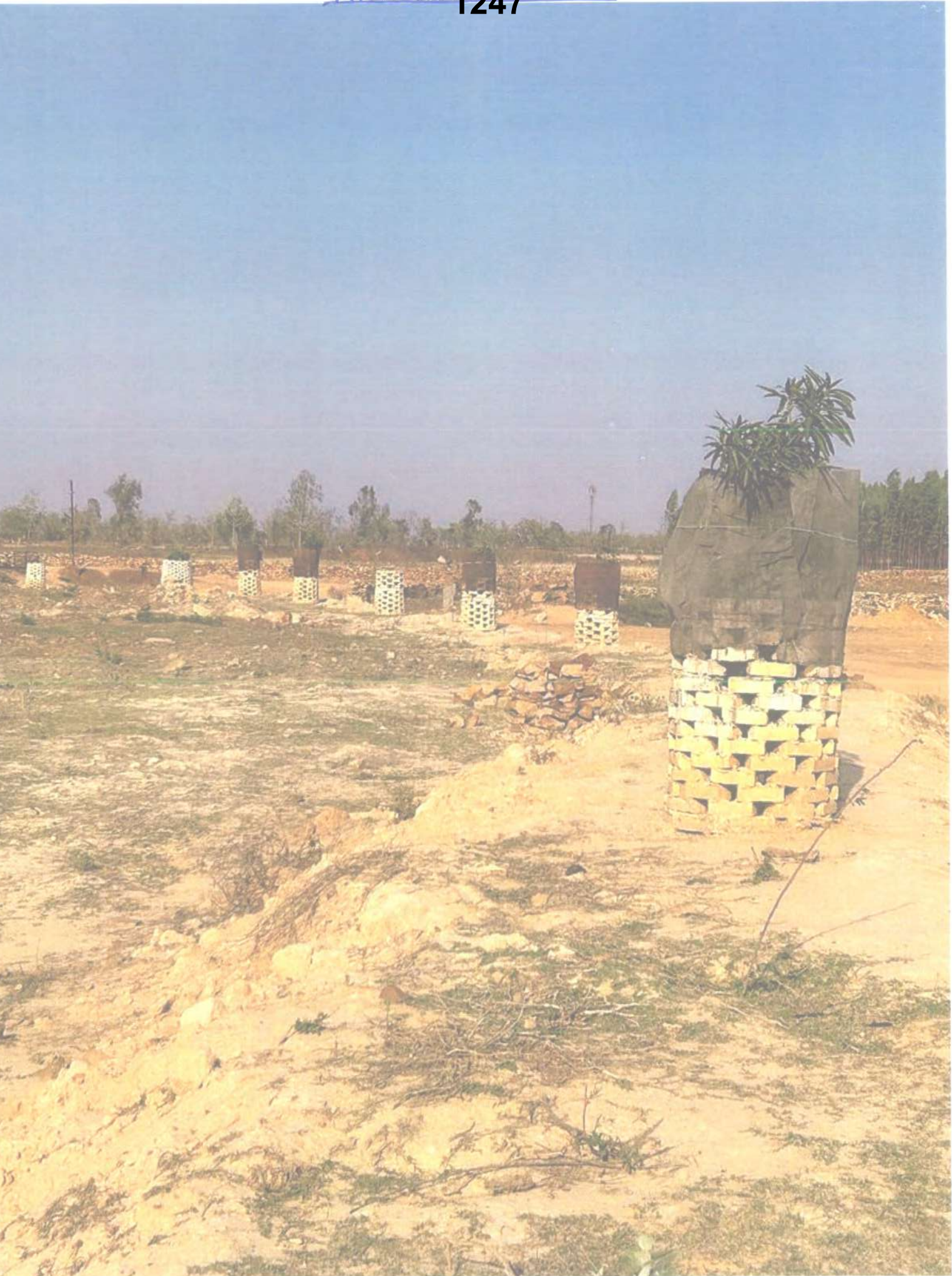
Thanking you,

Yours Truly,

For Chawla Silica Sand Trading co

Bharat Bhushan Chawla





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REDMI NOTE 10

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221

PLANTATION  
2017



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ANNEXURE-R18

224



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225

## NGT - OA NO. 203 OF 2021 - Service of IA on behalf of M/s. Chawla Silica Sand Trading Company

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From: madan lahoty (ml\_lahoty@yahoo.co.in)

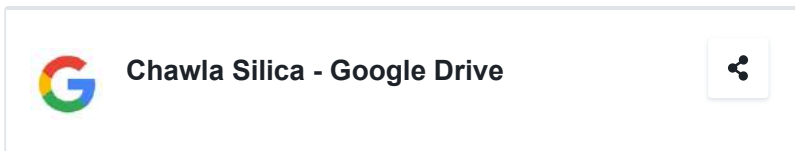
To: pradeepmisra@yahoo.com; mscb.cpcb@nic.in; csup@nic.in; secy-moef@nic.in; ms@uppcb.com; dmall@nic.in; dgmupexp@gmail.com; janhithealthup@gmail.com

Date: Thursday, 2 November, 2023 at 05:52 pm IST

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Please find enclosed herewith the link for Application and Objection on behalf of M/s Chawla Silica Sand Trading Company for Lakhnauti & Janwa Silica Sand Mine Sites.

[Chawla Silica - Google Drive](#)



Thanks and regards,  
For M L Lahoty